# Eighth Lok Sabha VI Session (17/07/1986 to 22/08/1986)

#### LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, July 17, 1986/Asadha 26, 1908 (Saka)

No. 158

11 A.M.

## 1. 1. Obituary References

The Speaker, Sarvashri Rajiv Gandhi, C. Madhav Reddy, Sarvashri Acharia, Prof. Madhu Dandavate, Kolandaivelu, Balwant Singh Ramoowalia, Ataur Rahman, Shrimati Geeta Mukherjee, Shri K. P. Unnikrishnan, Prof. Saifud-Din Soz, Sarvashri Piyus Tiraky, Mohd. Mahfooz Ali Khan, Dr. A. K. Patel, Sarvashri Ebrahim Sulaiman Sait, N. V. N. Somu, Shrimati D. K. Bhandari and Shri Sultan Salahuddin Owaisi made references to the passing away of Sarvashri Jagjivan Ram, Chandra Shekhar Singh sitting Members of Lok Sabha, Shri A. Vairavan Seruvai, a Member of Second Lok Sabha, Shri Om Prakash Tyagi, a Member of Fourth and Sixth Lok Sabha, Dr. K. L. Rao, a Member of Third, Fourth and Fifth Lok Sabha, Shri Joginder Sen, a Member of Second Lok Sabha, Shri Nand Kishore Das, a Member of the Constituent Assembly and Provisional Parliament, Shri C. H. Bhabha, a Member of the Constituent Assembly, Shri Laxmi Narayan Bhanja Deo, a Member of Second and Third Lok Sabha and Mr. Le Duan. General Secretary of the Communist Party of Vietnam.

Members stood in silence for a shortwhile and thereafter the House was adjourned for the day as a mark of respect to the memory of the deceased.

12.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th July, 1986).

SUBHASH C. KASHYAP, Secretary-General.

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# BULLETIN—PART I [Brief Record of Proceedings]

Friday, July 18, 1986 Asadha 27, 1908 (Saka)

No. 159

#### 11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 21—23, 25—29 were orally answered. Replies to Starred Questions Nos. 24, 30—40 were laid on the Table.

Replies to Starred Questions Nos. 1, 3—20 listed for 17th July, 1986 were also laid on the Table today, Lok Sabha having adjourned after obituary references on the 17th July, 1986.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 179—274, 276—283, 285—309, 311—338 were laid on the Table.

Replies to Unstarred Questions Nos. 1—15, 17—39, 41—108, 110—148, 150—178 listed for the 17th July, 1986 were also laid on the Table.

## 3. Papers laid on the Table

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The following papers were laid on the Table:—

- (1) A copy of the Report of the Fourth Central Pay Commission—Part I (English version).
- (2) A statement (Hindi and English versions) giving reasons for not laying simultaneously the Hindi version of the Report of the Fourth Central Pay Commission—Part I.
  - (3) A copy of Notification No. S.O. 260(E) (Hindi and English versions) published in Gazette of India dated the 15th May, 1986 giving reasons for not laying the

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- reports submitted to the Government by Justice M. P. Thakkar on the 19th November, 1985 and the 27th February, 1986 under sub-section (6) of section 2 of the Commissions of Inquiry (Amendment) Ordinance, 1986.
- (4) A copy of the Commissions of Inquiry (Amendment) Ordinance, 1986 (No. 6 of 1986) (Hindi and English versions) promulgated by the President on the 14th May, 1986 under article 123(2) (a) of the Constitution.
- (5) A copy of the Report (Hindi and English versions) of Action Taken on the recommendations of Second Press Commission.
- (6) A copy of the Cardamom (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 2111 in Gazette of India dated the 31st May, 1986 under sub-section (3) of section 33 of the Cardamom Act, 1965.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
  - (i) The Central Excise (Thirteenth Amendment) Rules, 1986 published in Notification No. G.S.R. 737(E) in Gazette of India dated the 8th May, 1986.
  - (ii) The Central Excise (Fourteenth Amendment) Rules, 1986 published in Notification No. G.S.R. 770(E) in Gazette of India dated the 15th May, 1986.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 72 of the Delhi Sales Tax Act, 1975:—
  - (i) The Delhi Sales Tax (Third Amendment) Rules, 1986 published in Notification No. F. 4(38) 84-Fin(G) in Delhi Gazette dated the 28th April, 1986.
  - (ii) The Delhi Sales Tax (Fourth Amendment) Rules,
     1986 published in Notification No. F.4(38) |84-Fin.
     (G) in Delhi Gazette dated the 15th May, 1986.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
  - (i) S.O. 2229 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'Hamdard

- Dawakhana (Wakf)' under section 10(23C) of the Income-tax Act, 1961 for the period covered by 'he assessment years 1984-85 to 1987-88.
- (ii) S.O. 2230 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'Medical Research Foundation, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1986-87.
- (iii) S.O. 2231 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'Vivakananda Rock Memorial and Vivekanand Kendra, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
  - (iv) S.O. 2232 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'Society for Promotion of Waste-lands Development' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1986-87.
  - (v) S.O. 2233 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'Assam Rifles Group Insurance Scheme' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1986-87.
  - (vi) S.O. 2234 published in Gazette of India dated the 14th June, 1986 making certain amendment to Noti-fication No. S.O. 6182 dated the 2nd April, 1985.
  - (vii) S.O. 2235 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'The Cowasjee Johangir Charitable Trust, Bombay' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1986-87.
  - (viii) S.O. 2236 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'The Theosophical Society, Adyar, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 to 1989-90.

- (ix) S.O. 2237 published in Gazette of India dated the 14th June, 1986 regarding exemption to German Leprosy Relief Association Rehabilitation Fund under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (x) S.O. 2238 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'Gujarat Chief Minister's Relief Fund' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1986-87.
- (xi) S.O. 2239 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'Institute' of Rail Transport' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (xii) S.O. 2240 published in Gazette of India dated the 14 June, 1986 regarding exemption to 'Adult Training Centre (Trust) for the Blind' under section 10(23C) of the Income-tax Act, 1961 (or the period covered by the assessment years 1983-84 to 1986-87.
  - (xiii) S.O. 2242 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'Churhat Children's Welfare Society' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
  - (xiv) S.O. 2243 published in Gazette of India dated the 14th June, 1986 regarding exemption to The Muncherjee Nowrejee Banajee Industrial Home for the Blind, Bombay' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
  - (xv) S.O. 2244 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'Servants of India Society, Pune, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-38 to 1987-58.
- (xvi) S.O. 2245 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'Amalga-

- mated Tamilnadu Shares of Post War Services Reconstruction and Rehabilitation of Ex-Servicemen Fund' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xvii) S.O. 2246 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'Raja Rammohun Roy Library Foundation, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to, 1987-88.
- (xviii) S.O. 2247 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'Tamil Nadu Ex-services Personnel Benevolent Fund, Madras' under section 10(23C) of the Income-tax Act. 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (xix) S.O. 2248 published in Gazette of India dated the 14th June, 1986 regarding exemption to 'Helpage India' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1987-88.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 728(E) published in Gazette of India dated the 1st May, 1986 together with an explanatory memorandum making certain amendment to Notification Nos. 208/81-Customs dated the 22nd September, 1981, 80|85-Customs dated the 17th March, 1985, 133/85-Customs dated the 19th April, 1985 and 162/86-Customs dated the 1st March, 1986.
  - (ii) G.S.R. 732(E) published in Gazette of India dated the 5th May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 172-Customs dated the 8th August, 1977 so as to include parts of certain types of electrical machinery as eligible for conces-

- sional rate of du y of 60 per cent ad valorem yo as to preserve the duty structure on such parts under the erstwhile customs Tariff.
- (iii) G.S.R. 739(E) published in Gazette of India dated the 8th May, 1986 together with an explanatory memorandum regarding revised rates of exchange for conversion of Austrian Schillings, Belgian Francs and Swiss Francs into Indian currency or vice-sersa.
- (iv) G.S.R. 765(E) published in Gazette of India dated the 15th May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 262-Customs dated the 16th August, 1985 so as to permit the Units in the Falta Export Processing Zone to dispose of old capital goods which have been used for atleast 3 years for sale outside the Zone to the Domestic Tariff Area.
- (v) G.S.R. 766(E) published in Gazette of India dated the 15th May, 1986 together with an explanatory memorandum making certain amendment to Noti fication No. 263-Customs dated the 16th August, 1985 so as to permit the Units in the Madras Export Processing Zone to dispose of old capital goods which have been used for at least 3 years for Sale ou side the Zone to the Domestic Tariff Area.
- (vi) G.S.R. 767(E) published in Gazette of India dated the 15th May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 339-Customs dated the 21st November, 1985 so as to permit the Units in the Noida Export Processing Zone to dispose of old capital goods which have been used for at least 3 years for sale outside the Zone to the Domestic Tariff Area.
- (vii) G.S.R. 768(E) published in Gazette of India dated the 15th May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 13-Customs dated the 9th February, 1981.

- (viii) G.S.R. 793(E) published in Gazette of India dated the 21st May, 1986 together with an explanatory memorandum regarding revised rates of exchange for conversion of Deutche Marks and Dutch Guilders into Indian currency or vice-versa.
- (ix) G.S.R. 809(E) published in Gazette of India dated the 27th May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 227-Customs dated the 30th November, 1979 so as to permit the Units in the Santa Cruz Electronics Export Processing Zone to dispose of old capital goods which have been used for at least 3 years for sale outside the Zone to the Domestic Tariff Area.
- (x) The Customs and Central Excise Duties Drawback (Amendment) Rules, 1986 published in Notification No. G.S.R 822(E) in Gazette of India dated the 31st May, 1986.
- (xi) G.S.R. 823(E) published in Gazette of India dated the 31st May, 1986 together with an explanatory memorandum seeking to enlarge the list of goods as 'deemed to be imported materials' used in the manufacture of export goods for purposes of Drawback Rate fixation.
- (xii) G.S.R. 829(E) and 830(E) published in Gazette of India dated the 3rd June, 1986 together with an explanatory memorandum regarding exemption to coal tar pitch from basic customs duty in excess of 15 per cent ad valorem and from the whole of the additional and auxiliary duties of customs leviable thereon.
- (xiii) G.S.R. 838(E) published in Gazette of India dated the 10th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 13-Customs dated the 9th February, 1981 so as to permit duty free import of packing material to 100 per cent Export

- Oriented Units to be used by them in connectic with production or packaging of goods for export out of India.
- (xiv) G.S.R. 843(E) published in Gazette of India dated the 11th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 129-Customs dated the 16th April, 1985 so as to extend the benefit of duty exemption to spares every year.
  - (xv) G.S.R. 853(E) and 854(E) published in Gazette of India dated the 13th June, 1986 together with an explanatory memorandum regarding exemption to goods specified in the notification on importation into India for use inside the Cochin Export Processing Zone, Cochin (Kerala State) for the purpose of being used in connection with the manufacture of export goods from the whole of the basic, additional and auxiliary duties of customs leviable thereon.
- (xvi) G.S.R. 875(E) published in Gazette of India dated the 17th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 136/86-Customs dated the 17th February, 1986 so as to withdraw partial exemption from the basic customs duty on printing ink.
  - (xvii) G.S.R. 876(E) published in Gazette of India dated the 17th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 242/86-Customs dated the 11th April, 1986 so as to include 'fins and tubes' also for the purpose of exemption from basic and additional duties of customs.
- (xviii) G.S.R. 877(E) and 878(E) published in Gazette of India dated the 17th June, 1986 together with an explanatory memorandum regarding exemption to Vacuum tube solar collectors, Concentrating solar collectors and Stirling engine im-

- ported for the manufacture of solar energy equipments from the whole of the basic, additional and auxiliary duties of customs leviable thereon.
- (xix)G.S.R. 881(E) published in Gazette of India dated the 18th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 111/84-Customs dated the 21st April, 1984 so as to extend the benefit of partial customs duty exemption on cork wood and cork waste used for the manufacture of cricket balls and hockey balls also.
- (xx) G.S.R. 886(E) published in Gazette of India dated the 18th June, 1986 together with an explanatory memorandum regarding revised rates of exchange for conversion of Danish Kroners into Indian currency or vice-versa.
- (xxi) G.S.R. 887 (E) published in Gazette of India datedthe 19th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 207-Customs dated the 2nd August, 1976 so as to extend the benefit of duty exemption on machines, appliances, instruments and equipments imported for the manufacture also of petrol crafts required for anti-smuggling operations.
- (xxii) G.S.R. 896 (E) published in Gazette of India dated the 23rd June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 204-Customs dated the 2nd August, 1976 so as to indicate correctly the name of the concerned administrative Department.
- (xxiii) G.S.R. 905(E), published in Gazette of India dated the 25th June, 1986 together with an explanatory memorandum regarding exemption to stainless steel strips having certain specifications when imported for the manufacture of tubes for electrical heating elements from the basic customs duty in excess of 60 per cent ad valorem.
- (xxiv) G.S.R. 911(E), published in Gazette of India dated the 27th June, 1986 together with an explana-

- tory memorandum extending the validity of Not scation Nos. 2-Customs dated the 1st July, 1979, 2.6/85-Customs dated the 1st July, 1985 and 255/86-Customs dated the 17th April, 1986 upto 30th September, 1986.
- (xxv) G.S.R. 912 (E) published in Gazette of India dated the 27th June, 1986 together with an explanatory memorandum extending the validity of Notification No. 216/85-Customs dated the 3rd July, 1985 upto 30th June, 1987.
- (xxvi) G.S.R. 917(E) published in Gazette of India dated the 27th June, 1986 together with an explanatory memorandum regarding revised rates of exchange of certain foreign currencies into Indian currency or vice-versa.
- (xxvii) G.S.R. 922 (E) published in Gazette of India dated the 30th June, 1986 together with an explanatory memorandum extending the validity of Notification No. 213/85-Customs dated the 1st July, 1985 upto 30th June, 1987.
- (xxviii) G.S.R. 923 (E) published in Gazette of India dated the 30th June, 1986 containing corrigendum to Notification No. G.S.R. 532 (E), dated the 1st July, 1985.
- (xxix) G.S.R. 924(E), published in Gazette of India dated the 30th June, 1986 together with an explanatory memorandum extending the validity of Notification No. 166-Customs dated the 19th August, 1980 upto 30th June, 1987.
- (xxx) G.S.R. 932 (E) published in Gazette of India dated the 4th July, 1936 together with an explanatory memorandum making certain amendment to Notification No. 77-Customs dated the 17th April, 1980 so as to allow clearance of samples of goods manufactured by the Units in the Kandla Free Trade Zone if cleared for the purpose of display and canvassing outside the Zone, on payment of appropriate duty within the overall limit of 25 per cent production permitted to be cleared to Domestic Tariff Area.

- (12) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 725(E) published in Gazette of India dated the 29th April, 1986 together with an explanatory memorandum making certain amendment to Notification No. 175/86-CE dated the 1st March, 1986 so as to include french coffee under the general small scale exemption scheme.
  - (ii) G.S.R. 733(E) published in Gazette of India dated the 5th May, 1986 regarding exemption to soya textured protein and soya milk from the whole of the duty of excise leviable thereon.
  - (iii) G.S.R. 734(E) published in Gazette of India dated the 5th May, 1986 together with an explanatory memorandum seeking to fix an effective rate of excise duty of 12 per cent ad valorem for speciality oils made from duty paid mineral oils.
  - (iv) G.S.R. 736(E) published in Gazette of India dated the 7th May, 1986 together with an explanatory memorandum regarding exemption to Mohair Top and Mohair Yarn from the whole of the duty of excise leviable thereon.
  - (v) G.S.R. 744(E) published in Gazette of India dated the 13th May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 139/78-CE dated the 4th July, 1978 so as to indicate the correct classification of HDPE wastes to be sub-heading No. 5401.90 of the Schedule to the Central Excise Tariff Act, 1985.
  - (vi) G.S.R. 760 (E) published in Gazette of India dated the 14th May, 1986 regarding exemption to tea bags falling under sub-heading No. 0902.13 of the Schedule to the Central Excise Tariff Act, 1985 from the whole of the duty of excise leviable thereon.
  - (vii) G.S.R. 771(E) published in Gazette of India dated the 16th May, 1986 regarding exemption to compressed air falling within Chapter 28 or 38 of the Schedule to the Central Excise Tariff Act, 1985 from the whole of the duty of excise leviable thereon.

- (viii) G.S.R. 772(E) published in Gazette of India dated the 16th May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 63|82-CE dated the 28th February, 1982 so as to exclude gummed or adhesive paper in strips or rolls from the purview of notification by which full exemption from excise duty had been provided for certain varieties of papers.
- (ix) G.S.R. 773(E) published in Gazette of India dated the 16th May, 1986 together with an explanatory memorandum regarding exemption to gummed or adhesive paper in strips or rolls from excise duty in excess of 15 per cent ad valorem.
- (x) G.S.R. 774(E) published in Gazette of India dated the 16th May, 1986 together with an explanatory memorandum seeking to raise the duty on certain varieties of paper and paperboard specified in Notification No. 44/86-CE dated the 10th February, 1986 from 10 per cent plus Rupees 1430 per metric tonne to 10 per cent plus Rupees 1550 per metric tonne.
- (xi) G.S.R. 842(E) published in Gazette of India dated the 11th June, 1986 together with an explanatory memorandum regarding exemption to clay bricks manufactured in mechanised brick plants (other than fire-clay bricks) from the whole of the duty of excise leviable thereon.
- (xii) G.S.R. 919(E) published in Gazette of India dated the 27th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 75/84-CE dated the 1st March, 1984.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—
  - (i) The Post Office Savings Certificates (Amendment) Rules, 1986 published in Notification No. G.S.R. 782 (E) in Gazette of India dated the 20th May, 1986.
  - (ii) The National Savings Certificates (First Issue) (Amendment) Rules, 1986 published in Notification No. G.S.R. 783 (E) in Gazette of India dated the 20th May, 1986.

- (iii) The National Savings Certificates (IV Issue) (Amendment) Rules, 1986 published in Notification No. G.S.R. 784 (E) in Gazette of India dated the 20th May, 1986.
- (iv) The National Savings Certificates (V Issue) (Amendment) Rules, 1986 published in Notification No. G.S.R. 785(E) in Gazette of India dated the 20th May, 1986.
- (v) The National Savings Annuity Certificates (Amendment) Rules, 1986 published in Notification No. G.S.R. 786(E) in Gazette of India dated the 20th May, 1986.
- (vi) The National Savings Certificates (VI Issue) (Second Amendment) Rules, 1985 published in Notification No. G.S.R. 788(E) in Gazette of India dated the 20th May, 1986.
- (vii) The National Savings Certificates (VII Issue) (Third Amendment) Rules, 1986 published in Notification No. G.S.R. 789(E) in Gazette of India dated the 20th May, 1986.
- (viii) The Social Security Certificates (Amendment) Rules, 1986 published in Notification No. G.S.R. 790 (E) in Gazette of India dated the 20th May, 1986.
- (13) A copy of the Post Office Savings Bank General (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 787 (E) in Gazette of India dated the 20th May, 1986 under sub-section (3) of section 15 of the Government Savings Banks Act, 1873.
- (14) A copy of the Public Provident Fund (Amendment) Scheme, 1986 (Hindi and English versions) published in Notification No. G.S.R. 895(E) in Gazette of India dated the 23rd June, 1986 under section 12 of the Public Provident Fund Act, 1968.

#### 4. Assent to Bills

- (i) Secretary-General laid on the Table the following four Bills passed by the Houses of Parliament during the last session and assented to:—
  - (1) The Supreme Court (Number of Judges) Amendment Bill, 1986.

- (2) The Finance Bill, 1986.
- (3) The Tea (Amendment) Bill, 1986.
- (4) The Income-tax (Amendment) Bill, 1986.
- (ii) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha of the following five Bills passed by the Houses of Parliament during the last session and assented to:—
  - (1) The Muslim Women (Protection of Rights on Divorce) Bill, 1986.
  - (2) The Coal Mines Labour Welfare Fund (Repeal) Bill, 1986.
  - (3) The Wild Life (Protection) Amendment Bill, 1986.
  - (4) The Environment (Protection) Bill, 1986.
  - (5) The Swadeshi Cotton Mills Company Limited (Acquisition and Transfer of Undertakings) Bill, 1986.

## 5. Statements by Ministers

- √(1) The Minister of External Affairs made a statement regarding the recent Chinese intrusion into Indian territory.
- √(2) The Minister of State in the Department of Surface Transport made a statement regarding the collapse of Bridge over river Mandovi near Panaji, Goa.
- √\*(3) The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 21st July, 1986.

## 6. Calling Attention

Shri C. Janga Reddy called the attention of the Minister of Labour to the situation arising out of the continued strike by textile mill workers in Delhi since 28th May, 1986 and the steps taken by the Government to resolve the issues involved therein.

The Minister of State in the Ministry of Labour made a statement in regard thereto.

(Lok Sabha adjourned at 1.09 P.M. and re-assembled at 2.07 P.M.)

<sup>\*</sup>Made at 2.07 P.M.

## 7. Motion for Election to Committee

Shri Chintamani Panigrahi moved the following motion:-

"That the members of this House do proceed to elect, under sub-rule (3) of Rule 254, in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from among themselves to serve as members of the Committee on Estimates for the unexpired portion of the term of the Committee vice Shrimati Sheila Dikshit and Shrimati Krishna Sahi, ceased to be members of the Committee on their appointment as Ministers of State."

The motion was adopted.

#### 8. Government Bill-Introduced

## THE COMMISSIONS OF INQUIRY (AMENDMENT) BILL, 1986

The motion for leave to introduce the Bill moved by Shri P. Chidambaram was opposed. The motion was adopted and the Bill was introduced.

## 9. Statement regarding Ordinance—laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Commissions of Inquiry (Amendment) Ordinance, 1986, was laid on the Table.

## 10. Government Bill-Under Consideration

## THE INDUSTRIAL FINANCE CORPORATION (AMENDMENT) BILL, 1986

Discussion on the motion for consideration of the Bill moved by Shri Janardhana Poojary on the 2nd May, 1986, continued.

The following members took part in the debate:-

- (1) Shri Priya Ranjan Das Munsi.
- (2) Shri E. Ayyappu Reddy (Speech unfinished).

The discussion was not concluded.

## 11. Private Members' Bills-Introduced

√(1) The Constitution (Amendment) Bill, 1986 (Insertion of new article 174A), by Prof. Madhu Dandavate.

- (2) The Junior Artistes' (Regulation of Employment) Bill, 1986, by Prof. Madhu Dandavate.
- √(3) The Banking Laws (Amendment) Bill, 1986 by Prof. Madhu Danadayate.
- √ (4) The Constitution (Amendment) Bill, 1986 (Insertion of new article 30A, etc.) by Shri Priya Ranjan Das Munsi.
- (5) The Constitution (Amendment) Bill, 1986 (Insertion of new article 31) by Shri Priya Ranjan Das Munsi.
- (6) The Industrial Disputes (Amendment) Bill, 1986 (Amendment of section 10, etc.) by Shri Sharad Dighe.
- (7) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1986 (Amendment of the Schedule) by Shri Sharad Dighe.
- (8) The Motor Vehicles (Amendment) Bill, 1986 (Amendment of section 2, etc.) by Shri Bhattam Sri Rama Murty.
- (9) The Central Sales Tax (Repeal) Bill, 1986, by Shri Balasaheb Vikhe Patil.
- (10) The Rice-Milling Industry (Regulation) Amendment Bill 1986 (Amendment of section 3, etc.) by Shri K. S. Rao.
- **♥**(11) The Eradication of Unemployment Bill 1986, by Shri Hannan Mollah.

## 12. Private Member's Bill-Withdrawn

The Beedi and Cigar Workers (Conditions of Employment)
Amendment Bill 1985 (Amendment of Section 2 etc.) by Shri
Ajit Kumar Saha.

Further discussion on the motion for consideration of the Bill moved on the 4th April, 1986 continued.

The following members took part in the debate:—

- (1) Shri Harish Rawat
- (2) Shri C. Sambu
- (3) Shri Nityananda Mishra
- (4) Shri A. J. V. B. Maheshwara Rao
- (5) Smt. Jayanti Patnaik

- (6) Shri Sriballav Panigrahi
- (7) Shri Kali Prasad Pandey
- (8) Shri P. A. Sangma

Shri Ajit Kumar Saha replied to the debate.

The Bill was withdrawn by leave of the House.

## 13. Private Member's Bill-Under Consideration

The Agro-based Industries Reserved for the Producers and Workers Cooperatives Bill, 1986 by Shri Balasaheb Vikhe Patil.

The motion for consideration of the Bill was moved by Shri Balasaheb Vikhe Patil.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by 21 November, 1986 was moved by Shri Mool Chand Daga.

The following Members took part in the debate:—

- (1) Shri Shantaram Naik
- (2) Shri Mool Chand Daga
- (3) Shri M. Raghuma Reddy
- (4) Shri Girdhari Lal Vyas
- (5) Shri I. Rama Rai
- (6) Shri Ram Pyare Panika
- (7) Shri C. Janga Reddy

The discussion was not concluded.

## 14. Report of Business Advisory Committee

Shri H. K. L. Bhagat presented the Twenty-Fourth Report of the Business Advisory Committee.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 21st July, 1986).

SUBHASH C. KASHYAP, Secretary-General.

#### BULLETIN-PART I

[Brief Record of Proceedings]

Monday, July, 21, 1986 Asadha 30, 1908 (Saka)

### No. 160

#### 11 A.M.

### 1. Starred Questions

Starred Questions Nos. 41—47 were orally answered. Replies to Starred Questions Nos. 48—50 and 52—60 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 339—440, 442—497 and 499—512 were laid on the Table.

## 3. Announcement by Speaker

The Speaker made an announcement regarding appointment of a Committee of Parliament to advise the Chairman of Rajya Sabha and the Speaker of Lok Sabha on the question of pay structure applicable to officers and staff of Rajya Sabha and Lok Sabha Secretariats.

## 4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of No ification No. G.S.R. 797(E) (Hindi and English versions) published in Gazette of India dated the 22nd May. 1986 containing Order indicating the supplies of fertilisers to be made by domestic manufacturers of Fertilisers to various

States/Union Territories/Commodity Boards during the period from 1st April to 30th September, 1986, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Cochin, for the year 1984-85 under sub-section (4) of section 17 of the Coconut Development Board Act, 1979.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Cochin, for the year 1984-85 together with Audit Report thereon, under sub-section (4) of section 15 of the Coconut Development Board Act, 1979.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coconut Development Board, Cochin, for the year 1984-85.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

## 5. Statement by Minister

(1) The Minister of State in the Ministry of Home Affairs made a statement regarding the Memorandum of Settlement on Mizoram.

The Minister also laid on the Table a copy each of the Memorandum of Settlement and Sequence of Events (Hindi and English versions).

- \*(2) The Minister of Transport made a statement regarding collision between 28 Up Gorakhpur-Hatia Express and BPTG goods train at Gomoh Station of Eastern Railway on 21.7.1986.
- \*\*(3) The Minister of State in the Ministry of External Affairs made a statement regarding the Commonwealth Games.

<sup>\*</sup>Made at 3.56 P.M.

<sup>\*\*</sup>Made at 3.58 P.M.

## 4.6. Motion regarding Twenty-Fourth Report of the Business Advisory Committee

Shri H. K. L. Bhagat moved the following motion:—

"That this House do agree with the Twenty-fourth Report of the Business Advisory Committee presented to the House on the 18th July, 1986."

The motion was adopted.

### 7. Matters under rule 377

- (1) Km. Pushpa Devi raised a matter regarding need to provide financial assistance to the State Government of Madhya Pradesh for construction of hostel and school buildings for Scheduled Caste students.
- (2) Shri Ananta Prasad Sethi raised a matter regarding need to set up a T.V. Centre at Balasore in Orissa during the 7th Plan period.
- (3) Shri P. Namgyal raised a matter regarding need to instruct State Government of J & K to provide relief and assistance to the victims of flood and cloud bursts in the Karchey valley of Kargil district of Ladakh.
- (4) Shri J. P. Agarwal raised a matter regarding need to reconsider the recent increase in the demand draft service by Banks.
- √(5) Shri Kamodi Lal Jatav raised a matter regarding need to provide free lighting facility in the houses of harijans and adivasis in Chambal Division of Madhya Pradesh.
- √(6) Shri P. Penchalaiah raised a matter regarding need to upgrade the Railway station at Vedayapa in Andhra Pradesh.
- (7) Shri V. S. Krishna Iyer raised a matter regarding need to bring forward an amendment to SRC Act to incorporate the recommendations of the Mahajan Commission on the Maharashtra-Karnataka border issue.
- (8) Shri G. S. Basavaraju raised a matter regarding need to rename 'Kittur Express' as "Kuttur Rani Channamma Express".

## 8. Government Bill-Under Consideration

## / THE INDUSTRIAL FINANCE CORPORATION (AMEND-MENT) BILL, 1986

Discussion on the motion for consideration of the Bill moved by Shri Janardhana Poojary on the 2nd May, 1986, continued.

The following members took part in the debate:—

- (1) Shri E. Ayyappu Reddy
- (2) Shri K. S. Rao
- (3) Shri Girdhari Lal Vyas
- (4) Shri Thampan Thomas

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (5) Shri A. Charles
- (6) Shri Ram Pyare Panika
- (7) Shri Shanti Dhariwal
- (8) Shri Bhardreswar Tanti
- / (9) Dr. A. Kalanidhi
  - (10) Shri Virdhi Chander Jain
  - (11) Shri Dal Chand Jain
  - (12) Kum. Mamata Banerjee
  - (13) Shri Manoranjan Bhakta
  - (14) Shri Harish Rawat

Shri Janardhana Poojary replied to the debate. His speech was not concluded.

The discussion was not concluded.

## 9. Discussion Under Rule 193

✓ Prof. Madhu Dandavate raised a discussion on the communal situation in various parts of the country.

The following members took part in the debate:—

- (1) Shri G. G. Swell
- (2) Shri Sharad Dighe
- (3) Shri H. A. Dora

- (4) Shri Haroobhai Mehta -
- (5) Shri Sultan Salauddin Owaisi
- (6) Shri H. M. Patel
- (7) Shri Balkavi Bairagi (Speech unfinished).

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd July, 1986)

SUBHASH C. KASHYAP, Secretary-General.

## **BULLETIN—PART I**

[Brief Record of Proceedings]

Tuesday, July 22, 1986 Asadha 31, 1908 (Saka)

No. 161

11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 61—67 were orally answered. Replies to the remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 513—532, 534—546, 548—634, 636—679, 681—688 and 690—717 were laid on the Table.

## 3. Resignation by Member

The Speaker informed the House that he had received a letter yesterday from Shri S. B. Chavan, an elected Member of Lok Sabha from Nanded Constituency of Maharashtra resigning his seat in Lok Sabha and his resignation had been accepted by him with effect from the 21st July, 1986.

## 4. Papers Laid on the Table

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The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—
- (i) The Coal Mines Provident Fund (Second Amendment) Scheme, 1986 published in Notification No. G.S.R. 363 in Gazette of India dated the 24th May, 1986.

- (ii) The Andhra Pradesh Coal Mines Provident Fund (Second Amendment) Scheme, 1986 published in Notification No. G.S.R. 364 in Gazette of India dated the 24th May, 1986.
- (iii) The Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1986 published in Notification No. S.O. 2045 in Gazette of India dated the 24th May, 1986.
- (2) A copy of the Muslim Women (Protection of Rights on Divorce) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 776(E) in Gazette of India dated the 19th May, 1986 together with a corrigenda thereto published in Notification No. G.S.R. 834(E) in Gazette of India dated the 4th June, 1986 and Notification No. G.S.R. 898(E) published in Gazette of India dated the 23rd June, 1986 under sub-section (3) of section 6 of the Muslim Women (Protection of Rights on Divorce) Act, 1986.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Incometax Act, 1961:—
  - (i) The Income-tax (Fourth Amendment) Rules, 1986 published in Notification No. S.O. 412(E) in Gazette of India dated the 9th July, 1986.
  - (ii) The Income-tax (Fifth Amendment) Rules, 1986 published in Notification No. S.O. 413 (E) in Gazette of India dated the 9th July, 1986.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act. 1962:—
  - (i) G.S.R. 743(E) published in Gazette of India dated the 12th May, 1986 together with an explanatory Memorandum making certain amendment to Notification No. 155-Customs dated the 28th May, 1981 so as to insert the appropriate heading Nos. under the new Customs Tariff in order to make its intention clear.
  - (ii) G.S.R. 762(E) published in Gazette of India dated the 14th May, 1986 specifying Acetic Anydride as

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- goods with reference to which special measures for the purpose of checking their illegal export and facilitating their detection shall be taken.
- (iii) G.S.R. 763(E) published in Gazette of India dated the 14th May, 1986 specifying the areas for the purposes of the Customs Act, 1962 having regard to the vulnerability to smuggling of that area.
- (iv) G.S.R. 794(E) published in Gazette of India dated the 21st May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 136-Customs dated the 17th February, 1986 so as to raise the basic customs duty on Carbolic Acid (Phenol), Nonyl Phenol, Styrene from 70 per cent to 100 per cent.
- (v) G.S.R. 807(E) published in Gazette of India dated the 26th May, 1986 together with an explanatory memorandum seeking to reduce the basic customs duty to 40 per cent on certain specified components when used in the manufacture of Sealed Cylindrical Rechargeable Nickel Cadmium Cells.
- (vi) G.S.R. 808(E) published in Gazette of India dated the 26th May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 314/86-Customs dated the 13th May, 1986 so as to reduce the auxiliary customs duty to 25 per cent on certain specified components when used in the manufacture of Sealed Cylindrical Rechargeable Nickel Cadmium Cells.
- (vii) G.S.R. 835(E), 836(E) published in Gazette of India dated the 5th June, 1986 together with an explanatory memorandum regarding exemption to filter paper imported by a manufacturer of tea bags for the manufacture of tea bags from the whole of the basic, additional and auxiliary duties of customs leviable thereon.
- (viii) G.S.R. 882(E) published in Gazette of India dated the 18th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 38-Customs dated the 1st March, 1978 so as to reduce the basic customs duty on polyester

- filament yarn, polyester mono-fil and polye ter strips from 200 per cent plus Rupees 15 per Kg. to 200 per cent ad valorem.
- (ix) G.S.R. 893(E) published in Gazette of India dated the 20th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 155/86-Customs dated the 1st March, 1986 so as to extend the concession to components of the specified machinery.
- (x) G.S.R. 894(E) published in Gazette of India dated the 20th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 318/86-Customs dated the 13th May, 1986 so as to regulate the auxiliary duty of the components covered by Notification No. 364/86-Customs dated the 20th June, 1986, as that applicable to the machinery.
- (xi) G.S.R. 899 (E) published in Gazette of India dated the 24th June, 1986 making certain amendment to Notification No. 208 81-Customs dated the 22nd September, 1981 so as to add to certain other life Saving Drugs Medicines and Equipments which can be imported free of duty.
- (xii) G.S.R. 913 (E) published in Gazette of India dated the 27th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 364|85-Customs dated the 20th December, 1985 so as to reduce the basic customs duty on aluminium ingots from 25 per cent ad valorem to 20 per cent ad valorem.
- (xiii) G.S.R. 914(E) published in Gazette of India dated the 27th June, 1986 making certain amendment to Notification No. 312/86-Customs and 314/86-Customs dated the 13th May, 1986 so as to exempt the imported aluminium ingots from the whole of the auxiliary duty of customs leviable thereon.
- (xiv) G.S.R. 930 (E) and 931 (E) published in Gazette of India dated the 3rd July, 1986 together with an explanatory memorandum regarding exemption to audio cassettes in the nature of talking books recorded with material for the blind from books,

newspapers or magazines when consigned by specified organisation and imported by a specified organisation from the whole of the basic, additional and auxiliary duties of customs leviable thereon.

(5) A copy of Notification No. S.O. 309(E) (Hindi and English versions) published in Gazette of India dated the 30th May, 1986 making certain amendments to Notification No. S.O. 98(E) published in Gazette of India dated the 16th February, 1973 under subsection (2H) of section 29B of the Industries (Development and Regulation) Act, 1951.

### 5. Calling Attention

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Shri Saifuddin Choudhary called the attention of the Minister of Textiles to the situation arising out of the failure of the Jute Corporation of India to purchase raw jute directly from jute growers and the steps taken by the Government in that regard.

The Minister of Textiles made a statement in regard thereto.

### 6. Matter under Rule 377

- √ (1) Smt. Prabhawati Gupta raised a matter regarding need to make proper light arrangements and carry out necessary repairs on the National Highway No. 28A from Muzaffarpur to Nepal border.
- (2) Shri G. S. Rajhans raised a matter regarding need to set up a cultural centre at Mithila in North Bihar during Seventh Five Year Plan.
- √(3) Shri Harish Rawat raised a matter regarding need to examine the feasibility of generating hydro-electricity in Pithoragarh district of Uttar Pradesh and to provide sufficient funds to Uttar Pradesh Small Hydro-electricity Corporation.
- ✓(4) Smt. Basavarajeshwari raised a matter regarding need to set up urgently the proposed sponge iron plant at Vijayanagar in Karnataka.
- (5) Shri Basudeb Acharia raised a matter regarding need to bring out legislation to ensure minimum wages and humane conditions of work to agricultural labourers in the country.
- ✓(6) Shri P. Kolandaivelu raised a matter regarding need to constitute the Cauvery Water Tribunal to solve Cauvery river dispute between Tamil Nadu and Karnataka.

(7) Shri Shantaram Naik raised a matter regarding need to appoint a Committee for suggesting proper Indian names to the towns and villages of the Union territory of Goa, Daman and Diu.

(Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2.10 P.M.)

## 7. Government Bill—Passed

THE INDUSTRIAL FINANCE CORPORATION (AMEND-MENT) BILL, 1986.

Discussion on the motion for consideration of the Bill moved by Shri Janardhana Poojary on the 2nd May, 1986, continued.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clauses 4 to 22 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill, as amended, was passed.

## 8. Discussion under Rule 193

Discussion on the communal situation in various parts of the country, raised by Prof. Madhu Dandavate on the 21st July, 1986, continued.

The following members took part in the debate:-

- (1) Shri Balkavi Bairagi
- (2) Shri Jagan Nath Kaushal
- (3) Shri Braja Mohan Mohanty
- (4) Shri Amal Datta
- (5) Shri Zainul Basheer

- (6) Shri Dharam Pal Singh Malik
- (7) Shri P. Kolandaivelu
- (8) Shri N. Tombi Singh
- (9) Shri Sharad Dighe
- (10) Shri Balwant Singh Ramoowalia
- (11) Shri Ranjitsingh Gaekwad
- (12) Shri Banwari Lal Purohit
- (13) Shri Indrajit Gupta
- (14) Shri C. K.Jaffar Sharief
- (15) Shri Ajay Mushran

The discussion was not concluded. 6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd July, 1986)

SUBHASH C. KASHYAP, Secretary-General

#### CORRIGENDUM

In Bulletin Part I, dated July 21, 1986—
Page 4, Item No. 9(2)—
Delete the name of Shri Sharad Dighe

#### **BULLETIN—PART I**

## [Brief Record of Proceedings]

Wednesday, July 23, 1986 Sravana 1, 1908 (Saka)

#### No. 162

#### 11 A.M.

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#### 1. Starred Questions

Starred Questions Nos. 82—84, 86 and 87 were orally answered. Replies to Starred Questions Nos. 85 and 88—101 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 718—72 1. 728—774, 776—803, 805—825, 827—859 and 861—898 were laid on the Table.

## 3.. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 123 of the Coast Guard Act, 1978:—
- (i) The Coast Guard (Law Officers) Recruitment Rules 1986 published in Notification No. S.R.O. 214 in Gazette of India dated the 14th June, 1986.
- (ii) The Coast Guard (General) Rules, 1986 published in Notification No. S.R.O. 4(E) in Gazette of India dated the 2nd May, 1986.

- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 751(E) to 759(E) published in Gazette of India dated the 13th May, 1986 together with an explanatory memorandum relating to the levy of auxiliary duty of customs on goods falling under the First Schedule of the Customs Tariff Act, 1975.
- (ii) G.S.R. 903(E) published in Gazette of India dated the 24th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 276 85-Customs dated the 28th August, 1985 so as to provide for exemption from additional duty of customs on polyester fibre to be supplied to the handloom sector for the manufacture of low price fabrics under a duly approved programme.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 738(E) published in Gazette of India dated the 8th May, 1986 together with an explanatory note making certain amendment to Notification No. 177|86-CE dated the 1st March, 1986 so as to permit utilisation of special Excise Duty lying unutilised because of merger of basic and special Excise Duties on certain commodities in 1985 Budget for the payment of basic Excise Duty on finished Excisable goods.
  - (ii) G.S.R. 795(E) published in Gazette of India dated the 21st May, 1986 together with an explanatory memorandum regarding exemption to narrow woven man-made fabrics of width not more than 30.5 cms from the whole of the duty of excise leviable thereon.

- (iii) G.S.R. 796(E) published in Gazette of India dated the 21st May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 109|75-CE dated the 30th April, 1975 so as to substitute 'Chapter 58' appearing in the opening paragraph by 'Chapter 58' appearing in the opening paragraph by 'Chapter 54 or 55 or sub-heading No. 5901.20 or 6001.12'.
- (iv) G.S.R. 799(E) published in Gazette of India dated the 22nd May, 1986 together with an explanatory memorandum regarding exemption to yarn doubled or multifold from the whole of the duty of excise leviable thereon
- (v) G.S.R. 800(E) published in Gazette of India dated the 22nd May, 1986 together with an explanatory memorandum regarding exemption to plates, blocks, sheets and strips of micro-cellular rubber (other than plates, blocks, sheets and strips of latex sponge) from the whole of the duty of excise leviable thereon.
- (vi) G.S.R. 801(E) published in Gazette of India dated the 22nd May, 1986 together with an explanatory memorandum regarding exemption to polypropylene staple fibre and tow and tops from so much of the duties of excise as is in excess of amount calculated at the rate of Rupees 5 per Kg.
- (vii) G.S.R. 811(E) published in Gazette of India dated the 27th May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 221/86/CE dated the 2nd April 1986 so as to exempt flavouring essences and concentrates used within the factory of production in the manufacture of aerated waters.
- (viii) G.S.R. 812(E) published in Gazette of India dated the 27th May 1986 together with an explanatory memorandum allowing set-off of the excise duty paid on the flavouring essences and concentrates brought from outside and used in the manufacture of aerated waters

- (ix) G.S.R. 813(E) published in Gazette of India dated the 27th May, 1986 together with an explanatory memorandum regarding exemption to specified parts and accessories when used as Original Equipment in the manufacture of power tillers.
- (x) G.S.R. 814(E) published in Gazette of India dated the 27th May, 1986 regarding exemption to tyres, tubes and flaps when used as Original Equipment in the manufacture of power tillers.
- (xi) G.S.R. 815(E) published in Gazette of India dated the 27th May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 65|86-CE dated the 10th February, 1986 so as to exempt internal combustion engines when used as Original Equipment in the manufacture of power tillers.
- (xii) G.S.R. 816(E) published in Gazette of India dated the 27th May. 1986 together with an explanatory memorandum making certain amendment to Notification Nos. 75/84-CE dated the 1st March, 1984 and 225/86-CE dated the 3rd April, 1986 so as to make certain changes in these notifications consequent on the enactment of Finance Bill, 1986.
- (xiii) G.S.R. 825(E) published in Gazet'e of India dated the 2nd June, 1986 together with an explanatory memorandum regarding concessional rate of excise duty of 20 per cent ad valorem for fuel efficient pe rol driven motor vehicles of engine capacity not exceeding 1000 cc, namely, motor cars, vans and cross-country motor vehicles as against the normal rate of duty of 25 per cent ad valorem.
- (xiv) G.S.R. 850(E) published in Gazette of India dated the 11th June, 1986 together with an explanatory memorandum regarding exemption to self-adhesive tapes of plastics from the duty of excise as is in excess of 25 per cent ad volarem.

- (xv) G.S.R. 883(E) published in Gazette of India dated the 18th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 70|77-CE dated the 7th May, 1977 so as to withdraw Central Excise exemption in respect of Cigarettes supplied for consumption on board a vessel of the Indian Navy.
- (xvi) G.S.R. 884(E) published in Gazette of India dated the 18th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 187/86-CE dated the 1st March, 1986 so as to substitute the words and figures 'Chapter 54 or 55' appearing in the First proviso by the words and figures 'Chapter 39 or 54 or 55'.
- (xvii) G.S.R. 885(E) published in Gazette of India dated the 18th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 192/68-CE dated the 16th November, 1968 so as to substitute 'subheading No. 4009.93' appearing in the opening paragraph by 'sub-heading No. 4009.92'.
- (xviii) G.S.R. 900(E) and 901(E) published in Gazette of India dated the 24th June, 1986 together with an explanatory memorandum prescribing an effective duty at the rate of 10 paise per kilogram on 'Cu' tobacco' for use in the manufacture of machine-rolled cigarettes and a nil rate of duty on 'dust of tobacco arising in the course of conversion of raw tobacco into cut tobacco' while allowing simultaneously the said duty paid on 'cut tobacco' to be set off against the excise duty payable on cigarettes.
  - (xix) G.S.R. 904(E) published in Gazette of India dated the 24th June. 1986 together with an explanatory memorandum making certain amendment to Notification No. 191/85-CE dated the 28th August, 1985 so as to provide for excise

- duty exemption on polyester fibre to be supplied to the handloom sector for the manufacture of low price fabrics under a duly approved programme.
- (4) A statement (Hindi and English versions) (i) correcting the reply given on 19 March, 1986 to Unstarred Question No. 3464 by Shri Harish Rawat regarding Licences issued to UPTRON for Electronic Industry and (ii) giving reasons for delay in correcting the reply.
- (5) A copy each of the following Notifications (Hindiand English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985:—
  - (i) The Orissa Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman and Members) Rules, 1986 published in Notification No. G.S.R. 935(E) in Gazette of India dated the 4th July, 1986.
  - (ii) The Orissa Administrative Tribunal (Procedure) Rules, 1986 published in Notification No. G.S.R. 936 (E) in Gazette of India dated the 4th July, 1986.
- (6) A copy each of he following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1986 published in Notification No. G.S.R. 378 in Gazette of India dated the 31st May, 1986.
  - (ii) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1986 published in Notification No. G.S.R. 380 in Gazette of India dated the 31st May, 1986.
  - (iii) The Indian Police Service (Pay) Second Amendment Rules, 1986 published in Notification No. G.S.R. 408 in Gazette of India dated the 7th June, 1986.

- (iv) The Indian Police Service (Pay) Amendment Rules, 1986 published in Notification No. G.S.R. 409 in Gazette of India dated the 7th June, 1986.
- (v) The All India Services (Leave) Amendment Rules, 1986 published in Notification No. G.S.R. 411 in Gazette of India dated the 7th June 1986.
- (vi) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1986 published in Notification No. G.S.R 412 in Gazette of India dated the 7th June, 1986.
- (vii) The Indian Police Service (Pay) Third Amendment Rules, 1986 published in Notification No. G.S.R. 480 in Gazette of India dated the 28th June, 1986.
- (viii) The All India Services (Study Leave) Amendment Regulations, 1986 published in Notification No. G.S.R. 496 in Gazette of India dated the 5th July, 1986.

# 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 22nd July, 1986, Rajya Sabha passed the Indian Electricity (Amendment) Bill, 1986.

# 5. Bil! Passed by Rajya Sabha—La'd on the Table

Secretary-General laid on the Table the Indian Electricity (Amendment) Bill, 1986, as passed by Rajya Sabha.

# 6. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Twentieth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

# 7. Calling Attention .

Shri Zainul Basher called the attention of the Minister of Energy to the situation arising out of the acute power shortage in various parts of the country and the action taken by the Government in that regard.

The Minister of Energy made a statement in regard thereto.

#### 8: Motion for Election to Committee

Shri Ghulam Nabi Azad moved the following motion:-

"That in pursuance of sub-section (2) of section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of single transferable vote, two members from amongst themselves to be members of the Committee on Official Language vice Shri P. C. Narasimha Rao resigned from the Committee and Shri B. V. Desai died."

The motion was adopted.

# //9. Motion regarding Joint Committee

Prof. N. G. Ranga moved the following motion:-

"That this House do appoint the following members to the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith, in the vacancies caused by the death of Shri B. V. Desai and the resignations of Sarvashri Brahma Dutt, Eduardo Faleiro and Prof. K. K. Tewari:—

- 1. Shrimati Basavarajeswari
- 2. Shri R. S. Khirhar
- 3. Shri Ram Swarup Ram
- 4. Shri Somnath Rath."

The motion was adopted.

# 10. Motion regarding report of Joint Committee—Extension of Time

Prof. N. G. Ranga moved the following motion:—

"That this House do further extend upto the last day of the last week of the Winter Session, 1986, the time for presentation of the Report of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith".

# The motion was adopted.

(Lok Sabha adjourned at 1.17 P.M. and re-assembled at 2.17 P.M.)

#### 11. Matters under Rule 377

- (1) Shri Ram Pujan Patel raised a matter regarding need to ensure that Scheduled Castes and Scheduled Tribes are provided employment in Government services in accordance with their reservation quota.
- (2) Shri Umakant Mishra raised a matter regarding need to provide more facilities to the woollen Carpet industry in the country particularly in Mirzapur, Bahdoi, Uttar Pradesh.
- (3) Smt. Sunderwati Nawal Prabhakar raised a matter regarding need to take steps to ensure admission of all students particularly girl students in colleges in Delhi.
- (4) Shri Birbal raised a matter regarding need to allot Government land in Bikaner and Jaisalmer districts to the landless people of Ganganagar district of Rajasthan.
- (5) Shri K. Kunjambu raised a matter regarding not to re-introduce the scheme of chartering of foreign vessels by the Ministry of Agriculture.
- ✓(6) Shri Zainul Basher raised a matter regarding need to take measures to end the strike of Junior doctors of Sir Sunderlal Hospital of Banaras Hindu University and also appoint a committee to make recommendations for the overall improvement in the working of the hospital.
- (7) Dr. A. Kalanidhi raised a matter regarding need to establish central institute of Brackish Water Aquaculture at Muttukadu, Madras.
- √(8) Shri Ramashray Prasad Singh raised a matter regarding need to regularise the services of extra-departmental postal employees.

# 12. Discussion under Rule 193

Discussion on the communal situation in various parts of the country, raised by Prof. Madhu Dandavate on the 21st July, 1986, continued.

# The following members took part in the debate:-

- (1) Shri Dinesh Goswami
- (2) Shri Bal Ram Singh Yadav
- (3) Shri P. Chidambram
  - (4) Shri V. Kishore Chandra S. Deo
  - (5) Shri Aziz Qureshi
  - (6) Shri Digvijay Sinh
  - (7) Prof. Saif-ud-Din Soz
  - (8) Shri Mool Chand Daga
  - (9) Shri Manoranjan Bhakta
- (10) Shri Piyus Tiraky
- (11) Smt. Usha Thakkar
- (12) Shri T. Basheer
- (13) Shri Mohd. Mahfooz Ali Khan
- (14) Shri Keyur Bhushan
- (15) Dr. A. Kalanidhi
  - (16) Shri Sriballav Panigrahi
  - (17) Shri K. J. Abbasi
  - (18) Shri Saleem I. Shervani
  - (19) Shri G. M. Banatwalla
  - (20) Shri Janak Raj Gupta
  - (21) Dr. G. S. Rajhans
- " (22) Shri Raj Kumar Rai
  - (23) Shri Kali Prasad Pandey
- (24) Dr. B. L. Shailesh
  - (25) Shri Manvendra Singh
  - (26) Ch. Sunder Singh
    - (27) Dr. Datta Samant

- (28) Shri Girdhari Lal Vyas
- (29) Shri Hafiz Mohd. Siddiq
- (30) Smt. D. K. Bhandari ...
- (31) Shri Ram Naginda Mishra
- (32) Shri Yogeshwar Prasad Yogesh
- (33) Shri Syed Shahabuddin
- (34) Shri S. B. Sidnal
- (35) Dr. Golam Yazdani
- (36) Shri D. B. Patil

The discussion was not concluded.

#### 8.24 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th July, 1986)

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

# BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, July 24, 1986/Sravana 2, 1908 (Saka)

No. 163

11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 103, 106 and 108—113 were orally answered. Replies to Starred Questions Nos. 104, 105, 107 and 114—121 were laid on the Table. Starred Question No. 102 was postponed to 30 July, 1986 to be answered by the Minister of Home Affairs.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 899—935 and 937—1104 were laid on the Table.

# 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Brahmaputra Board (Association of any person or organisation or its representative to assist or advise the Board) Regulations, 1986 (Hindi and English versions) published in Notification No. G.S.R. 278 in Gazette of India dated the 12th April 1986 under section 30 of the Brahmaputra Board Act, 1980.
- (2) A copy of the International Airports Authority of India (Annual Statement of Accounts) Amendment Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 942(E) in Gazette of India dated the 27th December, 1985 together with

- an explanatory note, under sub-section (3) of section 36 of the International Airports Authority Act, 1971.
- (3) A copy of the Report (Hindi and English versions) of the Reserve Bank of India on Loans given by banks to the Reliance Industries Limited.

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- (4) A copy of Notification No. PCU|A. Esst. |25|85 (Hindi and English versions) published in Gazette of India dated the 7th February, 1986 regarding additions and substitution to Statute 1(4) of the Pondicherry University Act, 1985, under sub-section (2) of section 41 of the said act.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1983-84 together with Audit Report thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1984-85 under section 18 of the University Grants Commission Act, 1956.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1984-85 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the University Grants Commission, New Delhi, for the year 1984-85.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1984-85 together with Audit Report thereon.

- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 1984-85.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Hyderabad, for the year 1984-85.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 1984-85.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visva-Bharati, Santiniketan for the year 1984-85.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1984-85 under sub-section (3) of section 35 of the Road Transport Corporations Act, 1950.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Transport Corporation, New Delhi, for the year 1984-85.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1984-85 together with Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporations Act. 1950.
  - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Transport Corporation, New Delhi, for the year 1984-85.

- (16) Two statements (Hindi and English versions) show-ing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Central Research Institute for Yoga, New Delhi, for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Research Institute for Yoga, New Delhi, for the year 1984-85.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1984-85.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
- (i) Statement No. XV—Fourteenth
  Session, 1984.

  Session, 1984.

  Session, 1984.

  Seventh
  Lok
  Sabha.

Eighth

Lok Sabha.

- (iii) Statement No. IX-First Session, 1985.
- (iv) Statement No. IX-Second Session, 1985.
- (v) Statement No. VI-Third Session, 1985.
- (vi) Statement No. V-Fourth Session, 1985.
- (vii) Statement No. II—Fifth Session, 1986.

# 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 23rd July, 1986, Rajya Sabha passed the Merchant Shipping (Amendment) Bill, 1986.

# 5. Bill passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Merchant Shipping (Amendment) Bill, 1986, as passed by Rajya Sabha.

# 6. Calling attention

Shri Virdhi Chander Jain called the attention of the Minister of Agriculture to the situation arising out of floods, drought and other natural calamities in various parts of the country and steps taken by the Government in that regard.

The Minister of Agriculture made a statement in regard thereto.

#### 7. Motion for Election to Committee

Shri K. Ramamurthy moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate a member from Rajya Sabha to associate with the Committee on Public Undertakings of this House for the unexpired portion of the term of the Committee vice Miss Saroj Khaparde ceased to be a member of the Committee on her appointment as a Minister of State and do communicate to this House the name of the member so nominated by Rajya Sabha."

The motion was adopted.

(Lok Sabha adjourned at 1.32 P.M. and re-assembled at 2.33 P.M.)

#### 8. Matters under Rule 377

- ✓(1) Shri Aziz Qureshi raised a matter regarding need to upgrade Jamia Millia Islamia to a full-fledged University.
- ✓(2) Shri Balasaheb Vikhe Patil raised a matter regarding need to review the policy regarding licensing of sugar industry.
- (3) Shri Chintamani Jena raised a matter regarding need to reduce tax on the bicycle and cycle rickshaw parts.

- (4) Shri Mullappally Ramachandran raised a matter regarding need to overcome the power crisis in Kerala by supplying power from Kalpakkam, Neyveli and Ramagundam power stations and from central quota.
- (5) Shri Pratap Bhanu Sharma raised a matter regarding need to take necessary measures to improve telephone service in Madhya Pradesh.
- √(6) Shri Manphool Singh Chaudhary raised a matter regarding need to construct an overbridge over Rani Bazar Railway crossing in Bikaner city of Rajasthan.
- (7) Shri Balwant Singh Ramoowalia raised a matter regarding need to provide financial assistance to the flood affected people of Punjab particularly Faridkot district.
- (8) Dr. Chinta Mohan raised a matter regarding need to take necessary measures to improve the living conditions of Bidi workers in Andhra Pradesh particularly in Tirupati.

# S. Government Bill-Under Consideration

# THE RESEARCH AND DEVELOPMENT CESS BILL, 1986

The motion for consideration of the Bill was moved by Shri B. K. Gadhavi.

The following members took part in the debate:-

- (1) Shri Ç. Madhav Reddy
- (2) Shri K. S. Rao
- (3) Dr. G. S. Rajhans
- (4) Shri Hannan Mollah
- (5) Smt. Phulrenu Guha
- (6) Shri Anand Singh
- (7) Shri V. S. Krishna Iyer
- (3) Shri Harish Rawat
- (9) Shri Shantaram Naik
- (10) Dr. Datta Samant
- (11) Shri Sharad Dighe
- (12) Shri Ajay Mushran
- (13) Shri Raj Kumar Rai
- (14) Smt. Geeta Mukherjee

The discussion was not concluded.

# 10. Discussion under Rule 193

Discussion on the communal situation in various parts of the country, raised by Prof. Madhu Dandavate on the 21st July, 1986, continued.

Shri Buta Singh replied to the discussion.

The discussion was concluded.

6.07 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 25th July, 1986)

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

# BULLETIN—PART I

# [Brief Record of Proceedings]

Friday, July 25, 1986 Sravana 3, 1908 (Saka)

#### No. 164

#### 11 A.M.

#### 1. Obituary Reference

The Speaker made a reference to the passing away of Shri Shrikaran Sharda who was a member of Sixth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

#### 2. Starred Questions

Starred Questions Nos. 122, 123, 125 and 127—129 were orally answered. Replies to Starred Questions Nos. 124, 126 and 130—141 were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 1105—1159, 1161—1231, 1233—1258, 1260—1268 and 1270—1289 were laid on the Table.

# 4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1984-85.
  - (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
  - (i) The Export of Human Hair (Inspection) Rules, 1986 published in Notification No. S.O. 1976 in Gazette of India dated the 17th May, 1986.
  - (ii) The Export of Refractory Bricks (Quality Control and Inspection) Rules, 1986 published in Notification
     No. S.O. 2266 in Gazette of India dated the 14th June, 1986.
- (4) A copy of Corrigendum to the English version of the \*Annual Accounts of the Export Inspection Council and Export Inspection Agencies for the year 1984-85.
- (5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 746(E) published in Gazette of India dated the 13th May, 1986 together with an explanatory memorandum regarding exemption to all ex isable goods produced or manufactured in a free trade zone or in a 100 per cent export-oriented undertaking from special excise duty leviable thereon.
  - (ii) G.S.R. 747(E) published in Gazette of India dated the 13th May, 1986 together with an explanatory memorandum regarding exemption to all excisable goods from special excise duty leviable thereon.
  - (iii) G.S.R. 748(E) published in Gazette of India dated the 13th May, 1986 together with an explanatory memorandum regarding exemption to viscose staple fibre and tow from the duty of excise as is in excess of the amount calculated at the rate of Rupees 4.40 per kilogram.

<sup>\*</sup>The Annual Accounts were laid on the Table on 14th March, 1986.

- (iv) G.S.R. 749(E) published in Gazette of India dated the 13th May, 1986 together with an explanatory memorandum regarding exemption to certain petroleum products from basic excise duty subject to certain conditions mentioned in the notification.
- (v) G.S.R. 750(E) published in Gazette of India dated the 13th May, 1986 together with an explanatory memorandum making certain amendment to Notification Nos. 56|58-CE dated the 10th February, 1986, 106|86-CE dated the 27th February, 1986 and 148|86-CE dated the 1st March, 1986.
- (vi) G.S.R. 777(E) to 780(E) published in Gazette of India dated the 20th May, 1986 together with an explanatory memorandum issued in the context of certain changes carried out relating to excise duty exemption for internal combustion engines, electric storage batteries and parts of motor vehicles used as original equipments in the manufacture of motor vehicles.
- (vii) G.S.R. 781 (E) published in Gazette of India dated the 20th May, 1986 together with an explanatory memorandum regarding exemption to bushings made of an alloy of platinum and rhodium when used within the factory of production in the manufacture of glass fibre from the whole of the duty of excise leviable thereon.
- (viii) G.S.R. 791 (E) published in Gazette of India dated the 21st May, 1986 together with an explanatory memorandum seeking to increase the rate of additional excise duty on certain man made fabrics containing polyester fibre and of value exceeding Rupees 25 per square metre by Rupees 2 per square metre.
- (ix) G.S.R. 792 (E) published in Gazette of India dated the 21st May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 142/86-CE dated the 1st March, 1986.
- (x) G.S.R. 802 (E) published in Gazette of India dated the 22nd May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 40/85-CE dated the 17th March, 1985

- so as to provide for excise duty exemption to contain specified chemicals when consumed within the factory of production in the manufacture of certain specified finished products.
- (xi) G.S.R. 803 (E) published in Gazette of India dated the 22nd May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 225/86-CE dated the 3rd April, 1986 so as to provide for set-off of excise duty paid on lime used in the manufacture of paper or paper board and aluminium oxide and silicon carbide used in the manufacture of coated abrasives.
- (xii) G.S.R. 804 (E) published in Gazette of India dated the 22nd May, 1986 together with an explanatory memorandum making certain amendment to Notification No. 235/86-E dated the 3rd April, 1986 so as to provide for excise duty exemption to Kum Kum unconditionally.
- (xiii) G.S.R. 820(E) published in Gazette of India dated the 30th May 1986 together with an explanatory memorandum making certain amendment to Notification No 64/86-CE dated the 10th February, 1986 so as to exempt conditionally parts of hand pumps for handling water from excise duty.
- (xiv) G.S.R. 844(E) published in Gazette of India dated the 11th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 221/86-CE dated the 2nd April, 1986 so as to grant full exemption to enamel frit and metalware used captively in the manufacture of enamelware.
- (xv) G.S.R. 845 (E) published in Gazette of India dated the 11th June, 1986 together with an explanatory memorandum regarding exemption to glass globes and glass chimneys for lamps and lanterns from the whole of the duty of excise leviable thereon.
- (xvi) G.S.R. 846(E) published in Gazette of India dated the 11th June. 1986 together with an explanatory memorandum regarding exemption to mohair fabrics manufactured without the aid of power from the whole of the duty of excise leviable thereon.

- (xvii) G.S.R. 847(E) published in Gazette of India dated the 11th June, 1986 together with an explanatory memorandum regarding exemption to mica and articles of mica from the whole of the duty of excise leviable thereon.
- (xviii) G.S.R. 848(E) published in Gazette of India dated the 11th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 225/86-CE dated the 3rd April, 1986 so as to grant credit of excise duty or countervailing duty paid on wood veneers used in the manufacture of articles of wood.
- (xix) G.S.R. 849(E) published in Gazette of India dated the 11th June, 1986 together with an explanatory memorandum regarding exemption to certain medical and surgical instruments and apparatus and parts and accessories from the whole of the duty of excise leviable thereon.
- (xx) G.S.R. 872(E) published in Gazette of India dated the 16th June. 1986 together with an explanatory memorandum making certain amendment to Notification No. 141/86-CE dated the 1st March, 1986 so as to provide exemption to woollen fabrics not containing worsted yarn and woollen fabrics made of shoddy yarn from the basic excise duty.
- (xxi) G.S.R. 873(E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 142/86-CE dated the 1st March, 1986 so as to provide full exemption from additional duty of excise in respect of woollen fabric made of shoddy yarn or woollen fabrics not containing worsted yarn.
- (xxii) G.S.R. 874(E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum regarding exemption to woollen fabrics which have been subjected to the process of steam blowing subject to certain conditions.
- (xxiii) G.S.R. 879(E) published in Gazette of India dated the 18th June, 1986 together with an expla-

natory memorandum making certain amendment to Notification No. 173/84-CE dated the 1st Augy 1984 so as to extend exemption even when the shells and blanks of copper are used in a factory other than the factory of its production in the manufacture of pipes and tubes for use in thermal power stations.

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- (xxiv) G.S.R. 880(E) published in Gazette of India dated the 18th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 43/85-CE dated the 17th March, 1985 so as to fix an effective rate of basic excise duty of Rupees 540 per tyre for tyres of size 215/80 D14.
- (xxv) G.S.R. 889(E) published in Gazette of India dated the 20th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 214/86-CE dated the 25th March, 1986.
- (xxvi) G.S.R. 890(E) published in Gazette of India dated the 20th June, 1986 together with an explanatory memorandum providing for credit of the duty paid on certain specified inputs used in the manufacture of exempted intermediate products by a job worker.
- (xxvii) G.S.R. 891 (E) published in Gazette of India dated the 20th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 166/86-CE dated the 1st March. 1986 so as to reduce the duty on specified parts of refrigeration and air-conditioning machinery from 60 per cent ad valorem to 40 per cent ad valorem.
- (xxviii) G.S.R. 892(E) published in Gazette of India dated the 20th June, 1986 together with an explanatory memorandum regarding exemption to reclaimed rubber when such reclaimed rubber is used in any other factory of the same manufacture of exempted tyres such as cycle tyres and tyres for animal drawn vehicle from the whole of the duty of excise leviable thereon.
- (6) A statement (Hindi and English versions) indicating the results of market loans floated in May and July. 1986.

- (7) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
  - (i) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
  - (ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
  - (iii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
  - (iv) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
  - (v) Report on the working and activities of UCO Bank for the year ended the 31st December, 1985 along with the Account and the Auditor's Report thereon.
  - (vi) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
  - (vii) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
  - (viii) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
  - (ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December. 1985 along with Accounts and the Auditor's Report thereon.

- (x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1985 along with the Accounts and the Auditor Report thereon.
- (xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
- (xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
- (xiii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
- (xiv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
- (8) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—
  - (i) Report on the working and activities of the Andhra Bank for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
  - (ii) Report on the working and activities of the Corporation Bank for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
- (iii) Report on the working and activities of the New Bank of India for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.

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- (iv) Report on the working and activities of the Oriental Bank of Commerce for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
  - (v) Report on the working and activities of the Punjab and Sind Bank for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
  - (vi) Report on the working and activities of the Vijaya Bank for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
  - (9) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India and its seven subsidiary banks viz State Bank of Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Indore, State Bank of Mysore, State Bank of Patiala, State Bank of Saurashtra and State Bank of Travancore for the year ended the 31st December, 1985 along with the Accounts and the Auditor's Report thereon.
  - (10) A copy each of the following Reports (Hindi and English versions):—
    - (i) Report of the Junagadh-Amreli Gramin Bank, Junagadh, for the year ended the 31st December, 1984 together with the Accounts and Auditor's Report thereon.
    - (ii) Report of the Damoh-Panna-Sagar Kshetrlya Gramin Bank, Damoh, for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
    - (iii) Report of the Basti Gramin Bank, Basti, for the year ended the 31st December, 1984 together with the Accounts and Auditor's Report thereon.
    - (iv) Report of the Hazaribag Kshetriya Gramin Bank, Hazaribag, for the year ended the 31st December, 1984 together with the Accounts and Auditor's Report thereon.
  - (11) A copy of the Consolidated Report (Hindi and English versions) on the working of Regional Rural Banks for the year ended the 31st December, 1984.

#### 5. Statements of Estimates Committee

SHRI CHINTAMANI PANIGRAHI laid on the table statements (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of:—

- (i) Seventh Report of Estimates Committee (Eighth Lok Sabha) on Action Taken by Government on the recommendations contained in the Seventy-third Report of the Committee (Seventh Lok Sabha) on the Ministry of Information and Broadcasting—Broadcasting.
- (ii) Ninth Report of Estimates Committee (Eighth Lok Sabha) on Action Taken by Government on the recommendations contained in the Fifty-sixth Report of the Committee (Seventh Lok Sabha) on the Ministry of Railways—Railway Safety.
- (iii) Twelfth Report of Estimates Committee (Eighth Lok Sabha) on Action Taken by Government on the recommendations contained in the Seventy-eighth Report of the Committee (Seventh Lok Sabha) on the Ministry of Railways—Movement of Coal by Railways.
- (iv) Sixteenth Report of Estimates Committee (Eighth Lok Sabha) on Action Taken by Government on the recommendations contained in the Sixtieth Report of the Committee (Seventh Lok Sabha) on the Ministry of Health & Family Welfare—Drug Standards.

# 6. Report of Public Accounts Committee

SHRI E. AYYAPU REDDY presented the Fifty-second Report (Hindi and English versions) of the Public Accounts Committee on Purchase and repair of residential buildings for Indian Missions at San Francisco and Dublin by the Ministry of External Affairs.

# 7. Statements by Ministers

(1) The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 28th July, 1986.

(2) The Minister of State in the Ministry of Home Affairs hade a statement regarding the incident which took on 25th July, 1986 in district Faridkot (Punjab).

#### 8. Motion for Election to Board

Shri Brahma Dutt moved the following motion:—

"That in pursuance of clause (b) of sub-section (3) of section 3 of the Spices Board Act, 1986, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Spices Board, subject to the other provisions of the said Act."

The motion was adopted.

#### 9. Government Bill-Under Consideration

The Research and Development Cess Bill, 1986.

Discussion on the motion for consideration of the Bill moved by Shri B. K. Gadhvi on the 24th July, 1986. Continued:—

The following members took part in the debate:—

- (1) Shri Mool Chand Daga
- (2) Shri K. R. Natarajan
- (3) Shri Ram Singh Yadav
- (4) Shri Girdhari Lal Vyas

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (5) Shri Nityananda Mishra
- (6) Shri D. B. Patil
- (7) Shri G. L. Dogra

Shri B. K. Gadhvi replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Consideration of clause 2 and amendments moved thereon was not concluded.

Clause-by-clause consideration of the Bill was not concluded.

<sup>\*</sup>Made at 5.18 P.M.

# 10. Motion regarding Twentieth Report of the Committee on Private Members' Bills and Resolutions

Shri Piyus Tiraky moved the following motion:—

"That this House do agree with the Twentieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd July, 1986."

The motion was adopted.

## 11. Private Member's Resolution-Withdrawn

Further discussion on the following Resolution moved by Shri Balwant Singh Ramoowalia on the 25th April. 1986, continued:—

"With a view to strengthen the emotional bonds of persons of Indian origin living abroad with the people of India and their culture, irrespective of the fact whether they have acquired the citizenship of the country in which they reside this House urges upon the Government to bring in suitable legislation and/or amendment to the Constitution to confer on them the same rights as are enjoyed by the Indian citizens including the right to vote and to contest elections to the Parliament and the State Legislatures."

The following members took part in the debate:-

- (1) Shri Harish Rawat
- (2) Dr. Sudhir Roy
- (3) Shri Mool Chand Daga
- (4) Shri Nityananda Mishra
- (5) Dr. G. S. Rajhans
- (6) Shri V. S. Krishna Iyer
- (7) Kum. Mamata Banerjee
- (8) Shri Somnath Rath
- (9) Shri K. D. Sultanpuri
- (10) Shri Narayan Choubey
- (11) Shri Narendra Budania
- (12) Shri Ghulam Nabi Azad

Shri Balwant Singh Ramoowalia replied to the debate. The Resolution was withdrawn by leave of the House. 26 July 1986

# | Private Member's Resolution—Under Consideration Rund Grown

Shri D. N. Reddy moved the following Resolution:--

"In view of the growing disparity between rural urban incomes, resulting in overcrowding of suburbs of towns and cities, and lack of incentives and opportunities for growth of self-generating rural economy through rural industries, crafts and arts, this House urges upon the Government to allocate rupees ten thousand crores for the growth of rural economy during the Seventh Five Year Plan."

The following members took part in the debate:-

- (1) Shri Manyendra Singh
- (2) Shri Harish Rawat (Speech unfinished)

The discussion was not concluded.

# Half-An-Hour Discussion

Dr. G. S. Rajhans raised a discussion on points arising out he reply given by the Minister of Urban Development on July, 1986 to Starred Question No. 45 regarding deficit in the hi Development Authority.

Shri Abdul Ghafoor replied to the discussion.

P.M.

k Sabha adjourned till 11 A.M. on Monday, the 28th July, 1986)

> SUBHASH C. KASHYAP. Secretary-General.

7 Hor after 8th hough

#### LOK SABHA

# BULLETIN—PART I [Brief Record of Proceedings]

Monday, July 28, 1986/Sravana 6, 1908 (Saka)

No. 165

#### 11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 143, 144, 146, 148, 151, 153, 155, 158, 160 and 161 were orally answered. Replies to Starred Questions Nos. 142, 145, 147, 149, 150, 152, 154, 157 and 159 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1290—1354, 1356—1357, 1359—1376, 1378—1410, 1412—1463, 1465—1475 and 1477—1493 were laid on the Table.

A statement by the Minister of State for Information and Broadcasting correcting the reply given on 24 March, 1986 to Unstarred Question No. 3957 regarding sharing of expertise in Communication and media, was also laid on the Table today.

## 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority for the year 1984-85 under section 26 of the Delhi Development Act, 1957.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Delhi Development Authority for the year 1984-85.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority for the

- year 1934-85 together with Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Development Authority for the year 1984-85.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1985-86.
  - (ii) Annual Report of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Payment of Wages (Mines) Amendment Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 136 in Gazette of India dated the 15th February, 1986, under sub-section (6) of section 26 of the Payment of Wages Act, 1936.
- (5) A copy of the Employees' Provident Funds (Amendment) Scheme, 1986 (Hindi and English versions) published in Notification No. G.S.R. 347 in Gazette of India dated the 10th May, 1986, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (6) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 1982-83.

- (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1983-84.
- (ii) Annual Report of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1984-85.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1984-85 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1984-85.
  - (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

# 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 24th July, 1986, Rajya Sabha passed the Mines and Minerals (Regulation and Development) Amendment Bill, 1986.

# 5. Bill passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Mines and Minerals (Regulation and Development) Amendment Bill, 1986, as passed by Rajya Sabha.

#### 6. Financial Committees-A Review

Secretary-General laid on the Table a copy each of the Hindi and English versions of the "Financial Committees (1985-86)—A Review".

# \*\* Report of Estimates Committee

Shri Chintamani Panigrahi presented the Thirty-fourth Report (Hindi and English versions) of Estimates Committee on Action Taken by Government on the recommendations contained in their Eighth Report on the Ministry of Commerce—Tobacco Board.

# 8. Supplementary Demands for Grants (General)—1986-87

Shri B. K. Gadhvi presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the Budget (General) for 1986-87.

# 9. Statements by Ministers

- √(1) The Minister of External Affairs made a statement on racism and apartheid in South Africa.
- (2) The Minister of State in the Ministry of Home Affairs made a statement regarding the incident which took place on 25th July, 1986 in District Faridkot (Punjab).
- ✓@(3) The Minister of State in the Ministry of Home Affairs made a statement in connection with the incidents which occurred in some parts of Delhi on 26th July, 1986.
- √@@(4) The Minister of State in the Ministry of Home Affairs made a statement regarding law and order problem in Darjeeling arising out of agitation by Gorkha National Liberation Front on 27 July, 1986.

<sup>\*\*</sup>Made at 2.04 P.M.

<sup>@</sup>Made at 2.08 P.M.

<sup>@@</sup>Made at 5.28 P.M.

#### 10. Matters under Rule 377

- (1) Shri Janak Raj Gupta raised a matter regarding need to provide more funds for the repairs of dilapidated roads on the borders of Jammu, Poonch and Rajouri districts and construction of a bridge over Aik Nallah near village Arnia, in Jammu district.
  - √(2) Shri Zainul Basher raised a matter regarding need to give moral support to the democratic forces in Pakistan working for restoration of democracy.
  - √3) S'iri K. Ramachandra Reddy raised a matter regarding need to take permanent preventive measures to save Anantapur district of Andhra Pradesh from recurring famine.
- (4) Shri Sriballav Panigrahi raised a matter regarding need to provide financial assistance to the Government of Orissa to meet heavy losses caused by floods.
  - √(5) Shri Jai Prakash Agarwal raised a matter regarding need to take short-term as well as long term measures to meet power crisis in Delhi.
  - ▶(6) Shri Uttam Rathod raised a matter regarding need to clear cotton monopoly scheme proposed by the Maharashtra Government.
  - (7) Shri P. Kolandaivelu raised a matter regarding need to increase rebate days from 30 to 60 for handloom sales in a year.

# 11. Government Bill-Passed

THE RESEARCH AND DEVELOPMENT CESS BILL, 1986

Clause-by-clause consideration of the Bill continued.

Clauses 2 to 8 were adopted.

Clause 9 was adopted, as amended.

Clause 10 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill, as amended, was passed.

# **≠12.** Statutory Resolution—Under Consideration

Prof. Madhu Dandavate moved the following Resolution:-

"This House disapproves of the Commissions of Inquiry (Amendment) Ordinance, 1986 (Ordinance No. 6 of 1986) promulgated by the President on the 14th May, 1986."

#### \*13. Government Bill—Under Consideration

THE COMMISSIONS OF INQUIRY (AMENDMENT) BILL, 1986

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The discussion was not concluded.

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.04 P.M.)

#### 14. Discussion Under Rule 193

Prof. Madhu Dandavate raised a discussion on the situation in Punjab.

The following members took part in the debate:—

- (1) Shri Bhagwat Jha Azad
- (2) Shri Saifuddin Chowdhary
- (3) Shri Jagan Nath Kaushal
- (4) Shri P. Kolandaivelu
- (5) Shri Balkavi Bairagi
- (6) Shri Charanjit Singh Walia
- (7) Shri Muhiram Saikia
- (8) Shri R. L. Bhatia
- (9) Shri D. P. Yadav
- (10) Shri K. Ramachandra Reddy
- (11) Shri Rajiv Gandhi
- (12) Shri Indrajit Gupta
- (13) Shri Arjun Singh
- (14) Shri C. Janga Reddy

<sup>\*</sup>Discussed together.

- (15) Gen. R. S. Sparrow
- (16) Shri Shyam Lal Yadav
- (17) Shri G. M. Banatwalla
- (18) Shri Sharad Dighe
- (19) Shri Bharat Singh
- (20) Shri Mohd. Mahfooz Ali Khan
- (21) Shri G. L. Dogra
- (22) Shri Chiranji Lal Sharma

The discussion was not concluded.

### 7.17 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 29th July, 1986)

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHĀ

#### BULLETIN-PART I

# [Brief Record of Proceedings]

Tuesday, July 29, 1986 Sravana 7, 1908 (Saka)

#### No. 166

11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 162—164, 167—169 and 171 were orally answered. Replies to the remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1494—1548, 1550—1627, 1629—1701 and 1703—1726 were laid on the Table.

# 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Conduct of Elections (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. S.O. 340(E) in Gazette of India dated the 4th June, 1986, under sub-section (3) of section 169 of the Representation of the People Act, 1951.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 857(E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 118-Customs dated the 19th June, 1980, so as to prescribe the basic customs duty rate

of 30 per cent ad valorem in respect of machines/equipment specified therein and extending the scope of the said not fication to cover another seventy five items of machinery/equipment used

in the electronic components Industry.

(ii) G.S.R. 858(E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum regarding exemption to moulds and the tools and dies when imported into India for the manufacture of electronic components from the basic customs duty in excess of 30 per cent ad valorem and the whole of the additional duty leviable thereon.

- (iii) G.S.R. 859 (E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum regarding exemption to goods specified in the notification from the basic customs duty in excess of 30 per cent ad valorem and the whole of the additional duty of customs leviable thereon.
- (iv) G.S.R. 860 (E) published in Gazette of India dated the 16th June, 1986 together with an explanator-memorandum regarding exemption to goods specified in the notification when imported into India for the manufacture of goods specified in the notification from the basic customs duty in excess of 30 per cent ad valorem and the whole of the additional duty of customs leviable thereon.
- (v) G.S.R. 861 (E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum regarding exemption to goods specified in the notification from the basic customs duty in excess of 45 per cent ad valorem and the whole of the additional duty of customs leviable thereon.
- (vi) G.S.R. 862(E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum regarding exemption to goods specified in the notification when imported for the manufacture of electronic goods from the basic customs duty in excess of 45 per cent ad valorem and the whole of the additional duty of customs leviable thereon.

- (vii) G.S.R. 863 (E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum regarding exemption to computers when imported into India from the basic customs duty in excess of 110 per cent ad valorem.
- (viii) G.S.R. 864(E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum regarding exemption to goods specified in the notification from the basic customs duty in excess of 5 per cent ad valorem and the whole of the additional duty of customs leviable thereon.
- (ix) G.S.R. 865 (E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum regarding exemption to goods specified in the notification from the basic customs duty in excess of 50 per cent ad valorem and from the whole of the additional duty of customs leviable thereon.
- (x) G.S.R. 866(E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 312/86-Customs dated the 13th May, 1986.
- (xi) G.S.R. 867 (E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum making certain amendment to Notification No. 314/86-Customs dated the 13th May, 1986.
- (xii) G.S.R. 868 (E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum rescinding Notification Nos. 229-Customs to 231-Customs and 233-Customs dated the 18th August, 1983. 279-Customs dated the 19th November, 1984 and 113-Customs dated the 17th February, 1986.
- (xiii) G.S.R. 944 (E) published in Gazette of India dated the 15th July, 1986 together with an explanatory memorandum containing corrigendum to Notification No. 241/86-Customs dated the 11th April, 1986.

- (xiv) G.S.R. 949 (E) published in Gazette of India dated the 18th July, 1986 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or vice-versa.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 856(E) published in Gazette of India dated the 16th June, 1986 together with an explanatory memorandum rescinding Notification No. 208/77-CE dated the 2nd July, 1977.
  - (ii) G.S.R. 938 (E) published in Gazette of India dated the 8th July, 1986 together with an explanatory memorandum making certain amendments to Notification Nos. 55 86-CE dated the 10th February, 1986 and 222 86-CE dated the 3rd April, 1986.
- (4) A copy of the Electricity (Supply) Annual Accounts Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 1134 in Gazette of India dated the 7th December, 1985 together with a corrigendum thereto published in Notification No. G.S.R. 388 in Gazette of India dated the 31st May, 1986, under subsection (3) of section (4B) of the Electricity (Supply) Act, 1948.
- @(5) A copy each of Notification Nos. 364|86-CE to 385|86-CE (Hindi and English versions) published in Gazette of India dated the 29th July, 1986 together with an explanatory memorandum regarding certain concessions and exemptions in excise duties issued under the Central Excise Rules, 1944.
- @(6) A copy each of Notification Nos. 386|86-Customs to 391|86-Customs and 393|86-Customs to 398|86-Customs (Hindi and English versions) published in Gazette of India dated the 29th July, 1986 together with an explanatory memorandum regarding certain concessions and exemptions in customs duties under section 159 of the Customs Act, 1962.

<sup>@</sup>Laid at 6.17 P.M.

## 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 28th July, 1986, Rajya Sabha passed the Repealing and Amending Bill, 1986.

## 5. Bill passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Repealing and Amending Bill, 1986, as passed by Rajya Sabha.

## 6. Report of Estimates Committee

Shri Chintamani Panigrahi presented the Thirty-fifth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in their Seventeenth Report on the Ministry of Finance (Department of Economic Affairs)—Reclassification of Transactions relating to Defence Pensions.

## 7. Calling Attention

Shri C. Madhav Reddy called the attention of the Minister of Home Affairs to the situation arising out of the settlement on Mizoram.

The Minister of Home Affairs made a statement in regard thereto.

(Lok Sabha adjourned at 1.12 P.M. and re-assembled at 2.15 P.M.)

#### 8. Matter Under Rule 377

- (1) Shri Jagdish Awasthi raised a matter regarding need to extend the Haldia-Allahabad National Waterway upto Kanpur.
- √(2) Shri Tilakdhari Singh raised a matter regarding need to connect Giridih with Kodarma and Kodarma with Hazaribagh by a railway line.
- (3) Shri Balasaheb Vikhe Patil raised a matter regarding need to send a team to Ahmednagar to assess the gravity of situation caused by drought and to render necessary relief to the farmers.
- (4) Shri Ram Singh Yadav raised a matter regarding need to accelerate the process of setting up a "Navodaya Vidyalaya" in rural area of district Alwar, Rajasthan.

- (5) Shri Somnath Rath raised a matter regarding need to establish a centre for women's studies at Berhampur University of Orissa to carry on research studies on the development of women.
- (6) Shri Shanti Dhariwal raised a matter regarding need to provide adequate financial assistance to the State Government of Rajasthan for rendering relief to victims of heavy rains in Kota, Bundi, Jhalawar and other areas of Rajasthan.
- (7) Shri Hannan Mollah raised a matter regarding need to settle the longstanding demands of Gramin Bank employees.
- (8) Shri V. S. Krishna Iyer raised a matter regarding need to amend the handloom reservation order to protect the silk powerloom industry and handloom industry in Karnataka.

## 9. Discussion under rule 193

Discussion on the situation in Punjab, raised by Prof. Madhu Dandavate on the 28th July, 1986, continued.

The following members took part in the debate:-

- (1) Prof. Saif-ud-Din Soz
- (2) Prof. P. J. Kurien
- (3) Shri Piyus Tiraky
- (4) Shri Yogeshwar Prasad Yogesh
- (5) Shri Sultan Salahuddin Owaisi
- (6) Shri V. Kishore Chandra S. Deo
- \*\*Shri Buta Singh replied to the discussion.

The discussion was concluded.

# #10. Statutory Resolution—Under consideration

Discussion on the following Resolution moved by Prof. Madhu Dandavate on 28th July, 1986, continued:—

"This House disapproves of the Commissions of Inquiry (Amendment) Ordinance, 1986 (Ordinance No. 6 of 1986) promulgated by the President on the 14th May, 1986."

<sup>\*\*</sup>At 5.28 P.M.

<sup>\*</sup>Discussed together

## \*11 Government Bill—Under consideration

# THE COMMISSIONS OF INQUIRY (AMENDMENT) BILL, 1986.

Combined discussion on the motion for consideration of the Bill and Resolution (vide para 10 above), continued.

The following members took part in the combined debate: -

- (1) Shri Bhattam Sriramamurthy
- (2) Shri Somnath Rath
- (3) Shri S. Thangaraju
- (4) Dr. G. S. Rajhans
- (5) Shri Somnath Chatterjee
- (6) Shri Dharam Pal Singh Malik
- (7) Shri Dinesh Goswami
- (8) Shri Girdhari Lal Vyas
- (9) Shri Shantaram Naik
- (10) Shri Indrajit Gupta
- (11) Shri Raj Kumar Rai
- (12) Shri Ram Singh Yadav

The discussion was not concluded.

# 12. Report of Business Advisory Committee

Smt. Sheila Dikshit presented the Twenty-fifth Report of the Business Advisory Committee.

6-19 P.M.

(LOK SABHA ADJOURNED TILL 11 A.M. ON WEDNESDAY, THE 30TH JULY, 1986).

SUBHASH C. KASHYAP, Secretary-General.

<sup>\*</sup>Discussed together.

## LOK SABHA

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Wednesday, July 30, 1986/Sravana 8, 1908 (Saka)

No. 167

11 A.M.

## 1. Starred Questions

Starred Questions Nos. 182-A, 183—187 were orally answered. Replies to Starred Questions Nos. 188—200 and 202 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1727—1749, 1751—1773 and 1775—1891 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Indian Institute of Legal Metrology (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 644(E) in Gazette of India dated the 17th April, 1986 under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry for the year 1985-86.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Development Council for Sugar Industry for the year 1985-86.

- (4) A copy of the Territorial Army (Second Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. S.R.O. 170 in Gazette of India dated the 10th May, 1986 under sub-section (3) of section 14 of the Territorial Army Act, 1948.
- (5) A copy of the Jalandhar Cantonment Board Byelaws for regulating the control of rickshaws plying for hire and the grant of the licences to proprietors or drivers of such rickshaws in Jalandhar Cantonment Bye-laws, 1986 (Hindi and English versions) published in Notification No. S.R.O. JCB/TAX/4585/C in Gazette of India dated the 22nd February, 1986 under sub-section (4) of section 284 of the Cantonments Act, 1924.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (5) above.
- (7) A copy of Notification No. G.S.R. 950(E) (Hindi and English versions) published in Gazette of India dated the 18th July, 1986 together with an explanatory memorandum making certain amendment to Notification No. 45-Customs dated the 1st March, 1979 so as to continue the exemption available to certain bulk drugs and drug intermediates required for manufacture of certain specified life saving drugs and medicines which have been included in Chapter 99 of the new Customs Tariff for duty free imports, under section 159 of the Customs Act, 1962.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Chandigarh, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Calcutta, for the year 1984-85 along with Audited Accounts.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Regional Computer Centres, Calcutta and Chandigarh, for the year 1984-85.
  - (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

# 4. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Twenty-first Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

## 5. Statements by Ministers

- √1) The Minister of Industry made a statement regarding the discovery of oil at Kaikalur in Andhra Pradesh.
- (2) The Minister of State in the Ministry of Home Affairs made a statement regarding extension of time for completion of the inquiry and submission of report by the Kudal Commission of Inquiry on Gandhi Peace Foundation and other organisations.

# 6. Motion regarding Twenty-fifth Report of Business Advisory Committee

Shri H. K. L. Bhagat moved the following Motion:-

"That this House do agree with the Twenty-fifth Report of the Business Advisory Committee presented to the House on the 29th July, 1986."

The motion was adopted.

#### 7. Matters under Rule 377

- ✓(1) Shri Nihal Singh Jain raised a matter regarding need to take urgent steps to improve the deteriorating telephone services in Agra, Uttar Pradesh.
  - √2) Shri P. Namgyal raised a matter regarding need for early delimitation of 'Parliamentary and Assembly constituencies in Jammu and Kashmir.
  - (3) Smt. Basavarajeshwari raised a matter regarding need to take steps to curb agitationist activities in the border areas of Karnataka and to ensure immediate implementation of Mahajan Commission's report.
- (4) Shri Virdhi Chander Jain raised a matter regarding need to revise the provisions of the National Rural Employment programme
  - √(5) Shri Mullappally Ramachandran raised a matter regarding need to lay double railway lines from Shoranur to Mangalore and also introduce automatic signalling system for the overall development of the Malabar region.

- (6) Shri Krishan Pratap Singh raised a matter regarding need to issue 'Cheque Passes' to all the freedom fighters in the country.
- (7) Shri Parag Chaliha raised a matter regarding need to extend the broad-gauge line to Dibrugarh by diverting the railway route from Gauhati to Dibrugarh in Assam.
- √(8) Prof. Saif-ud-Din Soz raised a matter regarding need to take measures to return Gilgit manuscript to the Srinagar Museum.

## #8. Statutory Resolution—Negatived

Discussion on the following Resolution moved by Prof. Madhu Dandavate on the 28th July, 1986, continued:—

"This House disapproves of the Commissions of Inquiry (Amendment) Ordinance, 1986 (Ordinance No. 6 of 1986) promulgated by the President on the 14th May, 1986."

After discussion as indicated in para 9 below, the Resolution was negatived.

## \*9. Government Bill—Passed

# THE COMMISSIONS OF INQUIRY (AMENDMENT) BILL, 1986

Combined discussion on the motion for consideration of the Bill moved on 28th July, 1986 and an amendment thereto moved on 29th July, 1986 and Resolution (Vide para 8 above), continued.

The following members took part in the combined debate:-

- (1) Shri G. M. Banatwalla
- (2) Shri G. G. Swell

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.05 P.M.)

- (3) Shri Mewa Singh Gill
- (4) Shri Mullappally Ramachandran
- (5) Shri K. P. Unnikrishnan
- (6) Kum. Mamata Banerjce

<sup>\*</sup>Discussed together.

- (7) Shri Piyus Tiraky
- (8) Shri Sriballav Panigrahi
- (9) Shri D. B. Patil
- (10) Shri Thampan Thomas
- (11) Shri C. Janga Reddy

Shri P. Chidambaram replied to the debate.

Prof. Madhu Dandavate spoke (by way of reply to his Statutory Resolution).

An amendment for circulation of Bill for the purpose of eliciting opinion thereon, was negatived.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill, as amended, was passed.

# 10. Statutory Resolution-Adopted

Shri P. Chidambaram moved the following Resolution:—

"That in pursuance of sub-section (6) of section 3 of the Commissions of Inquiry Act, 1952, this House approves the notification of the Government of India in the Ministry of Home Affairs No. S.O. 260(E) dated the 15th May, 1986, by which it has been notified that it is not expedient in the interest of the security of the State and in the public interest to lay before the House of the People the reports submitted to the Central Government on the 19th November, 1985 and the 27th February, 1986 by Justice M. P. Thakkar, a sitting Judge of the Supreme Court of India."

Two amendments were moved by Sarvashri C. Madhav Reddy and G. M. Banatwalla.

The following members took part in the debate:-

- (1) Shri C. Madhav Reddy
- (2) Shri G. M. Banatwalla
- (3) Shri Saifuddin Chowdhary

Shri P. Chidambaram replied to the debate.

Both the amendments were negatived.

The Resolution was adopted.

#### 11 Government Bill-Under Consideration

THE APPRENTICES (AMENDMENT) BILL, 1986.

The motion for consideration of the Bill was moved by Shri P. A. Sangma.

The following members took part in the debate: -

- (1) Shri Ananda Gajapathi Raju
- √ (2) Shri P. R. Kumaramangalam
  - (3) Shri K. S. Rao
  - (4) Shri Thampan Thomas
  - (5) Shri R. Jeevarathinam
  - (6) Shri Raj Kumar Rai

The discussion was not concluded.

6-01 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 31st July, 1986)

SUBHASH C. KASHYAP, Secretary-General.

#### CORRIGENDA

In Bulletin Part I, dated July 29, 1986-

Page 7, Item No. 11, after line 5-

Insert "An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st December, 1986 was moved by Shri Anil Basu."

#### LOK SABHA

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Thursday, July 31, 1986|Sravana 9, 1908 (Saka)

No. 168

#### 11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 203, 204 and 207—209 were orally answers. Replies to the remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1892—1936, 1938—1996, 1998—2074 and 2076—2100 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 1984-85.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National School of Drama, New Delhi, for the year 1984-85 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National School of Drama, New Delhi, for the year 1984-85.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research New Delhi, for the year 1984-85 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Social Science Research, New Delhi, for the year 1984-85.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1984-85.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1984-85 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Bangalore, for the year 1984-85.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Khuda Bakhsh Oriental Public Library (Maintenance) Amendment Regulations, 1985 (Hindi and English versions) published in Notification No. II/KBL-3 in Gazette of India dated the 4th May, 1985 under sub-section (4) of section 28 of the Khuda Bakhsh Oriental Public Library Act, 1969.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
  - (i) G.S.R. 828(E) published in Gazette of India dated the 3rd June, 1986 approving the Mormugao Port Employees (Grant of Advances for Building of Houses) (First Amendment) Regulations, 1986.
  - (ii) G.S.R. 906 (E) published in Gazette of India dated the 25th June, 1986 approving the Tuticorin Port Trust Employees (Welfare Fund) Regulations, 1986.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Dock Labour Board, Bombay, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bombay Dock Labour Board, Bombay, for the year 1984-85.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

## 1. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 30th July, 1986, Rajya Sabha passed the Essential Commodities (Amendment) Bill, 1986.

# 5. Bill passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Essential Commodities (Amendment) Bill, 1986, as passed by Rajya Sabha.

# 6. Report of Public Accounts Committee

Shri Girdhari Lal Vyas presented the Fifty-fourth Report (Hindi and English versions) of the Public Accounts Committee on Land Management in Railways.

(Lok Sabha adjourned at 12.58 P.M. and re-assembled at 2.03 P.M.)

# 7. Matters under Rule 377

- (1) Shri Mohan Lal Jhikram raised a matter regarding need to set up 'Adivasi Development Authorities' in the areas having more than fifty per cent Adivasi population for overall development of Adivasis.
- (2) Shri Ram Bhagat Paswan raised a matter regarding need to discontinue the existing system of supplying food-stuffs in aluminium casseroles to the passengers travelling in trains and to re-introduce the previous system of supplying meals in 'thalis.'
- (3) Shri Jagannath Patnaik raised a matter regarding need to make special efforts for the overall development of some very backward areas like Kalahandi and Phulbani of Orissa and Chhatisgarh of Madhya Pradesh.

- (4) Shri Vilas Muttemwar raised a matter regarding need to sanction sugar factories in cooperative sector in Chandrapur, Bhandara and Garchiroli districts of Vidarbha region in Maharashtra.
- (5) Smt. Vyjayanthimala Bali raised a matter regarding need to constitute a tribunal to resolve the dispute regarding distribution of Cauvery river waters.
- (6) Dr. Datta Samant raised a matter regarding need to make provision of Rupees fifty crores per year by the Central Government for repairs and reconstruction of old buildings in Bombay.
- (7) Shri C. K. Kuppuswamy raised a matter regarding need to rehabilitate the workers rendered jobless due to closure of several textile mills in Coimbatore and also to take over these mills.
- (8) Prof. Chandra Bhanu Devi raised a matter regarding need to change the site of the proposed bird sanctuary under Kabar Lake Scheme to Cheria, Bariapur and Bakhari area of Begusarai district in Bihar
- (9) Shri Sharad Dighe raised a matter regarding need to initiate steps to settle the long pending border dispute between Maharashtra and Karnataka States.

## 8. Government Bill—Passed

THE APPRENTICES (AMENDMENT) BILL, 1986

Discussion on the motion for consideration of the Bill moved by Shri P. A. Sangma on the 30th July, 1986, continued.

The following members took part in the debate:-

- (1) Shri Narayan Choubey
- (2) Dr. G. S. Rajhans
- (3) Shri Kadambur M. R. Janarthanan
- (4) Shri Mool Chand Daga
- (5) Shri Sriballabh Panigrahi
- (6) Shri Satyagopal Misra
- (7) Shri Somnath Rath

- (8) Dr. A. Kalanidhiv
- (9) Shri Yogeshwar Prasad Yogesh
- (10) Shri N. Tombi Singh
- (11) Dr. Datta Samant
- (12) Shri Girdhari Lal Vyas
- (13) Shri Shanti Dhariwal
- (14) Shri D. B. Patil
- (15) Shri Murlidhar Mane
- (16) Shri Dharam Pal Singh Malik
- (17) Shri C. Janga Reddy
- (18) Shri Harish Rawat
- (19) Shri Balasaheb Vikhe Patil

## Shri P. A. Sangma replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. A. Sangma.

The motion was adopted and the Bill, as amended, was passed.

#### 9. Government Bill-Under Consideration

# THE INDIAN ELECTRICITY (AMENDMENT) BILL, 1986, AS PASSED BY RAJYA SABHA

The motion for consideration of the Bill was moved by Shrimati Sushila Rohatgi.

The following members took part in the debate:-

- (1) Dr. Sudhir Roy
- (2) Shri Virdhi Chander Jain
- (3) Smt. Jayanti Patnaik
- (4) Shri A. C. Shanmugam

The discussion was not concluded

#### 6.19 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 1st August, 1986)

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

#### BULLETIN—PART I

## [Brief Record of Proceedings]

Friday, August 1, 1986/Sravana 10, 1908 (Saka)

## No. 169

#### 11 A.M.

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## 1. Obituary References

The Speaker made references to the passing away of Shri Budha Singh Utiya, a Member of Third Lok Sabha and Prof. Satya Deo Singh, a Member of Seventh Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

## 2. Starred Questions

Starred Questions Nos. 224—227 and 229—231 were orally answered. Replies to the remaining questions were laid on the Table.

# 3. Unstarred Questions

Replies to Unstarred Questions Nos. 2101—2250 and 2252—2333 were laid on the Table.

# 4. Papers Laid on the Table.

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Cotton Corporation of India Limited, Bombay, for the year 1984-85.

- (ii) Annual Report of the Cotton Corporation of India Limited, Bombay, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Corrigendum (Hindi and English versions) to the \*Annual Administrative Report of the Tobacco Board, Guntur, for the year 1984-85.
- (4) A copy of the Gold Control (Forms, Fees and Miscellaneous Matters) Amendment Rules, 1986 (Hindi and English versions) published in Notification No. S.O. 223(E) in Gazette of India dated the 1st May, 1986, under sub-section (3) of section 114 of the Gold (Control) Act. 1968.
- (5) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 1986 (Hindi and English versions) published in Notification No. S.O. 417(E) in Gazette of India dated the 11th July, 1986, under sub-section (6) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (6) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 1986 (Hindi and English versions) published in Notification No. S.O. 418(E) in Gazette of India dated the 11th July, 1986, under sub-section (6) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.
- (7) A copy of Notification No. G.S.R. 46(E) (Hindi and English versions) Published in Gazette of India dated the 20th January, 1986 specifying the offences under the Anti-Hijacking Act, 1982 and the Suppression of Unlawful Acts against Safety of Civil Aviation Act. 1982 to be extradition offences with the meaning of the

<sup>\*</sup>The Annual Administrative Report was laid on the Table on 4th April, 1986.

Extradition Act, 1962 together with a corrigendum thereto published in Notification No. G.S.R. 525(E) in Gazette of India dated the 24th March, 1986, under section 35 of the said act.

# 5. Report of the Committee on Subordinate Legislation

Shri Mool Chand Daga presented the Ninth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

## 6. Calling Attention

Shri Dharam Pal Singh Malik called the attention of the Minister of External Affairs to the situation arising out of the Chinese intrusion into Indian territory and construction of a helipad in the Sumdorong Chu valley area of Tawang District in Arunachal Pradesh.

The Minister of External Affairs made a statement in regard thereto.

# 7. Statements by Ministers

- (1) The Minister of State in the Ministry of Finance made a statement regarding scheme for compounding of offences and settlement of court cases relating to Customs & Central Excise Duties.
- (2) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 4th August, 1986.

## 8. Government Bill-Under Consideration

# THE INDIAN ELECTRICITY (AMENDMENT) BILL, 1986, AS PASSED BY RAJYA SABHA

Discussion on the motion for consideration of the Bill moved by Shrimati Sushila Rohatgi on the 31st July, 1986, continued.

The following members took part in the debate:-

- (1) Smt. Basavarajeswari
- (2) Shri M. Raghuma Reddy
- (3) Dr. (Smt.) Phulrenu Guha
- (4) Shri Ram Singh Yadav
- (5) Shri Thampan Thomas

- (6) Smt. Prabhawati Gupta
- (7) Shri Kali Prasad Pandey
- (8) Shri Vir Sen
- (9) Dr. G. S. Rajhans
- (10) Dr. Datta Samant
- (11) Shri Shantaram Naik
- (12) Shri Mool Chand Daga
- (13) Shri Jai Prakash Agarwal
- (14) Shri R. Jeevarathinam
- (15) Shri Sriballav Panigrahi

The discussion was not concluded.

# 9. Motion regarding twenty-first Report of the Committee on Private Member's Bills and Resolutions

Shri Digvijay Sinh moved the following motion:-

"That this House do agree with the Twenty-first Report of the Committee on Private Member's Bills and Resolutions presented to the House on the 30th July, 1986."

The motion was adopted.

## 10. Private Members' Bills—Introduced

- √(1) The Constitution (Amendment) Bill, 1986 (Insertion of New article 32A). by Shri Priya Ranjan Das Munsi.
- (2) The Constitution (Amendment) Bill, 1986 (Insertion of new article 29A), by Shri Priya Ranjan Das Munsi.
- (3) The Forest (Conservation) Amendment Bill, 1986 (Amendment of section 2), by Shri S. G. Gholap.
- (4) The Constitution (Amendment) Bill, 1986 (Substitution of new article for article 157), by Shri Anoopchand Shah.
- √ (5) The Setting up of a Super Thermal Power Station at Narasapur Bill, 1986, by Shri V. Sobhanadreeswara Rao.
- (6) The Constitution (Amendment) Bill, 1986 (Insertion of new article 38A, etc.), by Shri Balasaheb Vikhe Patil.

- (7) The Constitution (Amendment) Bill, 1986 (Amendment of article 335), by Shri Balasaheb Vikhe Patil.
  - (8) The Constitution (Amendment) Bill, 1986 (Amendment of article 81, etc.), by Shri Balasaheb Vikhe Patil.
  - (9) The Constitution (Amendment) Bill, 1986 (Amendment of article 163), by Shri P. Kolandaivelu.
  - (Amendment) The Medical Termination of Pregnancy (Amendment) Bill, 1986 (Amendment of sections 3 and 4), by Shri Sharad Dighe.
  - (11) The Constitution (Amendment) Bill, 1986 (Insertion of new article 46A), by Shri Syed Shahabuddin.
  - (12) The Promotion of Secularism Bill, 1986, by Shri Syed Shahabuddin.
  - (Regulation and Registration) Bill, 1986, by Shri Syed Shahabuddin.

#### 11. Private Member's Bill-Withdrawn

THE AGRO-BASED INDUSTRIES RESERVED FOR THE PRO-DUCERS AND WORKERS COOPERATIVES BILL, 1986, BY SHRI BALASAHEB VIKHE PATIL.

Further discussion on the motion for consideration of the Bill and an amendment thereto moved on the 18th July, 1986, continued.

The following members took part in the debate: -

- (1) Shri G. L. Dogra
- (2) Prof. Narain Chand Parashar
- (3) Shri Harish Rawat
- (4) Shri Priya Ranjan Das Munsi
- (5) Smt. Basavarajeswari
- (6) Dr. Manoj Pandey
- (7) Shri N. Tombi Singh
- (8) Shri Ajit Kumar Saha
- (9) Shri K. P. Singh Deo
- (10) Shri Y. S. Mahajan
- (11) Shri V. Sobhanadreeswara Rao

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- (12) Shri Uttam Rathod
- (13) Dr. G. S Rajhans
- /(14) Prof. N. G. Ranga
  - (15) Shri Raj Kumar Rai
  - (16) Shri Yogendra Makwana

Shri Balasaheb Vikhe Patil replied to the debate.

The amendment moved by Shri Mool Chand Daga was negatived.

The Bill was withdrawn by leave of the House.

#### 12. Private Member's Bill-Under Consideration

THE WIDOWS' PENSION BILL, 1985, by Shri Virdhi Chander Jain.

The motion for consideration of the Bill was moved by Shri Virdhi Chander Jain.

Smt. N. P. Jhansi Lakshmi took part in the debate. Her speech was not concluded.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 4th August, 1986)

SUBHASH C. KASHYAP, Secretary-General.

### LOK SABNA

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# BULLETIN—PART I [Brief Record of Proceedings]

Monday, August 4, 1986/Sravana 13, 1908 (Saka)

## No. 170

#### 11.02 A.M.

## 1. Starred Questions

Starred Questions Nos. 244, 245, 247, 249—251, 253 and 254 were orally answered. Replies to the remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2334—2347, 2349—2356, 2358—2377, 2379—2429, 2431—2454, 2456—2465, 2467—2477, 2479—2490, 2492—2497, 2499—2522, 2524—2543 and 2545—2565 were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the National Capital Region Planning Board Regulations, 1986 (Hindi and English versions) published in Notification No. C.11931 186 NCRPB in Gazette of India dated the 24th May, 1986 under section 38 of the National Capital Region Planning Board Act, 1985.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1984-85.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Assam Agro-Industries Development Corporation Limited, Guwahati, for the year 1975-76.
  - (ii) Annual Report of the Assam Agro-Industries Development Corporation Limited, Guwahati, for the year 1975-76 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1979-80.
  - (ii) Annual Report of the Uttar Pradesh Agro Industrial Corporation Limited, Lucknow for the year 1979-80 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government on the working of the Orissa Agro Industries Corporation Limited, Bhubaneshwar, for the year 1981-82.
- (ii) Annual Report of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (5) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
  - (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board, for the year 1984-85 along with Audited Accounts, under sub-section (4) of section 14 and sub-section (4) of section 16 of the National Oilseeds and Vegetable Oils Development Board Act, 1983.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Oilseeds and Vegetable Oils Development Board for the year 1984-85.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

# 4. Report of Public Accounts Committee

Shri E. Ayyapu Reddy presented the Forty-ninth Report (Hindi and English versions) of the Public Accounts Committee of "Union Excise Duties—Irregular grant of exemption on production in small scale units for and on behalf of large scale units".

# 5. Statement by Minister

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The Minister of Finance made a statement regarding "Administered Price Policy".

#### 6. Government Bills-Introduced

- (1) The Constitution (Fifty-third Amendment) Bill, 1986.
- (2) The State of Mizoram Bill, 1986.

### 7. Matters under Rule 377

- ✓(1) Shri Ram Singh Yadav raised a matter regarding need to provide an additional amount of Rupees ten crores in the current budget for construction of Mathura-Alwar Broad-Gauge railway line.
- √(2) Smt. Sunderwati Nawal Prabhakar raised a matter regarding need to direct the Swatantra Bharat Mills, Delhi to provide alternate accommodation to their workers before demolishing their quarters.
- √(3) Shri P. M. Sayeed raised a matter regarding need to give family planning incentives also to those persons who undergo operations after one child.
- (4) Smt. Kishori Sinha raised a matter regarding need to enquire into the alleged non-use of imported diagnostics and treatment equipment lying idle in Delhi hospitals.

- (5) Shri V. Sobhanadreeswara Rao raised a matter regarding need to construct another bridge on Muniveru river in Brishna District, Andhra Pradesh on National highway No. 9.
- (6) Shri Harish Rawat raised a matter regarding need to establish electronic industries in hilly regions of Uttar Pradesh.
  - (7) Shri Mo<sup>t</sup> d. Mahfooz Ali Khan raised a matter regarding need to allocate equal amount from I.R.D.P. funds to each M.P. and M.L.A. either blockwise or constituency-wise for the purpose of development of their respective areas.

# 8. Government Bill—Passed

# THE INDIAN ELECTRICITY (AMENDMENT) BILL, 1986. AS PASSED BY RAJYA SABHA

Discussion on the motion for consideration of the Bill moved by Shrimati Sushila Rohatgi on the 31st July, 1986, continued.

The following members took part in the debate:-

- (1) Shri Ramashray Prasad Singh
- (2) Shri G. L. Dogra
- (3) Shri C. Janga Reddy

Shrimati Sushila Rohatgi replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Sushila Rohatgi.

The motion was adopted and the Bill was passed.

# /9. Supplementary Demands for Grants (General)—1986-87

Discussion on the Supplementary Demands for Grants Nos. 2, 3, 19, 21, 22, 25, 29, 30, 33, 34, 36, 40, 42, 53, 61, 64, 80, 85, 86, 91, 93, 95 and 97 in respect of the Budget (General) for 1986-87, commenced.

The discussion was not concluded.

## ~10. Discussion under Rule 193

Shri C. Madhav Reddy raised a discussion on the economic situation in the country in the context of the new fiscal policies.

The following members took part in the debate:—

- (1) Shri Chintamani Panigrahi
- (2) Shri Harish Rawat
- (3) Smt. Geeta Mukherjee
- (4) Shri Somnath Rath
- (5) Shri Amal Datta
- (6) Shri Braja Mohan Mohanty
- (7) Smt. Jayanti Patnaik
- (8) Shri Piyus Tiraky
- (9) Shri Dal Chand Jain
- (10) Shri Ram Pyare Panika
- (11) Shri M. Raghuma Reddy

The discussion was not concluded.

7.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 5th August, 1986).

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

## BULLETIN—PART I

# [Brief Record of Proceedings]

Tuesday, August 5, 1986 Sravana 14, 1908 (Saka)

No. 171

11 A.M.

## 1. Starred Questions

Starred Questions Nos. 265—269, 272, 274 and 275 were orally answered. Replies to Starred Questions Nos. 270, 271 and 276—284 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2566—2572, 2574—2694, 2697—2737, 2739—2759 and 2761—2797 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Report (Hindi and English versions) on the Eighth General Elections to the House of the People in India, 1984—(Statistical).
- (2) A copy of Notification No. G.S.R. 956(E) (Hindi and English versions) published in Gazette of India dated the 28th July, 1986 regarding revised rate of exchange for conversion of Japanese Yen into Indian currency or vice-versa, under section 159 of the Customs Act, 1962.

## 4. Report of Public Accounts Committee

SHRI E. AYYAPU REDDY presented the Fiftieth Report (Hindi and English versions) of the Public Accounts Committee on Complete Loss of Gold Articles.

## 5. Matters under Rule 377

- (1) Dr. Golam Yazdani raised a matter regarding need send a committee of experts to survey areas in Ratua and Maida P.Ss. of West Bengal which get inundated due to overflow of Fulahar river water.
- (2) Shri G. S. Basavaraju raised a matter regarding need for early completion of Kalinadi Hydro-electric Project stage II to overcome the power crisis in Karnataka.
- ✓(3) Smt. Usha Rani Tomar raised a matter regarding need to take effective measures to check the dowry system prevailing in the country.
- (4) Shri Shantaram Naik raised a matter regarding need to bring about merger of all the four subsidiary General Insurance Companies into one Corporation.
- √(5) Shri Mullappally Ramachandran raised a matter regarding need to take urgent steps to start an Auto Exchange in the new building at Tellicherry, Kerala.
- (6) Shri Kali Prasad Pandey raised a matter regarding need to give financial assistance to the State Government of Bihar to provide relief to the flood affected people of North Bihar.
- √(7) Shri R. S. Khirhar raised a matter regarding need to reconsider the decision regarding shifting of Muzzaffarpur Carpet Weaving Training Centre to Gaya in Bihar.
- (8) Shri Balwant Singh Ramoowalia raised a matter regarding need to set up agriculture-based cottage industries in the country particularly in Punjab to create employment opportunities for the rural youth.

## 6. Calling Attention

Shrimati Geeta Mukherjee called the attention of the Minister of Industry to the reported decision of the Government of India to set up a joint venture Company with 51 per cent NRI equity and 49 per cent Indian public sector equity to provide consultancy service to the latter thereby undermining its technological capabilities and the steps taken by the Government in that regard.

The Minister of State in the Department of Public Enterprises made a statement in regard thereto.

# √7. Motion under Rule 388 ✓



"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Constitution (Fifty-Third Amendment) Bill, 1986 and the State of Mizoram Bill, 1986 in as much as these are dependent on each other."

The motion was adopted.

## 8. Government Bills-Passed

@(i) THE CONSTITUTION (FIFTY-THIRD AMEND-MENT) BILL, 1986.

Ø(ii) THE STATE OF MIZORAM BILL, 1986.

The motions for consideration of two bills viz. (i) The Constitution (Fifty-Third Amendment) Bill, 1986 and (ii) The State of Mizoram Bill, 1986, were moved by Shri Buta Singh.

The following members took part in the combined debate:—

- (1) Shri V. Sobhanadreeswara Rao
- (2) Shri Bipin Pal Das
- (3) Shri Saifuddin Chowdhary
- (4) Shri G. G. Swell
- (5) Shri Syed Shahabuddin
- (6) Prof. Narain Chand Parashar
- (7) Shri P. K. Thungon
- (8) Smt. Kishori Sinha
- (9) Shri Dinesh Goswami
- (10) Shri Priya Ranjan Das Munsı
- (11) Shri Indrajit Gupta
- (12) Shri Haroobhai Mehta
- (13) Shri V. Kishore Chandra S. Deo
- (14) Shri N. Tombi Singh
- (15) Shri Arvind Netam

<sup>@</sup>Discussed together.

- (16) Shri Samar Brahma Choudhury
- (17) Shri Manoranjan Bhakta
- (18) Shri Shantaram Naik
- (19) Shri C. Janga Reddy
- (20) Shri Piyus Tiraky

Shri Buta Singh replied to the debate.

(i) On the motion for consideration of the Constitution (Fifty-third Amendment) Bill, 1986, the House divided, Ayes \*296; Noes \*1. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

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Clause-by-clause consideration of the Bill was then taken up.

On the motion for adoption of clause 2, the House divided, Ayes \*305; Noes \*3.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of clause 1, the House divided, Ayes \*303; Noes \*2.

Clause 1 was adopted by a majority of total membership of the House and by a majority of not les than two-thirds of the Members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Buta Singh.

On the motion the House divided, Ayes \*308; Noes \*2. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

<sup>\*</sup>Subject to correction.

(ii) The motion for consideration of the State of Mizoram Bill, 1986 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 48 were adopted.

First Schedule, Second Schedule, Third Schedule, and Fourth Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Buta Singh.

The motion was adopted and the Bill was passed.

6.13 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 6th August, 1986)

SUBHASH C. KASHYAP, Secretary-General.

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### LOK SABHA

# BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 6, 1986/Sravana 15, 1908 (Saka)

No. 172

#### 11 A.M.

## 1. Reference by Speaker

The Speaker made a reference to the 41st Anniversary of bombing of Hiroshima and paid homage to the victims of the first atomic bomb explosion.

Thereafter, Members stood in silence for a short while in memory of the victims.

## 2. Starred Questions

Starred Questions Nos. 286—291 orally answered. Replies to the remaining questions were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Questions Nos. 2798—2804, 2806—2822, 2824—2858, 2860—2861, 2863—2937, 2939—2957, 2959—2962, 2964—2969, 2971—2978 were laid on the Table.

# 4. Statements by Ministers

(1) The Minister of State in the Department of Surface Transport made a statement regarding collision between the parted portion of a goods train and 162 down Amritsar-Tatanagar Express between Garwa Road and Tolra stations on Garwa Road-Barka Khana section of Eastern Railway on 6-8-1986.

(2) The Minister of State in the Ministry of Labour made a statement regarding interim relief to the workers in Sugar Industry.

<sup>\*</sup>Made at 3.35 P.M.

# 5. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Twenty-second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

## 6. Report of Public Accounts Committee

Shri E. Ayyapu Reddy presented the Fifty-third Report (Hindi and English versions) of the public Accounts Committee on Avoidable extra Expenditure on the purchase of Cross-bar Telephone Exchange Equipment for various Exchanges.

## 7. Report of Committee on Absence of Members

Shri Madan Pandey presented the Fifth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

# 8. Motion regarding Joint Committee

Shri C. Madhav Reddy moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint two members of Rajya Sabha to the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith in the vacancies caused by the retirement of Sarvashri R. Mohanarangam and Sultan Singh from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

# 9. Matters under Rule 377

(1) Shri Mohan Lal Jhikram raised a matter regarding need to introduce 10+2 pattern in all the Higher Secondary Schools in the country.

√(2) Shri Virdhi Chander Jain raised a matter regarding need to handover the control of head works at Ropar, Harike and Ferozpur to Bhakra Beas Management Board to ensure regular and sufficient flow of water to Rajasthan and Haryana.

- (3) Shri R. Jeevarathinam raised a matter regarding need to prevent pollution of drinking water caused due to affluents emanating from tanneries in and around Ranipet in Tamil Nadu.
- V4) Shri Madan Pandey raised a matter regarding need to direct the State Governments of Uttar Pradesh and Bihar to take up preventive measures to check the recurring menace of floods in these States.
  - √5) Shri Manku Ram Sodi raised a matter regarding need to sanction schemes for the development of the backward tribal areas of the country.
- √6) Shri S. G. Gholap raised a matter regarding need to run more trains from Kalyan to Bombay V.T.
  - (7) Shri Narayan Choubey raised a matter regarding need to complete the construction of second bridge over Hooghly at the earliest.
  - √(8) Dr. V. Venkatesh raised a matter regarding need to provide financial assistance to the State Government of Karnataka for setting up proposed power generating plants in Karnataka.

# 10. Discussion under Rule 193

Discussion on the economic situation in the country in the context of the new fiscal policies, raised by Shri C. Madhav Reddy on the 4th August, 1986, continued.

The following members took part in the debate: -

- (1) Shri Shanti Dhariwal
- (2) Shri Ram Swarup Ram
- (3) Shri S. Jaipal Reddy
- (4) Shri P. Kolandaivelu
- (5) Shri Balwant Singh Ramoowalia
- (6) Dr. A. K. Patel
- (7) Shri Kali Prasad Pandey
- (8) Dr. Chinta Mohan

Shri Vishwanath Pratap Singh replied to the discussion. The discussion was concluded.

# /11. Supplementary Demands for Grants (General)—1986-87

Discussion on the Supplementary Demands for Grants Nos. 2, 3, 19, 21, 22, 25, 29, 30, 33, 34, 36, 40, 42, 53, 61, 64, 80, 85, 86, 91, 93, 95 and 97 in respect of the Budget (General) for 1986-87, continued.

The discussion was not concluded.

## 12. Half-an-hour Discussion

Shri Mool Chand Daga raised a discussion on the points arising out of the answer given by the Minister of Water Resources on 24 July, 1986 to Starred Question No. 112 regarding Report of United Nations Environment Programme on Water Shortages.

Shri B. Shankaranand replied to the discussion. 6.38 P.M.

(Lok Sabha Adjourned till 11 A.M. on Thursday, the 7th August, 1986).

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

## BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, August 7, 1986 Sravana 16, 1908 (Saka)

#### No. 173

11 A.M.

## 1. Obituary References

The Speaker made references to the passing away of Shri P. Y. Deshpande, a member of the Provisional Parliament and Shri Y. Eswara Reddy, a member of First, Third, Fourth and Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

## 2. Starred Questions

Starred Questions Nos. 309—311 and 314—317 were orally answered. Replies to the remaining questions were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Questions Nos. 2979—3215 were laid on the Table.

A statement by the Minister of Water Resources correcting the reply given on 24 July, 1986 to Unstarred Question No. 1098 regarding meeting of Chief Ministers to discuss Telugu Ganga Project was also laid on the Table.

# 4. Papers laid on the Table

The following papers were laid on the table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 1984-85.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 1984-85 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Philosophical Research, New Delhi, for the year 1984-85.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
  - (i) G.S.R. 869 (E) published in Gazette of India dated the 16th June, 1986 approving the Tuticorin Port Trust Employees (Family Security Fund) Regulations, 1986.
  - (ii) G.S.R. 916 (E) published in Gazette of India dated the 27th June, 1986 approving the Cochin Port Trust Services (Rewards for Suggestions) Amendment Regulations, 1986.
  - (iii) G.S.R. 929(E) published in Gazette of India dated the 2nd July, 1986 approving the Cochin Port Employees (Recruitment, Seniority and Promotion) First Amendment Regulations, 1986.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Shipping Development Fund Committee, New Delhi, for the year 1984-85 along with Audited Accounts, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Shipping Development Fund Committee, New Delhi, for the year 1984-85.
  - (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Red Cross Society for the years 1983 and 1984 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Red Cross Society for the years 1983 and 1984.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Vishwayatan Yogashram, New Delhi, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the yatan Yogashram, New Delhi, for the year 1984-85.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Prevention of Food Adulteration (First Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 73(E) in Gazette of India dated the 29th January, 1986, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

# 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 6th August, 1986, Rajya Sabha agreed without any amendment to the Commissions of Inquiry (Amendment) Bill, 1986, passed by Lok Sabha on the 30th July, 1986.

### 6. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri B. B. Ramaiah—25th April to 7th May, 1986 (5th Session).
- (2) Smt. Indumati Bhattacharyya—24th April to 8th May, 1986 (5th Session) and 17th July to 14th August, 1986 (6th Session).
- (3) Shri A. Senapati Gounder—24th April to 7th May, 1986 (5th Session).

- (4) Prof. Ramkrishna More—17th April to 7th May, 1986 (5th Session).
- (5) Shri Srikanta Datta Narasimharaja Wadiyar—21st April to 8th May, 1986 (5th Session).
- (6) Ch. Rahim Khan—28th July to 14th August, 1986 (6th Session).
- (7) Shri Charan Singh—17th July to 14th August, 1986 (6th Session).
- (8) Shri Saleem I. Shervani—29th July to 14th August, 1986 (6th Session).
- (9) Shri Gangadhar S.\ Kuchan—21st July to 14th August, 1986 (6th Session).

# 7. Report of Joint Committee on Offices of Profit

Kumari Kamla Kumari presented the Third Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

# 8. Statements by Ministers

- (1) The Minister of Food and Civil Supplies made a statement regarding strengthening of the Public Distribution System and Consumer Cooperatives in Mizoram.
- (2) The Minister of State in the Ministry of Home Affairs made a statement regarding the explosion in Hansalaya Building, New Delhi on the evening of 6th August, 1986.
- 7% (3) The Minister of Transport made a further statement regarding collision between the parted portion of a goods train and 162 Dn. Amritsar-Tatanagar Express between Garwa Road and Tolra Stations on Garwa Road-Barka Kana section of Eastern Railway on 6th August, 1986.

# 9. Matters Under Rule 377

(1) Dr. C. P. Thakur raised a matter regarding need to clear Sone Canal project and to provide necessary finances for it.

<sup>\*\*</sup>Made at 3.56 P.M.

<sup>%</sup> Made at 6.05 P.M.

- (2) Shri Birbal raised a matter regarding need to direct the Government of Rajasthan to advance funds to the Government of Haryana for construction of the part of Ganga canal Link in Haryana.
- (3) Shri Radhakanta Digal raised a matter regarding need to open more public call offices in Kalahandi, Bolangir, Phulbani and Ganjam districts of Orissa.
  - ✓ (4) Shri Sharad Dighe raised a matter regarding need to release natural gas for distribution to Bombay citizens through Bombay Gas Company.
  - (5) Dr. Sudhir Roy raised a matter regarding need to look into the grievances of the jute growers and the workers engaged in jute mills in the country.
    - (6) Shri C. Janga Reddy raised a matter regarding need to start Navodaya Schools throughout the country at district level particularly in Andhra Pradesh
    - (7) Shri Sriballav Panigrahi raised a matter regarding need to entrust the work of assessing the crop losses under the Comprehensive Crop Insurance Scheme to Gram Panchayats.
    - (8) Dr. Chinta Mohan raised a matter regarding need to start a "free trade zone" centre at Tirupati.

# 10. Supplementary Demands for Grants (General)-1986-87

Discussion on the Supplementary Demands for Grants Nos. 2, 3, 19, 21, 22, 25, 29, 30, 33, 34, 36; 40; 42; 53; 61; 64; 80; 85; 86; 91; 93, 95 and 97 in respect of the Budget (General) for 1986-87, continued. The discussion was concluded.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1986-87, were voted in full.

# √11. Government Bill—Introduced

THE APPROPRIATION (NO. 4) BILL, 1986

# 12. Government Bills—Passed

(i) THE APPROPRIATION (NO. 4) BILL, 1986.

The motion for consideration of the Bill moved by Shri B. K. Gadhvi was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The following members took part in the debate:-

- (1) Prof. N. G. Ranga
- (2) Shri Digvijay Sinh
- (3) Shri Girdhari Lal Vyas
- (4) Shri B. K. Gadhvi

The motion was adopted and the Bill was passed.

(ii) THE MERCHANT SHIPPING (AMENDMENT) BILL, 1986, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Rajesh Pilot.

The following members took part in the debate:-

- (1) Shri Gopala Krishna Thota
- (2) Shri Manoranjan Bhakta
- (3) Shri V. S. Krishna Iyer
- (4) Smt. Prabhawati Gupta
- (5) Dr. Sudhir Roy
- (6) Shri Harish Rawat

Shri Rajesh Pilot replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Rajesh Pilot.

The motion was adopted and the Bill was passed.

# 13. Government Bill—Under Consideration

✓ THE MINES AND MINERALS (REGULATION AND DEVELOPMENT) AMENDMENT BILL, 1986, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri K. C. Pant.

Shri E. Ayyappu Reddy took part in the debate. His speech was not concluded.

The discussion was not concluded.

#### 14. Motion

Shri Eduardo Falciro moved the following motion: -

"That this House do consider the present situation in South Africa."

The following members took part in the debate:

- (1) Shri B. B. Ramaiah
- (2) Shri Dinesh Singh
- (3) Smt. Shiela Kaul
- (4) Shri Saifuddin Chowdhary
- (5) Shri Bipin Pal Das
- (6) Shri S. Jaipal Reddy
- (7) Shri G. G. Swell
- (8) Shri A. C. Shanmugam
- (9) Shri Rajmangal Pandev
- (10) Shri Balwant Singh Ramoowalia
- (11) Dr. G. S. Rajhans
- (12) Shri Dinesh Goswami
- (13) Shri Indrajit Gupta
- (14) Shri V. Kishore Chandra S. Deo

Shri Eduardo Faleiro replied to the debate. He also laid a copy of the Marlborough House Communique (Hindi and English versions) issued on 5th August, 1986 after the Commonwealth Heads of Government Review Meeting. The Speaker proposed the following Resolution:-

"That the House unanimously

- (1) condemns the inhuman policy of apartheid of the racist regime of South Africa;
- (2) expresses the solidarity of the Indian people with the brave freedom fighters of South Africa and supports their just struggle for human rights;
- (3) denounces the obstinate refusal of the South African authorities to enter into meaningful negotiations with the African National Congress and other political organisations to dismantle apartheid;
- (4) condemns the action of governments which provide moral encouragement and material assistance to the racist government of South Africa;
- (5) welcomes the efforts made by the Prime Minister, Shri Rajiv Gandhi, to mobilise world opinion in support of the heroic battle of the South African people for freedom and human dignity and the courageous stand taken by India and five other countries at the seven-nation Commonwealth Summit to impose mandatory economic sanctions against South Africa;
- (6) regrets that Britain has not adopted the full range of measures agreed upon at Nassau;
- (7) appeals to all the freedom loving forces of the world to remain united in the historic movement against apartheid;
- (8) calls upon all governments to impose comprehensive, effective and mandatory sanctions against South Africa;
- (9) calls for the unconditional release of Nelson Mandela and other freedom fighters of South Africa and for the removal of the ban on the activities of the African National Congress and other political organisations;

- (10) appeals to parliamentarians of the world to use all moral and constitutional means at their disposal to persuade governments and other authorities all over the world to take effective action against the South African authorities; and
- (11) calls upon the forthcoming meeting of the Headr of Government and States of the Non-Aligned Movement to redouble efforts to secure the liberation of the peoples of South Africa and Namibia from the unmitigated crimes and tyranny of the racist Pretoria regime."

The Resolution was adopted.

### 16. Report of Business Advisory Committee

Shrimati Sheila Dikshit presented the Twenty-sixth Report of the Business Advisory Committee

6-32 P.M.

(Lok Sabha adjourned till 11 a.m. on Friday, the 8th August, 1986).

SUBHASH C. KASHYAP Secretary-General.

### LOK SABHA

### BULLETIN-PART I

# [Brief Record of Proceedings]

Friday, August 8, 1986/Sravana 17, 1908 (Saka)

### No. 174

11 A.M.

### 1. Starred Questions

Starred Questions Nos. 326, 327, 329—331, 335, 339, 340 and 342 were orally answered. Replies to the remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3216—3267, 3269—3277, 3279—3306, 3308—3324, 3326—3340, 3342—3364, 3366—3371, 3373—3376, 3378—3406, 3408—3424, 3426—3432, 3434—3450, 3450A and 3450B were laid on the Table.

### - 3. Papers laid on the Table

The following papers were laid on the Table:—

- (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Cooperative Society Limited, Bombay, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Handloom Fabrics Marketing Cooperative Society Limited, Bombay, for the year 1984-85.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy of the Report (Hindi and English versions) of the Rani Laxmi Bai Kshetriya Gramin Bank, Jhansi, for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
- (4) A copy each of the following Reports (Hindi and English versions):—
  - (i) Report of the Nagarjuna Grameena Bank, Khmmam for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
  - (ii) Report of the Rayalaseema Grameena Bank, Cuddapah for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
  - (iii) Report of the Visakha Grameena Bank, Srikakulam for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
  - (iv) Report of the Sri Anatha Grameena Bank, Anantpur for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
  - (v) Report of the Sangameshwara Grameena Bank, Mehboobnagar for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
  - (vi) Report of the Manjira Grameena Bank, Sangareddy for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
  - (vii) Report of the Pinakini Grameena Bank, Nellore for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
  - (viii) Report of the Kakathiya Grameena Bank, Warangal for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.

- (ix) Report of the Chaitanaya Grameena Bank, Tenali for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (x) Report of the Golconda Grameena Bank, Hyderabad for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xi) Report of the Sri Rama Grameena Bank, Nizamabad for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xii) Report of the Langpi Dehangi Rural Bank, North Lakhimpur for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xiii) Report of the Bhojpur Rohtas Gramin Bank, Arrah for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xiv) Report of the Champaran Kshetriya Gramin Bank, Motihari for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xv) Report of the Magadh Gramin Bank, Gaya for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xvi) Report of the Kosi Kshetriya Gramin Bank, Purnea for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xvii) Report of the Madhubani Kshetriya Gramin Bank, Madhubani for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xviii) Report of the Nalanda Gramin Bank, Biharshariff for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.

- (xix) Report of the Samastipur Kshetriya Gramin Bank, Samastipur for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
  - (xx) Report of the Palamau Kshetriya Gramin Bank, Daltonganj for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
  - (xxi) Report of the Ranchi Kshetriya Gramin Bank, Ranchi for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
  - (xxii) Report of the Saran Kshetriya Gramin Bank, Chapra for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
  - (xxiii) Report of the Giridih Kshetriya Gramin Bank, Giridih for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
  - (xxiv) Report of the Hazaribagh Kshetriya Gramin Bank, Hazaribagh for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
  - (xxv) Report of the Jamnagar Gramin Bank, Jamnagar for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
  - (xxvi) Report of the Kutch Gramin Bank, Bhuj for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
  - (xxvii) Report of the Banaskantha Mehsana Gramin Bank, Patan for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
  - (xxviii) Report of the Panchmahal Gramin Bank, Godhra for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.

- (xxix) Report of the Surendranagar-Bhavnagar Gramin Bank, Surendranagar for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xxx) Report of the Valsad-Dangs Gramin Bank, Bulsar for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xxxi) Report of the Surat Bharuch Gramin Bank, Baroach for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xxxii) Report of the Sabarkantha-Gandhinagar Gramin Bank, Himatnagar for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xxxiii) Report of the Haryana Kshetriya Gramin Bank, Bhiwani for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xxxiv) Report of the Gurgaon Gramin Bank, Gurgaon for the year ended the 31st December, 1985 together with the Accounts and the Auditor's report thereon.
- (xxxv) Report of the Hissar-Sirsa Kshetriya Gramin Bank, Hissar for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xxxvi) Report of the Ambala-Kurukshetra Gramin Bank, Hissar for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xxxvii) Report of the Himachal Gramin Bank, Mandi for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xxxviii) Report of the Parvatiya Gramin Bank, Chamba for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.

- (xxxix) Report of the Jammu Rural Bank, Jammu for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xl) Report of the Malaprabha Grameena Bank, Dharwar for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xli) Report of the Cauvery Grameena Bank, Mysore for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xlii) Report of the Krishna Grameena Bank, Gulbarga for the year ended the 31st December, 1985, together with the Accounts and the Auditor's Report thereon.
- (xliii) Report of the Kolar Gramin Bank, Kolar for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xliv) Report of the Bijapur Grameena Bank, Bijapur for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xlv) Report of the Chikamagalur-Kodagu Grameena Bank, Chikamagalur for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xlvi) Report of the Sahyadri Gramin Bank, Shimoga for the year ended the 31st December, 1985 together with the Accounts and Auditor's Report thereon.
- (xlvii) Report of the Netravati Grameena Bank, Mangalore for the year ended the 31st December, 1985 together with the Accounts and Auditor's Report thereon.
- (xlviii) Report of the Varda Grameena Bank, Kumta for the year ended the 31st December, 1985 together with the Accounts and Auditor's Report thereon.
- (xlix) Report of the Visveshwaraya Grameena Bank, Mandya for the year ended the 31st December, 1985 together with the Accounts and Auditor's Report thereon.

- Report of the South Malabar Gramin Bank, Malappuram for the year ended the 31st December, 1985 together with the Accounts and Auditor's Report thereon.
- (li) Report of the North Malabar Gramin Bank, Cannanore for the year ended the 31st December, 1985 together with the Accounts and Auditor's Report thereon.
- (lii) Report of the Bilaspur-Raipur Kshetriya Gramin Bank, Bilaspur for the year ended the 31st December, 1985 together with the Accounts and Auditor's Report thereon.
- (liii) Report of the Rewa Sidhi Gramin Bank, Rewa for the year ended the 31st December, 1985 together with the Accounts and Auditor's Report thereon.
- (liv) Report of the Bundelkhand Kshetriya Gramin Bank, Tikamgar for the year ended the 31st December, 1985 together with the Accounts and Auditor's Report thereon.
- (lv) Report of the Sharda Gramin Bank, Satna for the year ended the 31st December, 1985 together with the Accounts and Auditor's Report thereon.
- (lvi) Report of the Bastar Kshetriya Gramin Bank, Jagdalpur for the year ended the 31st December, 1985 together with the Accounts and Auditor's Report thereon.
- (lvii) Report of the Durg-Rajnandgaon Gramin Bank, Rajnandgaon for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (lviii) Report of the Jhabua-Dhar Kshetriya Gramin Bank, Jhabua for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (lix) Report of the Shivpuri Guna Kshetriya Gramin Bank, Shivpuri for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.

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- (lx) Report of the Damoh-Panna-Sagar Kshetriya Graj min Bank, Damoh for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (lxi) Report of the Dewas Shajapur Kshetriya Gramin Bank, Dewas for the year ended the 31st December, 1965 together with the Accounts and the Auditor's Report thereon.
- (lxii) Report of the Nimar Kshetriya Gramin Bank, Khargone for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (lxiii) Report of the Mandala-Balaghat Kshetriya Gramin Bank, Biaora for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (lxiv) Report of the Rajgarh Kshetriya Gramin Bank, Biaora for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (lxv) Report of the Shahdol Kshetriya Gramin Bank, Shahdol for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (lxvi) Report of the Ratlam-Mandsaur Kshetriya Gramin Bank, Mandsaur for the year ended the 31st December, 1985 togeher with the Accounts and the Auditor's Report thereon.
- (lxvii) Report of the Chambal Kshetriya Gramin Bank, Morena for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (lxviii) Report of the Mahakaushal Kshetriva Gramin Bank, Narsinghpur, for the year ended the 31st December, 1985, together with the Accounts and Auditor's Report thereon.
- (lxix) Report of the Indore-Ujjain Kshetriya Gramin Bank, Ujjain, for the year ended the 31st December, 1985, together with the Accounts and Auditor's Report thereon.

- (lxx) Report of Gwalior-Datia Kshetriya Gramin Bank, Datia, for the year ended the 31st December, 1985 together with the Accounts and Auditor's Report thereon.
- (lxxi) Report of Marathwada Gramin Bank, Nanded, for the year ended the 31st December, 1985, together with the Accounts and Auditor's Report thereon.
- (lxxii) Report of Chandrapur, Gadchiroli Gramin Bank, Chandrapur, for the year ended the 31st December, 1985, together with the Accounts and Auditor's Report thereon.
- (lxxiii) Report of Akola Gramin Bank, Akola, for the year ended the 31st December, 1985 together with the Accounts and Auditor's Report thereon.
- (lxxiv) Report of Ratnagiri-Sindhudrug Gramin Bank, Ratnagiri, for the year ended the 31st December, 1985, together with the Accounts and Auditor's Report thereon.
- (lxxv) Report of Solapur Gramin Bank, Solapur, for the year ended the 31st December 1985, together with the Accounts and Auditor's Report thereon.
- (lxxvi) Report of Bhandara Gramin Bank, Bhandara, for the year ended the 31st December, 1985, together with the Accounts and Auditor's Report thereon.
- (lxxvii) Report of Yavatmal Gramin Bank, Yavatmal, for the year ended the 31st December, 1985, together with the Accounts and the Auditor's Report thereon.
- (lxxviii) Report of Buldhana Gramin Bank, Buldhana, for the year ended the 31st December, 1985, together with the Accounts and Auditor's Report thereon.
- (lxxix) Report of Manipur Rural Bank, Imphal, for the year ended the 31st December, 1985, together with the Accounts and Auditor's Report thereon.

- (lxxx) Report of Ka Bank Nonkyndong Ri Khasi Jaintia, Shillong, for the year ended the 31st December, 1985, together with the Accounts and Auditor's Report thereon.
- (lxxxi) Report of Cuttack Gramin Bank, Cuttack, for the year ended the 31st December, 1985, together with the Accounts and Auditor's Report thereon.
- (lxxxii) Report of Balasore Gramin Bank, Balasore, for the year ended the 31st December, 1985, together with the Accounts and Auditor's Report thereon.
- (lxxxiii) Report of the Dhenkanal Gramya Bank, Dhenkanal, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (lxxxiv) Report of the Shivalik Kshetriya Gramin Bank, Hoshiarpur, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (lxxxv) Report of the Kapurthala Ferozpur Kshetriya Gramin Bank, Kapurthala, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (lxxxvi) Report of the Jaipur Nagaur Anchalik Gramin Bank, Jaipur, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (lxxxvii) Report of the Marwar Gramin Bank, Pali, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
  - (lxxxviii) Report of Shekhawati Gramin Bank, Sikar, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
  - (lxxxix) Report of the Marudhar Kshetriya Gramin Bank, Churu, for the year ended the 31st December, 1985, together with the Accounts and Auditor's Report thereon.

- (xc) Report of the Alwar-Bharatpur Anchalik Gramya Bank, Bharatpur, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (xci) Report of the Aravali Kshetriya Gramin Bank, Sawai Madhopur, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (xcii) Report of the Hadoti Kshetriya Gramin Bank, Kota, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (xciii) Report of the Mewar Anchalik Gramin Bank, Udaipur, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (xciv) Report of the Subansiri Gaonlia Bank, North Lakhimpur, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (xcv) Report of the Thar Anchalik Gramin Bank, Jodhpur, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (xcvi) Report of the Bundi-Chittorgarh Kshetriya Gramin Bank, Bundi for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (xcvii) Report for the Bhilwara-Ajmer Kshetriya Gramin Bank, Dungarpur, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (xcviii) Report of the Sriganganagar Kshetriya Gramin Bank, Sriganganagar, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.

- (xcix) Report of the Dungarpur-Banswara Kshetriya Gramin Bank, Dungarpur for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (c) Report of the Pandyan Grama Bank, Sattur, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (ci) Report of the Samyut Kshetriya Gramin Bank, Azamgarh, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (cii) Report of the Barabanki Gramin Bank, Barabanki for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (ciii) Report of the Farrukhabad Gramin Bank, Farrukhabad, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (civ) Report of the Hardoi-Unnao Gramin Bank, Lucknow, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (cv) Report of the Kanpur Kshetriya Gramin Bank, Kanpur, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (cvi) Report of the Srawasthi Gramin Bank, Bahraich, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (cvii) Report of the Kashi Gramin Bank, Varanasi, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (cviii) Report of the Faizabad Kshetriya Gramin Bank, Faizabad, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.

- (cix) Report of the Bareilly Kshetriya Gramin Bank, Bareilly, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (cx) Report of the Devipatan Kshetriya Gramin Bank, Gonda, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (cxi) Report of the Tulsi Gramin Bank, Banda, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (cxii) Report of the Etah Gramin Bank, Etah, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (cxiii) Report of the Gomati Gramin Bank, Jaunpur, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (cxiv) Report of the Chhatrasal Gramin Bank, Orai, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (cxv) Report of the Shahjahanpur Kshetriya Gramin Bank, Shahjahanpur, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (cxvi) Report of the Vindhyavasini Gramin Bank, Mirzapur, for the year ended the 31st December, 1985, together with the Accounts and Auditor's Report thereon.
- (cxvii) Report of the Saryu Gramin Bank, Lakhimpur, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (cxviii) Report of the Jamuna Gramin Bank, Agra, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.

- (cxix) Report of the Muzaffarnagar Kshetriya Gramin-Bank, Muzaffarnagar, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (cxx) Report of the Ganga-Yamuna Gramin Bank, Dehradun, for the year ended the 31st December, 1985, together with the Accounts and Auditor's Report thereon.
- (cxxi) Report of the Gaur Gramin Bank, Malda, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (cxxii) Report of the Mallabhum Gramin Bank, Bankura, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (cxxiii) Report of the Mayurakshi Gramin Bank, Suri, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (cxxiv) Report of the Uttar Banga Kshetriya Gramin Bank, Cooch Behar, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (cxxv) Report of the Bardhaman Gramin Bank, Burdwan, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (cxxvi) Report of the Murshidabad Gramin Bank, Berhampore, for the year ended the 31st December, 1985, together with the Accounts and Auditors' Report thereon.
- (5) A copy of the 'National Policy on Education, 1986—Programme of Action' (Hindi and English versions).

# 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Raiva Sabha:—

(i) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Research and Development Cess Bill, 1986 passed by Lok Sabha on the 28th July, 1986.

- (ii) That at its sitting held on the 7th August, 1986, Rajya Sabha agreed without any amendment to the Constitution (Fifty-third Amendment) Bill, 1986, passed by Lok Sabha on the 5th August, 1986.
- (iii) That at its sitting held on the 7th August, 1986, Rajya Sabha agreed without any amendment to the State of Mizoram Bill, 1986, passed by Lok Sabha on the 5th August, 1986.

### 5. Statements by Ministers

- (1) The Minister of State in the Ministry of External Affairs made a statement regarding Chinese intrusion in Sumdarong Chu Valley.
- (2) The Minister of Parliamentary Affairs made a statement. regarding Government Business for the remaining part of the Session.

# 6. Motion regarding Twenty-Sixth Report of the Business Advisory Committee

Shri H. K. L. Bhagat moved the following motion.—

"That this House do agree with the Twenty-Sixth Report of the Business Advisory Committee presented to the House on the 7th August, 1986."

The motion was adopted.

### 7. Government Bills-Introduced

- THE CONSTITUTION (FIFTY-FOURTH AMEND-MENT) BILL, 1986.
- ✓(2) THE TAMIL NADU LEGISLATIVE COUNCIL (ABOLITION) BILL, 1986.
- (3) THE NATIONAL SECURITY GUARD BILL, 1986.
  - (4) THE HIGH COURT AND SUPREME COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL, 1986.

### 8. Discussion under Rule 193

Prof. Madhu Dandavate raised a discussion on the recent railway accidents.

# The following members took part in the debate:-

- (1) Prof. Nirmala Kumari Shaktawat
- (2) Shri V. Tulsiram
- (3) Shri D. P. Yadav
- (4) Shri Basudeb Acharia
- (5) Smt. Madhuree Singh
- (6) Shri Ram Pyare Panika
- (7) Shri Narayan Choubey
- (8) Shri N. Tombi Singh
- (9) Shri Shiv Parsad Sahu
- (10) Shri Kali Prasad Pandey
- (11) Shri Lal Vijay Pratap Singh
- (12) Shri Ram Swaroop Ram
- (13) Shri Girdhari Lal Vyas
- (14) Shri Manoj Pandey
- (15) Shri Somnath Rath
- (16) Shri Ataur Rahman
- (17) Shri Sarfaraz Ahmad
- (18) Shri Damodar Pandey
- (19) Shri C. Janga Reddy

Smt. Mohsina Kidwai replied to the discussion.

The discussion was concluded.

### 9. Motion regarding Twenty-second Report of the Committee on Private Members' Bills and Resolutions

Shri Piyus Tiraky moved the following motion:—

"That this House do agree with the Twenty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 6th August, 1986.

The motion was adopted.

# 10. Private Member's Resolution—Under consideration

Further discussion on the following Resolution moved by Shri D. N. Reddy on the 25th July, 1986, continued:—

"In view of the growing disparity between rural and urban incomes, resulting in overcrowding of suburbs of towns and cities, and lack of incentives and opportunities for growth of self-generating rural economy through rural industries, crafts and arts, this House urges upon the Government to allocate rupees ten thousand crores for the growth of rural economy during the Seventh Five Year Plan."

The following members took part in the debate:-

- (1) Shri Harish Rawat
- (2) Shri B. N. Reddy
- (3) Shri Rajmangal Pande
- (4) Shri R. S. Khirhar
- (5) Shri Syed Shahabuddin
- (6) Shri Balasaheb Vikhe Patil
- (7) Shri D. P. Yaday
- (8) Shri A. C. Shanmugam
- (9) Shri V. Krishna Rao
- (10) Ch. Sunder Singh
- (11) Shri C. Sambu
- (12) Shri Raj Kumar Rai
- (13) Shri Somnath Rath
- (14) Shri Kali Prasad Pandey
- (15) Shri Mool Chand Daga (Speech unfinished)

The discussion was not concluded.

# 11. Half-an-hour Discussion

Kumari Mamata Banerjee raised a discussion on the points arising out of the answer given by the Minister of Home Affairs

on 30 July, 1986 to Starred Question No. 183 regarding rehabilitation of persons displaced from Pakistan.

Shri Buta Singh replied to the discussion.

6-10 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 11th August, 1986)

SUBHASH C. KASHYAP, Secretary-General.

### LOK SABHA

### BULLETIN-PART I

[Brief Record of Proceedings]

Monday, August 11, 1986/Sravana 20, 1908 (Saka)

No. 175

11 A.M.

### Obituary Reference

The Speaker made a reference to the passing away of General A. S. Vaidya, former Chief of the Army staff.

Members stood in silence for a short while as a mark of respect to the memory of the deceased and thereafter the House was adjourned for the day.

11.07 A.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 12th August, 1986)

SUBHASH C. KASHYAP, Secretary-General.

### LOK SABHA

### BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, August 12, 1986|Sravana 21, 1908 (Saka)

No. 176

### 11 A.M.

### 1. Starred Ouestions

Starred Questions Nos. 367—369 and 371—375 were orally answered. Replies to the remaining questions were laid on the Table.

Replies to Starred Questions Nos. 346—348 and 350—366 listed for 11th August, 1986 were also laid on the Table today, Lok Sabha having adjourned after obituary reference on the 11th August, 1986.

# 2/ Unstarred Questions

Replies to Unstarred Questions Nos. 3685—3920 were laid on the Table.

A statement by the Minister of State for Law and Justice correcting the reply given on the 22nd July, 1986 to Unstarred Question No. 647 regarding setting up of mobile courts was also laid on the Table today.

Replies to Unstarred Questions Nos. 3451—3509, 3511—3614, 3616—3684 listed for the 11th August, 1986 were also laid on the Table.

# 3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A statement (Hindi and English versions) showing reasons for delay in laying the \*Payment of Wages (Mines) Amendment Rules, 1986.

<sup>\*</sup>Rules were laid on the Table on 28th July, 1986.

- (2) A copy of the Indian l'elegraph (Fourth Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 953(E) in Gazette of India dated the 23rd July, 1986, under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885.
- (3) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 1985 along with Audited Accounts.
- (4) A copy of the Annual Report (Hindi and English versions) of the Registrar of Newspapers for India on Press in India, 1984.
- (5) A copy of the Report (Hindi and English versions) on the measures of social security to be provided to the members of the legal profession.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (1) G.S.R. 991(E), published in Gaze te of India dated the 30th July, 1986 together with an explanatory memorandum extending the validity of Notification No. 241|85-Customs dated the 1st August, 1985 upto 30th November, 1986.
- (ii) G.S.R. 994(E), published in Gazette of India dated the 31st July, 1986 together with an explanatory memorandum regarding revised rate of exchange for conversion of Swiss Francs into Indian currency or vice-versa.
- (iii) G.S.R. 996(E), published in Gazette of India dated the 4th August, 1986 together with an explanatory memorandum making certain amendment to Notification No. 262-Customs dated the 16th August, 1985 so as to allow clearance of samples of goods manufactured by the Units in the Falta Export Processing Zone if cleared for the purpose of display and canvassing outside the Zone, on payment of

- appropria e duty within the overall limit of 25 per cent of production permitted to be cleared to Domestic Tariff Area
- (iv) G.S.R. 997(E), published in Gazet e of India dated the 4th August, 1986 together with an explanatory memorandum making certain amendment to Notification No. 263-Customs dated the 21st August, 1985 so as to allow clearance of samples of goods manufactured by the Units in the Madras Export Processing Zone, if cleared for the purpose of display and canvassing outside the zone, on payment of appropriate duty within the overall limit of 25 per cent of production permitted to be cleared to Domestic Tariff Area.
- (v) G.S.R. 998(E), published in Gazette of India dated the 4th August, 1986 together with an explanatory memorandum making certain amendment to Notification No. 227-Customs dated the 30th November, 1979 so as to allow clearance of samples of goods manufactured by the Units in the Santa Cruz Electronics Export Processing Zone, if cleared for the purpose of display and canvassing outside the Zone, on payment of appropriate duty within the overall limit of 25 per cent of production permitted to be cleared to Domestic Tariff Area.
- (vi) G.S.R. 999(E), published in Gazette of India dated the 4th August, 1986 together with an explanatory memorandum making certain amendment to Notification No. 340-Customs dated the 13th June, 1986 so as to allow clearance of samples of goods manufactured by Units in the Cochin Export Processing Zone, if cleared for the purpose of display and canvassing outside the Zone, on payment of appropriate duty within the overall limit of 25 per cent production permitted to be cleared to Domestic Tariff Area.
- (vii) (i.S.R. 1000(E), published in Gazette of India dated the 4th August, 1986 together with an explanatory memorandum making certain amendment to

Notification No. 339-Customs dated the 21st November, 1985 so as to allow clearance of samples a goods manufactured by the Units in the Noida Export Processing Zone, if cleared for the purpose of display and canvassing outside the Zone, on payment of appropriate duty within the overall limit of 25 per cent of production to be cleared to Domestic Tariff Area.

- (viii) G.S.R. 1001(E), published in Gazetie of India dated the 4th August, 1986 together with an explanatory memorandum regarding revised rate of exchange for conversion of Australian Dollars into Indian currency or vice-versa.
  - (7) A copy of the Report (Hindi and English versions) of the Gopalganj Kshetriya Gramin Bank, Gopalganj, for the year ended the 31st December, 1984 together with the Accounts and the Auditor's Report thereon.
  - (8) A copy each of the tollowing papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
    - (i) Review by the Government on the working of the Bharat Brakes and Valves Limited, Calcutta, for the year 1984-85.
    - (ii) Annual Report of the Bharat Brakes and Valves Limited, Calcutta, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
  - (10) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—
    - (i) S.O. 259(E) published in Gazette of India dated the 14th May, 1986 regarding extension of period

- of take over of management of Messrs India Machinery Company Limited, Howrah, beyond five years.
- (ii) S.O. 272(E) published in Gazette of India dated the 20th May, 1986 regarding extension of period of take over of management of Messrs Mohini Mills Limited, Belgharia, beyond five years.
- (iii) S.O. 279(E) published in Gazette of India dated the 21st May, 1986 regarding extension of period of take over of management of Messr<sub>s</sub> Brentford Electric (India) Limited, Calcutta, beyond five years.
- (iv) S.O. 385(E) published in Gazette of India dated the 27th June, 1986 regarding extension of period of take over of management of Messrs Mahadeva Textile Mills, Hubli, beyond five years.
- (v) S.O. 387(E) published in Gazette of India dated the 27th June, 1986 regarding extension of period of take over of management of Messrs Somasundaram Super Spinning Mills, Mu hanendal, beyond five years.
- (vi) S.O. 390(E) published in Gazette of India dated the 30th June, 1986 regarding extension of period of take over of management of Messrs Engel India Machine and Tools Limited, Calcutta, beyond five years.
- (11) A copy of Notification No. 1-CA (145) 85 (Hindi and English versions) published in Gazette of India dated the 1st February, 1986 making certain amendments to Regulation 6 of the Chartered Accountants Regulations, 1964 regarding Increase in the Annual Membership Fees, under section 30B of the Chartered Accountants Act, 1949.
- (12) A copy of Notification No. G.S.R. 605(E), (Hindi and English versions) published in Gazette of India dated the 7th April, 1986 declaring certain explosives mentioned in the notification as unauthorised

- explosives for manufacture, export, transport possession, use and sale, issued under rule 6 of the Explosives Rules, 1983.
- (13) A statement (Hindi and English versions) (i) correcting the reply given on the 8th April, 1986 to Starred Question No. 609 by Shri Sriballav Panigrahi regarding industries in backward areas with Central Investment Subsidy and (ii) giving reasons for delay in correcting the reply.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the People's Action for Development (India), New Delhi, for the year 1984-85.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the People's Action for Development (India) New Delhi, for the year 1984-85 together with Audit Report thereon.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Gas Authority of India Limited, New Delhi, for the year 1984-85.
  - (ii) Annual Report of the Gas Authority of India Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Annual Accounts (Hindi and English versions) of the Na ional Council for Cooperative Training, New Delhi, for the year 1984-85 together with Audit Report thereon.

(19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

### 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on 7.h August, 1986, Rajya Sabha agreed without any amendment to the Industrial Development Bank of India (Amendment) Bill, 1986, passed by the Lok Sabha on the 18th March, 1986.

### 5. Statement of Estimates Committee

SHRI CHINTAMANI PANIGRAHI laid on the table statements (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I of Fifth Report of Estimates Committee (Eighth Lok Sabha) on Action Taken by Government on the recommendations contained in the Fifty-ninth Report of the Committee (Seventh Lok Sabha) on the Ministry of Shipping and Transport—National Highways.

### 6. Statement of Railway Convention Committee

Shri Subhash Yadav laid on the Table (English and Hindi versions) of the Statement showing action taken by Government on the recommendations contained in Seventh and Tenth Reports of the Railway Convention Committee (1980) on Rate of Dividend for the years 1980-81 to 1983-84 and other Ancillary Matters and for 1984-85 respectively.

# 7 Reports of Public Accounts Committee

Shri E. Ayyapu Reddy presented the Fifty-first Report (Hindi and English versions) of the Public Accounts Committee relating to Review on the Working of the Controllerate of Procurement.

# 8. Reports of Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri K. D. Sultanpuri laid on the Table a copy each of the following Reports (Hindi and English versions) of the

Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Report of the Study Tour of Study Group I of the Committee on its visit to Bombay, Goa, Bangalore, Ootacamund, Coimbatore and Madras during June-July, 1986
- (ii) Report of the Study Tour of Study Group II of the Committee on its visit to Jaipur, Mount Abu, Ahmedabad, Bombay and Srinagar during June-July, 1986.

### 9. Calling Attention

Shri Harish Rawat called the attention of the Minister of Industry to the proposal to set up a joint venture unit under a collaboration agreement between M/s. Pepsico Inc. of U.S.A., the Puniab Agro Industries Corpora ion Ltd. and one of the Tata Group of Companies for manufacture of various processed foods including soft drink concentrates and reaction of the Government in regard thereto.

The Minister of State in the Department of Industrial Development made a statement in regard thereto.

# 10. Statement by Minister

The Minister of State in the Ministry of Home Affairs made a statement regarding the assassination of General A.S. Vaidya, former Chief of Army Staff at Pune on 10th August, 1986.

### 11. Government Bills-Introduced

- (i) The Estate Duty (Amendment) Bill, 1986.
- (ii) The Central Duties of Excise (Retrospective Exemption) Bill, 1986.

### 12. Matters Under Rule 377

(1) Shri Balasaheb Vikhe Patil raised a matter regarding need to make the Crop Loan Insurance Scheme applicable to all crops in the drought prone areas.

- Shri Ram Pyare Panika raised a matter regarding need provide employment to at least one person of each family displaced due to acquisition of their lands for Singrauli Project in Madhya Pradesh.
- (3) Smt. Usha Rani Tomar raised a matter regarding need to take stringent measures to check the wide-spread use of intoxicants in the country, particularly among the students.
- (4) Smt. Phulrenu Guha raised a matter regarding need to take necessary measures to improve the deteriorating telephone services in Calcutta.
- (5) Shri Mohanlal Jhikram raised a matter regarding need to make provision of adequate funds for the construction of school buildings in the country.
- (6) Shri Gopala Krishna Thota raised a matter regarding need to make provision of special quota of seats for MLAs in the Railways.
- √(7) Shri Ram Nagina Mishra raised a matter regarding need to construct an embankment on 'Bari Gandak' near Piprasy in Bihar to check the river erosion and the resultant destruction of property worth crores of rupees in Deoria district.
- (8) Shri Saifuddin Chowdhary raised a matter regarding need to consider the techno-economic viability of an integrated LTC plant and formed Coke industry using CFRI process.

# 13. Government Bills-passed

- √@(i) THE CONSTITUTION (FIFTY-FOURTH AMENDMENT)
  BILL, 1986
- (ii) THE HIGH COURT AND SUPREME COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL, 1986
  - (iii) THE TAMIL NADU LEGISLATIVE COUNCIL (ABOLITION) BILL, 1986

The motions for consideration of two bills viz.

<sup>@</sup>Discussed together.

(i) The Constitution (Fifty-fourth Amendment) Bill, 1986 and (ii) The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1986, were moved by Shri A. K. Sen.

An amendment for reference of the Constitution (Fifty-fourth Amendment) Bill, 1986 to a Select Committee was moved by Shri Mool Chand Daga.

The following members took part in the combined debate: -

- (1) Shri K. Rama Chandra Reddy
- (2) Shri Shyam Lal Yadav
- (3) Shri Satyendra Narayan Sinha
- (4) Shri Somnath Chatterjee
- (5) Dr. (Smt.) Phulrenu Guha
- (6) Shri Ganga Ram
- (7) Shri Priya Ranjan Das Munsi
- (8) Shri Thampan Thomas
- (9) Shri Bholanath Sen
- (10) Shri Haroobhai Mehta
- (11) Shri K. R. Natarajan
- (12) Shri Somnath Rath
- (13) Prof. N. G. Ranga
  - (14) Dr. G. S. Rajhans
  - (15) Shri Bhardreswar Tanti
  - (16) Prof. K. V. Thomas
  - (17) Shri K. N. Pradhan
  - (18) Shri G. M. Banatwalla
  - (19) Shri Asutosh Law
- (20) Shri Mool Chand Daga
- (21) Shri N. V. N. Somu
- (22) Shri Ramashray Prasad Singh
- (23) Shri Ram Pujan Patel
- (24) Dr. Datta Samant

Shri A. K. Sen replied to the debate.

The amendment for reference of the Bill to a Select Comlittee was withdrawn by leave of the House.

(i) On the motion for consideration of the Constitution (Fifty-fourth Amendment) Bill, 1986, the House divided, Ayes \*402; Noes \*Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was then taken up.

On the motion for adoption of clauses 2 and 3, the House divided, Ayes \*399; Noes \*Nil.

Clauses 2 and 3 were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of clause 4, the House divided, Ayes \*397; Noes \*1.

Clause 4 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of clause 1, as amended, the House divided, Ayes \*397; Noes \*Nil.

Clause 1, as amended was adopted by a majority of total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri A. K. Sen.

On the motion the House divided, Ayes \*403; Noes \*Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

<sup>\*</sup>Subject to correction.

(ii) The motion for consideration of the High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1986 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 12 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri A. K. Sen.

The motion was adopted and the Bill was passed.

@@(iii) THE TAMIL NADU LEGISLATIVE COUNCIL (ABOLITION) BILL, 1986

The motion for consideration of the Bill was moved by Shri H. R. Bhardwaj.

The following members took part in the debate:-

- 🖊 (1) Dr. A. Kalanidhi 🗸
  - (2) Shri P. Kolandaivelu
  - (3) Shri N. V. N. Somu
  - (4) Shri Suresh Kurup
  - (5) Shri Shyam Lal Yadav

Shri H. R. Bhardwaj replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. R. Bhardwaj.

The motion was adopted and the Bill was passed.

<sup>@@</sup>At 5.35 P.M.

## 14. Report of Business Advisory Committee

Shri H. K. L. Bhagat presented the Twenty-seventh Report of the Business Advisory Committee.

6-13 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 13th August, 1986)

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

#### BULLETIN—PART I

## [Brief Record of Proceedings]

Wednesday, August 13, 1986 Sravana 22, 1908 (Saka)

#### No. 177

#### 11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 387, 390—395 and 397 were orally answered. Replies to the remaining questions were laid on the Table.

#### 2. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Home Affairs was orally answered.

#### 3. Unstarred Question

Replies to Unstarred Questions Nos. 3921—3973, 3975—4067, 4069—4136 were laid on the Table.

## 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) issued under section 18 of the Central Reserve Police Force Act, 1949:—
  - (i) The Central Reserve Police Force (Amendment) Rules, 1986 published in Notification No. G.S.R. 548 in Gazette of India dated the 26th July, 1986.

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- (ii) The Central Reserve Police Force (Amendment) Rules, 1986 published in Notification No. G.S.R. 569 in Gazette of India dated the 2nd August, 1986.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) A statement regarding Review by the Government on the working of the General Insurance Corporation of India, Bombay, for the year ended the 31st December, 1985.
- (ii) Annual Report of the General Insurance Corporation of India, Bombay, for the year ended the 31st December, 1985 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (b) (i) A statement regarding Review by the Government on the working of the United India Insurance Company Limited, Madras, for the year ended the 31st December, 1985.
- (ii) Annual Report of the United India Insurance Company Limited, Madras, for the year ended the 31st December, 1985 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (c) (i) A statement regarding Review by the Government on the working of the Oriental Insurance Company Limited, New Delhi, for the year ended the 31st December, 1985.
- (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year ended the 31st December, 1985 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (d) (i) A statement regarding Review by the Government on the working of the New India Assurance Company Limited, Bombay, for the year ended the 31st December, 1985.

- (ii) Annual Report of the New India Assurance Company Limited, Bombay, for the year ended the 31st December, 1985 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
  - (i) Statement No. XIII-Thirteenth Session, 1983.
     (ii) Statement No. XVI—Fourteenth Ses-

Eighth Lok

Sabha

(iii) Statement No. X—Second Session, 1985.

sion 1984.

- (iv) Statement No. VII-Third Session, 1985.
- (v) Statement No. VI-Fourth Session, 1985.
- (vi) Statement No, III—Fifth Session, 1986.

## 5. Statements of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri K. D. Sultanpuri laid on the Table a copy each of the following statements (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Forty-second Report (Seventh Lok Sabha) on Educational facilities for Scheduled Castes and Scheduled Tribes in Medical Colleges under the control of, or aided by Central Government.
- (ii) Statement showing action taken by Government on the recommendations contained in Chapters I, II and III and final replies in respect of Chapter V of Fortythird Report (Seventh Lok Sabha) on Educational facilities for Scheduled Castes and Scheduled Tribes in (i) Indian Institutes of Technology and (ii) Central Universities.

- (iii) Statement showing action taken by Government on the recommendations contained in Chapters I and II and final replies in respect of Chapter V of Forninth Report (Seventh Lok Sabha) on Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Oil and Natural Gas Commission.
- (iv) Statement showing action taken by Government on the recommendations contained in Chapter I of Fifty-ninth Report (Seventh Lok Sabha) on Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Defence Services.
- (v) Statement showing action taken by Government on the recommendations contained in Chapters I, II and III of First Report (Eighth Lok Sabha) on socio-economic conditions of Scheduled Castes and Scheduled Tribes in the Union Territory of Dadra and Nagar Haveli.
- (vi) Statement showing action taken by Government on the recommendations contained in Chapters I and II and final replies in respect of Chapter V of 'Third Report (Eighth Lok Sabha) on Benefits provided to Scheduled Castes and Scheduled Tribes in Cooperative Sector.

#### 6. Minutes of Committee on Absence of Members

Shri Madhusudan Vairale laid on the Table Minutes (Hindl and English versions) of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 5th August, 1986.

## 7. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Twenty-third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

## 8. Reports of Public Accounts Committee

Shri E. Ayyapu Reddy presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- √ (1) Fifty-Fifth Report on Customs Receipts—Short Levy due to Misclassification—Woollen Waste or Wool.
- (2) Fifty-Sixth Report on Loss on Procurement of Lac.

## 9. Report of the Committee on Government Assurances

Prof. Narain Chand Parashar presented the Sixth Report (Hindi and English versions) of the Committee on Government Assurances.

#### 10. Presentation of Petition

Shri Jai Prakash Agarwal presented a petition signed by Shri K. L. Chugh and others of Delhi regarding levy of development/deficiency charges in respect of residential plots allotted by Delhi Development Authority to Co-operative Housing Societies in the Trans-Yamuna areas.

#### 11. Calling Attention

Dr. Chinta Mohan called the attention of the Minister of Finance to the situation arising out of the large scale advances made by banks to Reliance and other Industries against the security of their own shares/debentures and the steps taken by the Government in that regard.

The Minister of State in the Ministry of Finance made a statement in regard thereto.

## 12. Motion regarding Twenty-Seventh Report of the Business Advisory Committee.

Smt. Sheila Dikshit moved the following motion:-

"That this House do agree—with the Twenty-seventh Report of the Business Advisory Committee presented to the House on the 12th August, 1986."

The motion was adopted.

#### 13. Matters Under Rule 377

- ✓ (1) Shri N. Dennis raised a matter regarding need for early commissioning of television relay station in Kannyakumari district of Tamil Nadu.
- ✓(2) Prof. Chandra Bhanu Devi raised a matter regarding need to open a railway zonal office in Bihar.
- √(3) Shri Kamodi Lal Jatav raised a matter regarding need to allot the waste lands on lease to Harijans and tribals in Morena district of Madhya Pradesh.

- (4) Shri Mahendra Singh raised a matter regarding need to refrain from increasing the standard rent of government accommodation following the Pay Commission's Report.
- (5) Shri Manvendra Singh raised a matter regarding need to draw up a scheme for the preservation of cultural heritage and development of Mathura and Vrindavan.
- (6) Shri Braja Mohan Mohanty raised a matter regarding need to run Delni-Puri express daily and to rationalise the time schedule of Nilanchal Express.
- √(7) Dr. S. Jagathrakashakan raised a matter regarding need to allocate sufficient funds for laying of double railway line between Tambaram and Chinglepet in Tamil Nadu.
- (8) Dr. A. Kalanidhi raised a matter regarding need to remove ban on recruitment and to commission the Vest manufacturing unit in the Ordnance clothing factory at Avadi.
- √(9) Shri Chintamani Panigrahi raised a matter regarding need to open the branches of Bank of Maharashtra in Orissa during the current financial year.

#### 14. Government Bill—Passed

THE MINES AND MINERALS (REGULATION AND DEVE-LOPMENT) AMENDMENT BILL, 1986, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill moved by Shri K. C. Pant on the 7th August, 1986, continued.

The following members took part in the debate:—

- (1) Shri E. Ayyappu Reddy
- (2) Shri K. N. Pradhan
- (3) Shri Virdhi Chander Jain
- (4) Shri Yogeshwar Prasad Yogesh
- (5) Shri Syed Shahabuddin
- (6) Shri Mahendra Singh
- (7) Shri Vishnu Modi
- (8) Shri Damodar Pandey

- (9) Shri Anil Basu
- (10) Shri Arvind Netam
  - (11) Prof. Nirmala Kumari Shaktawat
  - (12) Dr. (Smt.) Phulrenu Guha
  - (13) Shri Narayan Choubev
- (14) Shri Sriballav Panigrahi
- (15) Smt. Jayanti Patnaik
- (16) Shri Shanti Dhariwal
- (17) Smt. Basavarajeswari
- (18) Shri Ram Singh Yaday

Shri K. C. Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 18 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. C. Pant.

The motion was adopted and the Bill was passed.

6.04 P.M.

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(LOK SABHA ADJOURNED TILL 11 A.M. ON THURSDAY, THE 14TH AUGUST, 1986)

> SUBHASH C. KASHYAP. Secretary-General.

#### LOK SABHA

### BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, August 14, 1986/Sravana 23, 1908 (Saka)

#### No. 178

#### 11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 408, 409 and 411—414 were orally answered. Replies to the remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4137—4370 were laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Calcutta Metro Railway (Temporary Provisions) General Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 680 (E) in Gazette of India dated the 25th April, 1986 under sub-section (3) of section 22 of the Calcutta Metro Railway (Operation and Maintenance) Temporary Provisions Act. 1985.
  - (2) A copy of the Half-yearly Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in Recruitment and Promotion categories on the Railways for the period ended the 31st March, 1984.

- (3) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the year ended the 31st March, 1985.
- (4) A statement (Hindi and English versions) correcting the reply given on 31 July, 1986 to Unstarred Question No. 1978 by Dr. B. L. Shailesh and Prof. Ramkrishna More regarding purchase of Boeing 747 in place of 'Kanishka' Jumbo Jet.
- (5) A copy of Notification No. F.4(38) 84-Fin.(G) (Hindi and English versions) published in Delhi Gazette dated the 5th August, 1986 regarding addition of footnotes to forms ST-35 and ST-37 so as to provide that sales by an authorised registered dealer to another authorised registered dealer are allowed against ST-35 inside Delhi, issued under section 71 of the Delhi Sales Tax Act, 1975.
- (6) A statement (Hindi and English versions) correcting the reply given on the 1st August, 1986 to Unstarred Question No. 2274 by Shrimati Geeta Mukherjee regarding tax holiday for free trade zones.
- (7) A copy of the Guru Nanak Dev University. Amritsar (Amendment) Act. 1985 (President's Act No. 4 of 1985) (Hindi and English versions) published in Gazette of India dated the 12th July, 1985, under subsection (3) of Section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1984.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Public Library, Delhi, for the year 1984-85.

- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Advanced Study, Shimla, for the year 1984-85.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1984-85 together with Audit Report thereon.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the National Council of Educational Research and Training, New Delhi, for the year 1984-85.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 1984-85 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Historical Research, New Delhi, for the year 1984-85.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 1984-85 along with its Audited Accounts for the year 1983-84 and 1984-85.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Sports Authority of India, New Delhi, for the year 1984-85.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Cochin Dock Workers (Regulation of Employment) Amendment Scheme, 1986 (Hindi and English versions) published in Notification No. S.O. 2509 in Gazette of India dated the 12th July, 1986, under section 8A of the Dock Workers (Regulation of Employment) Act, 1948.
- (20) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:—
  - (i) S.O. 457 (E) published in Gazette of India dated the 4th August, 1986 omitting NH. No. 54—the highway starting from junction at Silchar in Assam on NH. No. 53 connecting Aizawl and terminating at Lunglei in Mizoram from National Highways network.
  - (ii) S.O. 458 (E) published in Gazette of India dated the 4th August, 1986 declaring the highway starting from its junction at Silchar in Assam on NH. No. 53 connecting Aizawl and terminating at Tuipang in Mizoram, the highway starting from its junction at Theriat in Mizoram on National Highway No. 54 and terminating at Lunglei in Mizoram and the highway starting from its junction at 'Venus Saddle' in Mizoram on National Highway No. 54 and terminating at Saiha in Mizoram as National Highways.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisa-

- tion, Bombay, on the working of the Seamen's Provident Fund Scheme, 1966 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Seamen's Provident Fund Organisation, Bombay, for the year 1984-85.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of the Corrigendum (Hindi and English versions) to the \*Annual Report of the Bombay Dock Labour Board, Bombay, for the year 1984-85.
- (24) A copy of the Aluminium (Control) Amendment Order, 1986 (Hindi and English versions) published in Notification No. S.O. 441(E) in Gazette of India dated the 28th July, 1986, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (25) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1984-85 together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1984-85.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

## 4. Parliamentary Committees—Summary of Work

SECRETARY-GENERAL laid on the Table a copy of the 'Parliamentary Committees (Other than Financial Committees)—Summary of Work' (Hindi and English versions) pertaining to the period 17 January, 1985 to 30 May, 1986.

<sup>\*</sup>Annual Report was laid on the Table on 31st July, 1986.

## 5. Minutes of Committee on Private Members' Bills and Resolutions

SHRI M. THAMBI DURAI laid on the Table Minutes (Hindi and English versions) of the Twentieth to Twenty-third sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

## 6. Report of the Committee on Subordinate Legislation

SHRI MOOL CHAND DAGA presented the Tenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

#### 7. Statements by Ministers

✓(1) The Minister of Finance made a statement on Simplification and Rationalisation of Direct Tax Laws.

He also laid on the Table a copy of Discussion paper on Simplification and Rationalisation of Direct Tax Laws (Hindi and English versions).

- √(2) The Minister of Agriculture made a statement on the current flood situation in various parts of the country.
- (3) The Minister of State in the Ministry of Labour made a statement correcting certain information given in Lok Sabha on 18th July, 1986 during the debate on the Beedi & Cigar Workers (Conditions of Employment) Amendment Bill, 1985 (Amendment of Section 2 etc.) by Shri Ajit Kumar Saha.
- (4) The Minister of Parliamentary Affairs made a statement regarding Government Business for remaining part of the Session.

## \*8. Statement by Prime Minister

The Prime Minister made a statement on his recent visit to London and Mexico.

He also laid on the Table a copy each (English and Hindi versions) of the (i) Mexico Declaration and (ii) Document on verification measures issued at the Mexico summit on 7th August, 1986.

<sup>\*</sup>At 12.20 P.M.

#### 9. Government Bill—Introduced

THE ELECTION LAWS (Reservation of seats for the Scheduled Tribes in certain North-Eastern States and Union Territories) Amendment Bill, 1986.

The motion for leave to introduce the Bill by Shri H. R. Bhardwaj was opposed. The motion was adopted and the Bill was introduced.

## 10. Government Bill-Under Consideration

THE NATIONAL SECURITY GUARD BILL, 1986.

The motion for consideration of the Bill was moved by Shri Ghulam Nabi Azad.

The following members took part in the debate: -

- (1) Shri C. Madhav Reddy
- (2) Shri Birinder Singh
- (3) Kum, Mamata Banerjee
- (4) Dr. Chandra Shekhar Tripathi
- (5) Shri Baju Ban Riyan
- (6) Shri Zainul Basher
- (7) Prof. K. V. Thomas
- (8) Dr. S. Jagathrakshakan
- (9) Shri N. Tombi Singh
- (10) Shri Dharam Pal Singh Malik
- (11) Shri Syed Shahabuddin
- (12) Shri P. Namgyal
- (13) Shri Aziz Qureshi
- (14) Shri Ajay Mushran (Speech unfinished).

The discussion was not concluded.

## 11. Motion regarding Twenty-Third Report of the Committee on Private Members' Bills and Resolution

Shri Ram Swarup Ram moved the following motion:—

"That this House do agree with the Twenty-third Report of the Committee on Private Members' Bills and Resolutions, presented to the House on the 13th August, 1986."

The motion was adopted.

#### 12. Private Members' Bills-Introduced

(1) The Child Labour (Benefit and Rehabilitation Fund) Bill, 1986, by Shri Anil Basu.

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- (2) The Dowry Prohibition (Amendment) Bill 1986 (Amendment of section 2), by Shri Thampan Thomas.
- √(3) The Constitution (Amendment) Bill, 1986 (Amendment of article 16), by Shri Thampan Thomas.
- √(4) The Indian Christian Succession Bill, 1986, by Shri Thampan Thomas.
- (5) The Constitution (Amendment) Bill, 1986 (Amendment of article 3), by Shri Shantaram Naik.
- √(6) The Forest (Conservation) Amendment Bill, 1986 (Amendment of section 2) by Shri Shantaram Naik.
- (7) The Public Grievances Bill, 1986 by Shri Shantaram Naik.
- (8) The Code of Criminal Procedure (Amendment) Bill, 1986 (Amendment of section 113, etc.) by Shri Somnath Rath.

#### 13. Private Member's Bill-Under Consideration

THE WIDOWS' PENSION BILL, 1985, by Shri Virdhi Chander Jain.

Further discussion on the motion for consideration of the Bill moved on 1st August, 1986, continued.

The following members took part in the debate:-

- (1) Smt. N. P. Jhansi Lakshmi
- (2) Shri Mool Chand Daga
- (3) Shri Uttam Rathod
- (4) Shri Shanti Dhariwal
- (5) Shri Harish Rawat
- (6) Shri A. C. Shanmugam
- (7) Smt. Prabhawati Gupta

- (8) Shri Anoopchand Shah
- (9) Shri C. Janga Reddy
- (10) Dr. G. S. Rajhans
- (11) Shri Gadadhar Saha
- (12) Shri P. Namgyal
- (13) Shri Mohan Lal Jhikram
- (14) Shri Banwari Lal Bairwa
- (15) Shri Ram Pyare Panika
- (16) Shri Mohd. Ayub Khan
- (17) Smt. Basavarajeswari
- (18) Smt. Margaret Alva (speech unfinished).

The discussion was not concluded.

#### 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 20th August, 1986).

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

## BULLETIN-PART I

## [Brief Record of Proceedings]

Wednesday, August 20, 1986/Sravana 29, 1908 (Saka)

No. 179

#### 11 A.M.

#### 1. Papers laid on the Table

The following papers were laid on the Table: -

- (1) A copy of the Twenty-Point Programme—1986 (Hindi and English versions).
- (2) A copy of Notification No. S.O. 485(E) (Hindi and English versions) published in Gazette of India dated the 11th August, 1986 declaring that work as an office assistant, accountant, typist, salesman or nurse shall not be deemed to be work within the definition of clause (o) of sub-section (1) of section 2 of the Emigration Act, 1983, under section 44 of the said act.
- (3) A copy of the Pulses, Edible Oilseeds and Edible Oils (Storage Control) Amendment Order, 1979 (Hindi and English versions) published in Notification No. S.O. 536(E) in Gazette of India dated the 20th September, 1979 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Bihar Fruit and Vegetable Development Corporation Limited, Patna, for the year 1983-84.

- (ii) Annual Report of the Bihar Fruit and Vegetable Development Corporation Limited, Paina, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of Notification No. G.S.R. 1006(E) (Hiudi and English versions) published in Gazette of India dated the 11th August, 1986 together with an explanatory memorandum regarding revised rates of exchange for conversion of Austrian Schillings, Deutsche Marks, Dutch Guilders and Italian Lire into Indian currency or vice-versa, under section 159 of the Customs Act. 1962.
- (8) A copy of the All India Services (Study Leave) Second Amendment Regulations, 1986 (Hindi and English versions) published in Notification No. G.S.R. 584 in Gazette of India dated the 9th August, 1986, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (9) A copy of the Delhi Agricultural Produce Marketing (Regulation) (General) Amendment Rules, 1985 (Hindi and English versions) published in Notification No. F.6|2|85-DAM in Delhi Gazette dated the 19th February, 1986, under sub-section (6) of section 63 of the Delhi Agricultural Produce Marketing (Regulation) Act. 1976.
- (10) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Tamilnadu Agro Industries Corporation Limited, Madras, for the year 1982-83.
  - (ii) Annual Report of the Tamilnadu Agro Industries. Corporation Limited, Madras, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the Madhya Pradesh State Dairy Development Corporation, Bhopal, for the year 1981-82.
- (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation, Bhopal, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (11) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1983-84.
- (iii) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1984-85 along with Audited Accounts.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1984-85.
- (13) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

## 2. Messages from Rajya Sabha

7

Secretary-General reported the following messages from Rajya Sabha:—

(i) That at its sitting held on the 14th August, 1986 Raiya Sabha agreed without any amendment to the Constitution (Fifty-Fourth Amendment) Bill, 1986, passed by Lok Sabha on the 12th August, 1986.

- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the High Court and Supreme Court Judges (Conditions of Service) Amendment Bill. 1986 passed by Lok Sabha on the 12th August, 1986.
- (iii) That at its sitting held on the 14th August, 1986 Rajya Sabha agreed without any amendment to the Tamil Nadu Legislative Council (Abolition) Bill, 1986, passed by Lok Sabha on the 12th August, 1986.

#### 3. Government Bills-Introduced

- ✓(i) THE DELHI FIRE PREVENTION AND FIRE SAFETY BILL, 1986.
- √(ii) THE TAXATION LAWS (AMENDMENT AND MIS-CELLANEOUS PROVISIONS) BILL, 1986.

#### 4. Matters under Rule 377

- ✓(1) Shri Shantaram Naik raised a matter regarding need to give exhaustive coverage to parliamentary proceedings on Doordarshan and AIR.
- (2) Shri Asutosh Law raised a matter regarding need to set up a nuclear power plant in West Bengal.
- (3) Shri Banwari Lal Purohit raised a matter regarding need to send a team of Railway officials to examine the possibility of providing more facilities to railway commuters of Nagpur City.
- (4) Dr. Chinta Mohan raised a matter regarding need to sanction Rs. 50 crores to the State Government of Andhra Pradesh to take up relief measures in the flood affected areas.
- ✓(5) Shri Muhiram Saikia raised a matter regarding need to increase financial assistance to the State Government of Assam to implement flood control projects.
- (6) Shri Digvijay Sinh raised a matter regarding need to take necessary measures to improve the condition of cotton growers.
- $\sqrt{(7)}$  Shri Virdhi Chander Jain raised a matter regarding need to start drilling at Jaiselmer. Jodhpur and Bikaner in Rajasthan, for the discovery of Oil and Gas.

- (8) Shri Kamla Prasad Rawat raised a matter regarding need to construct a fly-over at Saifadabad railway crossing in Barabanki district of Uttar Pradesh.
- (9) Shri K. N. Pradhan raised a matter regarding need to recognise 'Dhobi' community as a Scheduled Caste in all parts of Madhya Pradesh.

#### 5. Government Bills-Passed

(1) THE NATIONAL SECURITY GUARD BILL 1986.

Discussion on the motion for consideration of the Bill moved by Shri Ghulam Nabi Azad on the 14th August, 1986, continued.

The following members took part in the debate:-

- (1) Shri Ajay Mushran
- (2) Shri Ataur Rahman
- (3) Shri Mohd. Ayub Khan
- (4) Shri Indrajit Gupta
- (5) Shri T. Basheer
- (6) Shri Arun Nehru
- (7) Shri Manvendra Singh
- (8) Shri Ajitsinh Dabhi
- (9) Shri Kali Prasad Pandey
- (10) Dr. Manoj Pandey
- (11) Shri Girdhari Lal Vyas

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (12) Shri Keyur Bhushan
- (13) Shri Harish Rawat

Shri Ghulam Nabi Azad replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 140 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ghulam Nabi Azad.

The following members took part in the debate:-

- (1) Shri Mool Chand Daga
- (2) Shri Ghulam Nabi Azad

The motion was adopted and the Bill was passed.

THE CENTRAL DUTIES OF EXCISE (RETROSPECTIVE EXEMPTION) BILL, 1986.

The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

The following members took part in the debate:-

- (1) Shri Bh. Vijayakumar Raju
- (2) Shri Girdhari Lal Vyas
- (3) Shri Amal Datta
- (4) Dr. G. S. Rajhans
- (5) Shri V. S. Krishna Iyer
- (6) Shri G. L. Dogra
- (7) Prof. N. G. Ranga
- (8) Smt. Geeta Mukherjee
- (9) Shri Haroobhai Mehta

Shri Janardhana Poojary replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill, as amended, was passed.

#### 6. Government Bill-Under Consideration

THE ESSENTIAL COMMODITIES (AMENDMENT) BILL, 1986. AS PASSED BY RAJYA SABHA.

The motion for consideration of the Bill was moved by Shri A. K. Panja.

Shri Manik Reddy took part in the debate.

The discussion was not concluded.

#### 7. Half-an-Hour Discussion

Shri K. N. Singh raised a discussion on the points arising out of the answer given by the Minister of Energy on the 12th August, 1986 to Unstarred Question No. 3724 regarding shifting of NTPC Unit from Muradnagar to Dadri.

Smt. Sushila Rohatgi replied to the discussion. 6-10 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 21st August, 1986).

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

#### BULLETIN-PART I

## Brief Record of Proceedings

Thursday, August 21, 1986 Sravana 30, 1908 (Saka)

No. 180

#### 11 A.M.

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#### 1. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1984—Union Government (Commercial) Part-VI—Manganese Ore (India) Limited, under article 151(1) of the Constitution.
- (2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1985—Union Government (Commercial) Part I—Introduction, under article 151 (1) of the Constitution.
- (3) A statement (Hindi and English versions) correcting the reply given on 14 August, 1986 to Unstarred Question No. 4188 by Shri Raj Kumar Rai regarding furniture purchased by Kendriya Vidyalaya and Jawaharlal Nehru University, Delhi.
- (4) A statement (Hindi and English versions) (i) correcting the reply given on 17 April, 1986 to Unstarred Question No. 6893 by Shri Manoranjan Bhakta regarding Vessels purchased from Central Inland Water Transport Corporation for Andaman and Nicobar and (ii) giving reasons for delay in correcting the reply.

### 2. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 1986 passed by Lok Sabha on the 7th August, 1986.
- (ii) That at its sitting held on the 20th August, 1986, Rajya Sabha agreed without any amendment to the Apprentices (Amendment) Bill, 1986, passed by Lok Sabha on the 31st July, 1986.
- \*(iii) That at its sitting held on the 21st August, 1986
  Rajya Sabha passed the Suppression of Immoral
  Traffic in Women and Girls (Amendment) Bill,
  1986.

## \*3. Bill passed by Rajya Sabha—laid on the Table

Secretary-General laid on the Table the Suppression of Immoral Traffic in Women and Girls (Amendment) Bill, 1986, as passed by Rajya Sabha.

## 4. Report and Minutes of Committee on Public Undertakings

Shri K. Ramamurthy presented the Twelfth Report (Hindi and English versions) of the Committee on Public Undertakings on Oil and Natural Gas Commission—Head Office, Survey and Exploration and Minutes of the sittings of the Committee relating thereto.

### 5. Matters under Rule 377

- .  $\checkmark$ (1) Shri P. J. Kurien raised a matter regarding need to take necessary measures to save the tea industry in Kerala and to take measures to export tea from Cochin market.
- (2) Smt. Kishori Sinha raised a matter regarding need to make necessary legal provision regarding donation of Kidneys after death.
- √(3) Shri K. D. Sultanpuri raised a matter regarding need to give financial assistance to the State Government of Himachal Pradesh to provide relief to the fruit growers whose crops, have been destroyed by heavy hail storm.

<sup>\*</sup>At 6.30 P.M.

- (4) Shri Anoopchand Shah raised a matter regarding need to take necessary measures to improve the banking services in the country.
  - (5) Shri K. Pradhani raised a matter regarding need to release more money to rehabilitate the persons displaced due to the construction of the National Aluminium Co. in Damarjodi in Orissa.
  - $\sim$ (6)  $D_r$ , G. S. Rajhans raised a matter regarding need to set up a hospital on the pattern of All India Institute of Medical Sciences in Mithila region in Bihar in collaboration with the Government of Nepal.
  - (7) Shri Anil Basu raised a matter regarding need to keep in abeyance the order of denotification of Sri Durga Cotton Spinning and Weaving Mills Ltd., Hooghly, West Bengal and also consider its nationalisation.
  - (8) Shri Syed Shahabuddin raised a matter regarding need to render financial assistance to the State Government of Bihar for setting up a University in North-East Bihar.

#### 6. Government Bill-Passed

## THE TAXATION LAWS (AMENDMENT AND MISCELLAN-EOUS PROVISIONS) BILL, 1986.

The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

The following members took part in the debate: -

- (1) Shri Amal Datta
- (2) Shri Priya Ranjan Das Munsi
- (3) Shri Atish Chandra Sinha
- (4) Shri Syed Shahabuddin
- (5) Shri Ram Singh Yaday
- (6) Shri Banwari Lal Purohit
- (7) Shri Indrajit Gupta
- (8) Smt. Patel Ramaben Ramjibhai Mavani
- (9) Shri Bholanath Sen

- (10) Shri Haroobhai Mehta
- (11) Shri Girdhari Lal Vyas

Shri Janardhana Poojary replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 42 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary

The motion was adopted and the Bill was passed.

#### 7. Resolution

Shri P. V. Narasimha Rao moved the following Resolution:-

"This House approves of the Programme of Action on the National Policy on Education, 1986, laid on the Table of the House on 8th August, 1986."

Seven amendments were moved by Sarvashri P. Kolandaivelu, A. E. T. Barrow and Dr. Sudhir Roy.

The following members took part in the debate:-

- (1) Shri Syed Shahabuddin
- (2) Shri Satyendra Narayan Sinha
- (3) Shri Bipin Pal Das
- (4) Dr. Sudhir Roy
- (5) Shri Bholanath Sen
- (6) Shri Somnath Rath
  - (7) Shri P. Kolandaivelu
- (8) Shri Sharad Dighe
- (9) Shri Aziz Qureshi
- (10) Smt. Krishna Sahi

- (11) Shri Muhiram Saikia
- (12) Shri D. P. Yadav
- (13) Shri C. K. Kuppuswamy
- (14) Smt. Geeta Mukherjee
- (15) Prof. Narain Chand Parashar
- (16) Smt. Usha Choudhary
- (17) Shri A. E. T. Barrow
- (18) Shri Abdul Rashid Kabuli

Shri P. V. Narasimha Rao replied to the debate.

The amendments moved by Sarvashri P. Kolandaivelu, A. E. T. Barrow and Dr. Sudhir Roy were negatived.

The Resolution was adopted.

7.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday the 22nd August, 1986)

SUBHASH C. KASHYAP, Secretary-General.

#### LOK SABHA

#### BULLETIN-PART I

[Brief Record of Proceedings]

Friday, August 22, 1986|Sravana 31, 1908 (Saka)

No. 181

11 A.M.

## 1. Obituary Reference

The Speaker made a reference to the passing away of Shri Malaichamy Thevar who was a momber of the Third Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

## 2. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 459(E), (Hindi and English versions) published in Gazette of India dated the 5th August, 1986 containing Order reserving certain articles mentioned in the notification for exclusive production by Handlooms, under subsection (2) of section 3 of the Handlooms (Reservation of Articles for Production) Act, 1985.
- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Jute Manufactures Development Council for the year 1984-85 within the stipulated period of nine months after the close of the Accounting Year.
- (3) A copy of the Profit and Loss Account and Balance Sheet (on accrual basis) of the Telecommunications

- Branch of Posts and Telegraphs Department for the year 1984-85 (Hindi and English versions).
- (4) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board for the year 1985-86, under section 24 of the National Capital Region Planning Board Act, 1985.
- (5) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Capital Region Planning Board for the year 1985-86.
- (6) A copy of the Delhi Sales Tax (Fifth Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. F. 4(46)|84-Fin.(G) in Delhi Gazette dated the 14th August, 1986, under section 72 of Delhi Sales Tax Act, 1975.
- (7) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1983-84.
  - (ii) Annual Report of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Rajasthan Dairy Development Corporation Limited, Jaipur, for the years 1980-81, 1981-82, 1982-83, 1983-84 and 1984-85 within the stipulated period of nine months after the close of the Accounting Year.

- †(10) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 1014(E) published in Gazette of India dated the 20th August, 1986 together with an explanatory memorandum regarding exemption to goods and materials of iron or steel obtained by breaking up of ships, boats and other floating structures from the whole of the duty of excise leviable thereon.
  - (ii) Notification No. 387/86-CE published in Gazette of India dated the 22nd August, 1986 together with an explanatory memorandum regarding exemption to Liquid Oxygen Explosives from the whole of the duty of excise leviable thereon.
  - (iii) Notification No. 388/86-CE published in Gazette of India dated the 22nd August, 1986 together with an explanatory memorandum prescribing a concessional rate of 10 per cent excise duty for electrically operated trolley buses and battery powered road vehicles.
  - (iv) Notification No. 389/86-CE published in Gazette of India dated the 22nd August, 1986 together with an explanatory memorandum making certain amendments to Notification No. 271/86-CE dated the 24th April, 1986 so as to restrict the concessional rate of excise duty for damaged and sub-standard cutpieces of leather cloth by providing certain size and quantity restrictions.
    - (v) Notification No. 390/86-CE published in Gazette of India dated the 22nd August, 1986 together with an explanatory memorandum extending the full exemption available to erstwhile Tariff Item 68 goods manufactured by Government factories, KVIC units, etc. upto 31st August, 1987.
    - (vi) Notification No. 391/86-CE published in Gazette of India dated the 22nd August, 1986 together with an explanatory memorandum prescribing a concessional rate of 10 per cent for sugar confectionery.

- (vii) Notification No. 392|86-CE, published in Gazette of India dated the 22nd August, 1986 together with an explanatory memorandum prescribing a concessional rate of 20 per cent ad valorem for food colours and food colour preparations.
- (viii) Notification No. 393|86-CE, published in Gazette of India dated the 22nd August, 1986 together with an explanatory memorandum prescribing a concessional rate of 20 per cent for barrier creams.
  - (ix) Notification No. 395 86-CE, published in Gazette of India dated the 22nd August, 1986 together with an explanatory memorandum prescribing a concessional rate of 15 per cent duty for winding wires of copper.
- (x) Notification No. 396,86-CE, published in Gazette of India dated the 22nd August, 1986 together with an explanatory memorandum permitting availing of MODVAT credit in respect of duty paid on copper wire rods used in the manufacture of winding wires of copper in spite of exempted copper wires coming into existence as an intermediate product.
- (w) (11) A copy of the Central Excise (Fifteenth Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. 394 86-CE in Gazette of India dated the 22nd August, 1986 together with an explanatory memorandum under sub-section (2) of Section 38 of the Central Excises and Salt Act, 1944.
- @ (12) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) Notification No. 413 86-Customs published in Gazette of India dated the 22nd August, 1986 together with an explanatory memorandum making certain amendment to Notification No. 232 83-Customs dated the 18th August, 1983 so as to withdraw the concessional rate of duty for micromotors.
  - (ii) Notification No. 414 86-Customs published in Gazette India dated the 22nd August, 1986 together with an explanatory memorandum prescribing an effective

- rate of basic customs duty of Rupees 13 per micromotor, and fully exempting such micromotors from countervailing duty.
- (iii) Notification No. 415 86-Customs published in Gazette of India dated the 22nd August, 1986 together with an explanatory memorandum seeking to withdraw the total exemption from auxiliary duty of customs on caustic soda in lye form
- (iv) Notification No. 416 86-Customs published in Gazette of India dated the 22nd August, 1986 together with an explanatory memorandum making certain amendment to Notification No. 110 86-Customs dated the 17th February, 1986 so as to extend the concessional rate of 55 per cent (Basic+Auxiliary) duties available to 'projects' under Heading No. 98.01 of the Customs Tariff to all goods imported for 'Railway Electrification Project' under World Bank Loan Agreement.

## 3. Messages from Rajya Sabha

- (i) That at its sitting held on the 12th August, 1986, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate one Member from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the unexpired period of the term of the Committee vice Miss Saroj Khaparde ceased to be a Member of the Committee on her appointment as a Minister of State, and also communicated the name of Shri Jagesh Desai, Member of Rajya Sabha who had been duly elected to the said Committee.
- (ii) That at its sitting held on 21st August, 1986, Rajya Sabha agreed without any amendment to the National Security Guard Bill, 1986, passed by Lok Sabha on the 20th August, 1986.
- \*(iii) That at its sitting held on the 22nd August, 1986 Rajya Sabha passed the Dowry Prohibition (Amendment) Bill. 1986.

## \*4. Bill passed by Rajya Sabha—laid on the Table

Secretary-General laid on the Table the Dowry Prohibition (Amendment) Bill, 1986, as passed by Rajya Sabha.

<sup>\*</sup>At 1.07 P.M.

#### 5. Assent to Bill

Secretary-General laid on the Table the following three Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Indian Electricity (Amendment) Bill, 1986.
- (2) The Research and Development Cess Bill, 1986.
- (3) The Merchant Shipping (Amendment) Bill, 1986.

## 6 Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri K. D. Sultanpuri presented the Eighteenth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by Government on the recommendations contained in the Fifty-eighth Report of the Committee on the Ministry of Industry (Department of Industrial Development)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Khadi and Village Industries Commission and facilities provided for the economic development of Scheduled Castes and Scheduled Tribes by the Commission.

## 7. Statement by Minister

The Minister of State in the Ministry of Environment and Forests made a statement regarding Pollution Control in Doon Valley.

## /8. Calling Attention

Dr. Chinta Mohan called the attention of the Minister of Agriculture to the serious situation arising out of unprecedented floods and cyclone in Andhra Pradesh, Kerala and other parts of the country and the steps taken by the Government in that regard.

The Minister of State in the Department of Agriculture and Cooperation made a statement in regard thereto.

## 9. Motion Regarding Joint Committee

Shri Somnath moved the following motion: -

"That this House do appoint Shri Ajit Kumar Saha to the Joint Committee on the Bill, to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith, vice Shri Amal Datta resigned."

The Motion was adopted.

#### 10. Matters under Rule 377

- (1) Shri Mohanlal Jhikram raised a matter regarding need to ensure early payment of pension, provident fund etc. to the pensioners and take stern action against employees responsible for causing delay in such payment.
- ✓2) Shri Harish Rawat raised a matter regarding need to open Navodaya Schools in Pithoragarh and Almora districts of Uttar Pradesh.
- (3) Shri Somnath Rath raised a matter regarding need to connect various important centres in Orissa by Vayudoot service.
- (4) Shri S. G. Gholap raised a matter regarding need to withdraw the latest Rules regarding cancellation charges for railway tickets.
- (5) Dr. (Smt.) Phulrenu Guha raised a matter regarding need to ensure equal wages for equal work for men and women engaged in tea gardens in Assam and other parts of the country.
- (6) Shri Sharad Dighe raised a matter regarding need to take drastic steps to augment the supply of articles of daily necessities in cities like Bombay.
- (7) Shri Sriballav Panigrahi raised a matter regarding need to take necessary measures to prevent leakage of Chlorine gas in Orient Paper Mills, Brajrajnagar in Orissa.
- √(8) Shri P. Kolandaivelu raised a matter regarding need to rescind the order regarding shifting the office of the Chief Regional Executive, Tea Board from Coimbatore to Cooner.
- (9) Shri Sanat Kumar Mandal raised a matter regarding need to provide STD facilities between Canning town and Calcutta during the current plan period.
- (10) Shri Bharat Singh raised a matter regarding need to give adequate compensation to the farmers whose lands are acquired by the Government in Delhi.

- (11) Shri Chintamani Panigrahi raised a matter regarding need to monitor the poverty amelioration work programme in the district of Koraput in Orissa.
- (12) Shri Shanti Dhariwal raised a matter regarding need to take necessary measures and provide adequate financial assistance for rendering relief to the victims of heavy rains in Kota, Bundi, Keshorai Patan and other areas of Rajasthan
- (13) Shri Narayan Choubey raised a matter regarding need to give early clearance to the construction of proposed dam on the Subarnarekha at Bhasraghat in Midnapur, West Bengal.
- (14) Shri Ram Singh Yadav raised a matter regarding need to provide funds to the State Government of Rajasthan for water supply schemes in Alwar district.
- (15) Shri Ramashray Prasad Singh raised a matter regarding need to enforce Land Ceiling Act in the country.
- √(16) Shri Jagdish Awasthy raised a matter regarding need to take necessary measures to check underground water pollution in the country particularly in various districts of Uttar Pradesh.
- (17) Dr. Prabhat Kumar Mishra raised a matter regarding need to provide relief to the people of Chhattisgarh region of Madhya Pradesh, who are faced with famine conditions.
- √(18) Shri Saifuddin Choudhury raised a matter regarding need to redress the grievances of the officers of Indian Economic Service.
- (19) Shri P. Namgyal raised a matter regarding need to send a central team to assess the damage caused by cloud-bursts and heavy rains in Ladakh and Leh districts of Jammu and Kashmir and take remedial measures urgently.
- (20) Prof. Narain Chand Parashar raised a matter regarding need to ensure early sanction of licence to various Nationalised Banks and Gramin Banks by the Reserve Bank of India for opening of their Branches in Hamirpur, Bilaspur and Una districts of Himachal Pradesh.

(21) Shri Vilas Muttemwar raised a matter regarding need to approve the irrigation projects proposed for Gosikhurd-Chandrapur, Garhchiroli and Bhandara in Vidarbha region of Maharashtra.

## 11. Motion-Negatived

SHRI K. P. UNNIKRISHNAN moved the following motion:—

"That this House resolves that the notification No. S.O. 2242 exempting "Churhat Children's Welfare Society" from Income-tax, issued in exercise of the powers conferred by sub-clause (iv) of clause 23C of section 10 of the Income-tax Act, 1961, and published in the Gazette of India dated the 14th June, 1986 and laid on the Table of the House on the 18th July, 1986, be annulled.

This House do recommend to Rajya Sabha that Rajya Sabha do concur in this resolution."

The following members took part in the debate:—

- (1) Shri P. R. Kumaramangalam
- (2) Shri Somnath Chatterjee
- (3) Shri Mahendra Singh
- (4) Shri S. Jaipal Reddy
- (5) Shri Priya Ranjan Das Munsi
- (6) Smt. Geeta Mukherjee
- (7) Shri Arjun Singh
- (8) Shri Vishwanath Pratap Singh

Shri K. P. Unnikrishnan replied to the debate.

The motion was negatived.

## 12. Government Bills-Passed

(i) THE SUPPRESSION OF IMMORAL TRAFFIC IN WOMEN AND GIRLS (AMENDMENT) BILL, 1986, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shrimati Margaret Alva.

The following members took part in the debate:—

- (1) Dr. (Mrs.) Kalpana Devi
- (2) Dr. (Smt.) Phulrenu Guha
- (3) Shri Amal Datta
- (4) Dr. G. S. Rajhans
- (5) Shri Sarat Kumar Deb
- (6) Shri Shantaram Naik
- (7) Shri Bhadreshwar Tanti
- (8) Shri Mool Chand Daga
- (9) Shri Priya Ranjan Das Munsi
- (10) Shri Ramashray Prasad Singh
- (11) Shri Dharam Pal Singh Malik
- (12) Smt. Vidyavati Chaturvedi
- (13) Shri Kali Prasad Pandey

Shrimati Margaret Alva replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 24 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Margaret Alva.

The following members took part in the debate:—

- (1) Shri E. Ayyappu Reddy
- (2) Shrimati Margaret Alva

The motion was adopted and the Bill was passed.

# (ii) THE DOWRY PROHIBITION (AMENDMENT) BILL, 1986, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shrimati Margaret Alva.

The following members took part in the debate:—

- (1) Smt. Geeta Mukherjee
- (2) Shri Manoranjan Bhakta
- (3) Prof. Nirmala Kumari Shaktawat
- (4) Kum. Mamata Banerjee
- (5) Prof. P. J. Kurien
- (6) Shri Abdul Rashid Kabuli
- (7) Ch. Sunder Singh
- (8) Shri Yogeshwar Prasad Yogesh
- (9) Shri Ram Pyare Panika
- (10) Shri C. Janga Reddy
- (11) Shri Vir Sen
- (12) Smt. Premalabai Chavan
- (13) Shri Mohan Lal Jhikram
- (14) Shri S. B. Sidnal
- (15) Shri Mool Chand Daga
- (16) Bhai Shaminder Singh

Shrimati Margaret Alva replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 12 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Margaret Alva.

The motion was adopted and the Bill was passed.

# (iii) THE ESSENTIAL COMMODITIES (AMENDMENT) BILL, 1986

Discussion on the motion for consideration of the Bill moved by Shri A. K. Panja on the 20th August, 1986 continued.

Shri N. Dennis took part in the debate.

Shri A. K. Panja replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri A. K. Panja.

The motion was adopted and the Bill was passed.

#### \*\*13. Government Bill-Introduced

THE JUVENILE JUSTICE BILL, 1986 (Lok Sabha adjourned sine die at 9.27 p.m.)

SUBHASH C. KASHYAP, Secretary-General.

<sup>\*\*</sup>At 9.06 P.M.